

S. No. 35

(i)

**.BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, AT KOLKATA**

**MEMORANDUM OF APPLICATION**

(under section 18(1) read with sections 14 and 15 and  
under Section 18 (2) of National Green Tribunal Act  
2010)

**Original Application no. .... / 2025/EZ**

Sri Animesh Dey

.... Applicant

Versus

The Union of India & Ors.

..... Respondents

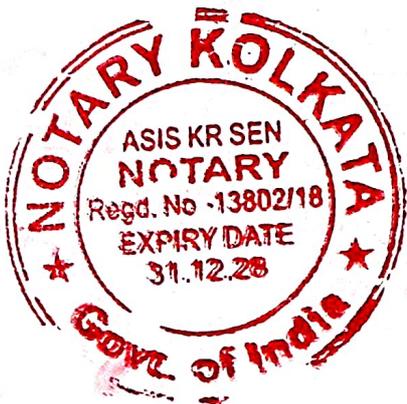
**Compilation-I**

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4.	Verification, Affidavit	16 - 17

*Animesh Dey*

Animesh Dey

Represented by its Advocate  
Mr. Aditya Sen ( Advocate)  
Mobile No.8017557817  
E-mail:adityasen2407@gmail.com



(ii)

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, AT KOLKATA.**

**MEMORANDUM OF APPLICATION**

(under section 18(1) read with sections 14 and 15 and  
under Section 18 (2) of National Green Tribunal Act  
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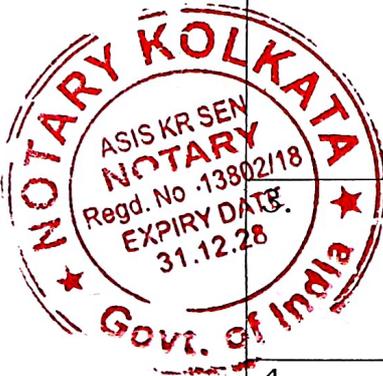
Versus

The Union of India & Ors.

..... Respondents

**Compilation-II**

SI. NO.	Particulars	Annexures and Page No.
1.	Copy of order passed by the Hon'ble Guwahati High Court dated 18/09/2024	"P-1" 18 to 23
2.	Copy of order dated 25/09/2024 passed by the Hon'ble Guwahati High Court	"P-2" 24 to 29
	Copy of Report of Pollution control Board, Assam dated 03/05/2024	"P-3" 30 to 32
4.	Copy of Consent to Operate	33 to "P-4" 40



Animesh Dey

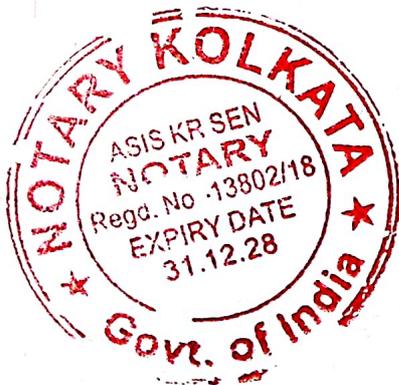
(iii)

5.	Copy of RTI(1) & RTI (2)& RTI (3) report of Pollution Control Board and Lanka Municipal Board , Assam	"P-5" 41 to 53
6.	Copy of e-mail sent to Pollution control Board, Assam	"P-6" 54 to 56
7.	Copies of the complaints to different authorities and - photographs	"P-7" 57 to 94

8. Railway Guidelines 95 to 103

Animesh Dey

**Animesh Dey**  
Represented by its Advocate  
Mr. Aditya Sen( Advocate)  
Mobile No.8017557817  
E-mail:adityasen2407@gmail.com



A-1

SYNOPSIS

That the Respondent No. 7 with the permission of the Respondent No. 2 to 6 have been violating the rules of the pollution control board and thereby harming the health of the people of the nearby locality including the Applicant who also lives at the locality of Lanka Town in Assam. In spite informing the authorities the aforesaid authorities are not taking any action. Hence the Applicant has filed this instant application.



Aimesh Jey

**LIST OF DATES**

Dates	Particulars
2024	That the Respondent No. 7 with the permission of the Respondent No. 2 to 6 have been violating the rules of the pollution control board and thereby harming the health of the people of the nearby locality including the Applicant who also lives at the locality of Lanka Town in Assam.
2024	Complaints have been made to pollution control authorities. In spite of that there is no response from the aforesaid authorities.
18.09.2024	Order passed by the Hon'ble Guwahati High Court.
25.09.2024	Order passed by the Hon'ble Guwahati High Court.
03/05/2024	Pollution Control Board submits report.
June, 2024	Still the Respondent No. 7 starts causing pollution.

*Arimesh Jey*

Before The Green Tribunal, Eastern Zone Branch At Kolkata

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with section 14 & 15 and under section 18  
(2) of the national green tribunal act, 2010]

Original Application No. /2025/EZ

IN THE MATTER OF:

Animesh Dey, son of Late Samarendra  
Kumar Dey, residing at Subhash  
Nagar, Ward No. 5, Lanka Town, P.O-  
LANKA, DIST-NAGAON, ASSAM, PIN-  
782446.

.....Applicant

-VERSUS-

*Union of India, Represented by the -*

1. The Chairman and CEO, Railway Board, Rail Bhawan, Rafi Marg, New Delhi- 110001. Email id: crb@rb.railnet.gov.in
2. The General Manager, N.F. Railway, P.O. Maligaon, Assam, Guwahati-781001. Email id: gm@nfr.railnet.gov.in
3. The Divisional Railway Manager, N.F. Railway, Lumding Division, Lumding, P. O. Lumding, PIN-782447. Email id: drm@~~lmg~~railnet.gov.in

*Animesh Dey*

4. The Pollution Control Board of Assam, represented by its Chairman, having its established office at Bamunimaidam, PIN-781021.

Email id: chairman@pcbassam.org

5. The Central Pollution Control Board, represented by its Chairman, having its established office at Paribesh Bhawan, East Anjun Nagar, New Delhi, Pin- 110032.

Email id: ccb.cpcb@nic.in

6. The Regional Officer, Pollution Control Board of Assam, Regional office Nagaon, having its established office at Nagaon, near Sai Baba Mandir, Milanpur, Assam, Pin-782001.

Email id: ro\_nagaon@pcbassam.org

7. The Managing Director & CEO, Dalmia Cement (Bharat) Ltd., Pipal Phukuri P.O. -Lanka, District- Pipal Akhuri, P.O.-Lanka, District-Nagaon, Assam, Pin-782446.

Email ID: corpcomm@dalmiabharat.com

...Respondents

TO

THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBERS OF THE  
GREEN TRIBUNAL

HUMBLE APPLICATION SUBMITTED BY  
THE APPLICANT ABOVENAMED.

*Animesh Dey*

**FACTS IN BRIEF**

Most Respectfully Sheweath :

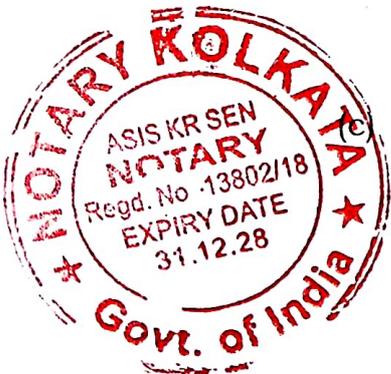
1. The address of the Applicant is given above for the service of notices of this application.
2. The addresses of the Respondents are given herein above for the service of notices of the application.
3. The Applicant abovenamed begs to present the Memorandum of Application on the grounds set out hereunder.

4(a) That land from where the violation of Pollution control norms and rules are happening belongs to the Respondent No. 2 and 3 being situated at the Lanka Railway Station, North Frontier Yard, Lanka, Hojai, Assam, Pin- 782446 within jurisdiction of Lanka Police Station) the same shall hereinafter be referred to as the “**Said Property**”, the ongoing disseminating of pollution containing PM10 concentration at midpoint of railway yard (326ug/m<sup>3</sup>), end of railway yard (270 ug/m<sup>3</sup>) and platform No. 1 (212 ug/m<sup>3</sup>) crossing the National Standard of Daily Average Concentration (100ug/m<sup>3</sup>) and yearly average concentration (60ug/m<sup>3</sup>) the subject matter of the complaint herein. Be it pertinent to mention here that the said property belongs to the “Northeast Frontier Railway” being the Respondent no-2 and 3 herein.

(b) That the said property belongs to the “Indian Railways”.

That the Respondents No. 4, 5 and 6 are government authorities who are having responsibilities to control pollution and to prevent violation of pollution control rules and norms.

(d) That the Respondent No. 7 with the permission of the Respondent No. 2 to 6 have been violating the rules of



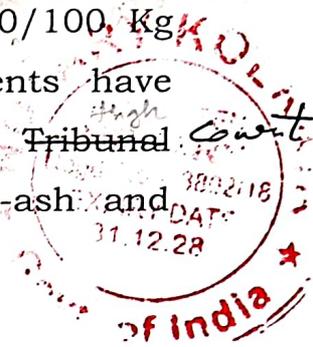
*Asimesh Das*

the pollution control board and thereby harming the health of the people of the nearby locality including the Applicant who also lives at the aforesaid locality as mentioned in the cause title.

5. That the Applicant states that due to loading and unloading of clinker, fly-ash, cement and coal severe air pollution as well as sound pollution occurs. Daily 3 to 4 racks of loose clinker, fly-ash being dumped, loaded and unloaded. Due to unpleasant whistle sound of engine, engine sound and dust the Applicant along with other residents have lost their mental peace. Air as well as sound pollution caused by the Respondent No. 7 have made the lives of the Applicant hell. There are no. of L.P schools, Anganwadi schools, Public health centre within 300 mtrs from the loading and unloading point. As the loading and unloading point is the platform premises of Lanka Railway station (Platform no-2) waiting passengers as well as passengers in the train facing various problems like breathing, eye irritation etc. due to dust spread all over the station and surroundings.
6. That as per Order dated 18.09.2024 passed by this Hon'ble Guwahati High Court the Pollution Control Board, Assam herein Respondent No. 4 had issued a "Consent to operate" dated 10.09.2024 in which it was clearly directed to the Lanka Goods Shed, Northeast Frontier Railway to

Azimesh Jey

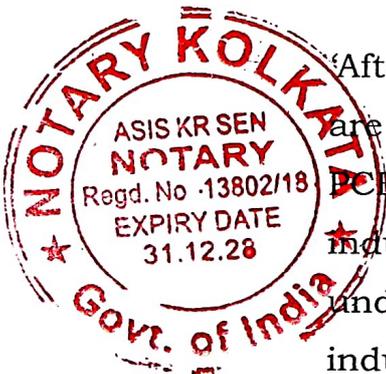
transport fly ash in BCN/BOXN wagons in 50/100 Kg Bags only. But unfortunately, the respondents have violated the aforesaid direction of the Hon'ble Tribunal continuing the loading and unloading of fly-ash and clinker in loose condition and in open wagon.



A copy of Order dated 18.09.2024 is annexed herewith and marked as ANNEXURE- P 1.

7. That the Applicant states that he along with other residents filed a Public Interest Litigation before the Hon'ble Guwahati High Court under Article 226 of The Constitution of India with a grievance regarding the pollution caused at the Lanka Railway Station while loading and unloading of harmful dust materials like fly-ash, clinker, pet coke, coal, cement and other raw material from one destination to another destination and the Division Bench was pleased to dispose of the aforementioned PIL vide order dated 25.09.2024 with the following directions:

After hearing the learned counsel for the petitioner, we are of the view that in the "Consent to operate" order, the PCBAs imposed general and specific conditions upon the industry with the direction to maintain the pollution level under control on all aspects. Needless to say, that if the industry fails to maintain the pollution level under control



*Aimesh Dey*

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and if also

^ fails to maintain adequate pollution control and safety measures, the PCBA is always gree to take action against the said industry in accordance with law.'

Copy of the Judgment and Order dated 25.09.2024 passed in PIL No. 40/2023 is appended herewith and marked Annexure P 2.

8. That as per the report of the pollution control board it seems that the aforesaid authority is making contrary and unjustified statements regarding the level that has been emitted by the private respondent while loading and unloading of fly ash and other materials which are emitting pollutant materials in the air crossing the permissible limit thereby.

A copy of report of Pollution control board dated 03/05/2024 has been annexed herewith and marked as ANNEXURE P 3.

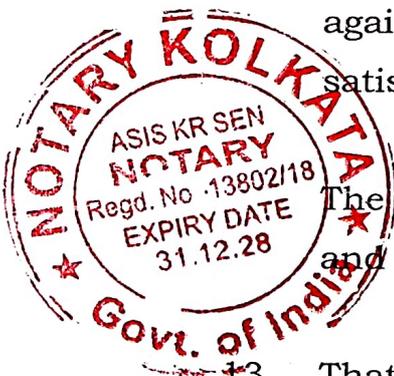
9. That the private respondent has violated the basic air norms and continuously indulging in polluting the environment making it difficult for the Applicant to breathe.

Specific conditions, Air Aspects as mentioned in CTO dated 10.09.2024 is annexed herewith marked as **Annexure P 4**.

10. That according to the Applicant the Respondent authorities have been in connivance with the private respondent in flouting the rules and polluting the environment thereby.
11. That with an ill understanding with the private Respondent, the Respondent authorities encouraged the private respondent personnel to perform loading and unloading illegally. The Applicant made an RTI query before the Respondent authority regarding the same but the Respondent authority never disclosed in detail the amount of pollution the Private Respondent was causing the environment.

The copy of the RTI application has been annexed hereto and marked as Annexure P 5.

12. That there was further RTI application made by the Applicant on 25.07.2024 before the Respondent authority against which the Respondent authority never gave any satisfactory answer.



The copy of the RTI application has been annexed hereto and marked as Annexure P 6.

13. That the Applicant states that he along with other residents have made many complaints to different

*Aramesh Sen*

authorities even to honourable Guwahati High Court with no fruitful result and finding no other alternative approached this Hon'ble Green Tribunal, EZ by way of this instant petition.

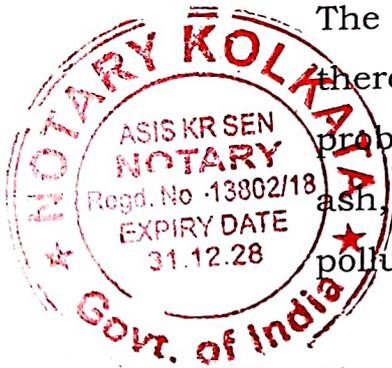
The copies of the complaints, emails and photographs have been annexed hereto and marked as Annexure P 7.

14. That the Applicant states that the Pollution Control Board, Assam was one of the respondent in PIL case filled in Guwahati High Court. To save the image of Pollution Control Board Assam, in a sudden visit by a team of Pollution Control Board, to Lanka Railway Station on 3<sup>rd</sup> May 2024 found that due to loading and unloading, dumping, transportation, of fly-ash were causing severe environmental pollution in the railway station and the surrounding areas and monitored Ambient air Quality which was found very high and imposed penalty of Rs. 7,80,000/- to N.F. Railway. But surprisingly on 27/05/2024 pollution control board, Assam waived off the penalty. It seems that the Pollution Control Board, Assam is playing foul game and provides misleading information in this matter.

15. That this is pertinent to mention that as per the Guidelines for Mineral Stack Yards And Railway Sidings the applicant has to submit the application for consent in an appropriate

manner before the board but the Private respondent did not do the same. As per the aforesaid guidelines the proposed site should be located away from habitation and state / national highway in safe distance but in the instant matter the pollution has been caused at the site which is 20 meters away from the human habitation. Other than the aforesaid rules and regulations there are other rules which state that the proposed site is to be located at least 1 kilometer away from schools, colleges, market places hospitals, archaeological monuments and other sensitive areas , nearest water body should be at a safe distance but in this aforesaid matter nothing was complied.

16. That though the Private respondent and every respondent authority showed on paper that the pollution norms had not been violated but in reality the picture is different. The Applicant along with other residents and children thereby have already started suffering from respiratory problems due to the constant loading and unloading of fly ash, coal, cement which are making the air surrounding polluted and unbreathable.



17. That the compliance report filed by the private respondent are far from truth. An appointment of an advocate commissioner would bring out the real truth regarding the

*Asimesh Sen*

pollution caused by the Private respondent due to loading and unloading of fly ash, coal, cement etc.

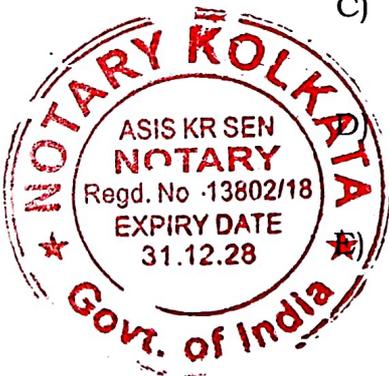
18. That the Lanka Railway Station of N.F Railway continued to illegally load, unload, dump dusty harmful raw materials without "Consent to Operate". To obtain "Consent To Operate" CPCB framed few guidelines interestingly violating all the guidelines Pollution control Board, Assam illegally issued CTO to N.F Railway, the loading and unloading the following:

- A) The loading and unloading area is just 20 meters from dense human habitaton.
- B) The periphery of the loading and unloading area is not bounded by boundary wall of 3 mtr height.
- C) There is no green belt along the periphery.

No automated sprinkler system installed.

No mechanised unloading system installed in the loading and unloading area.

- F) Loose fly-ash and clinker dumped directly to ground.



*Asimesh Sen*

- A) No closed container used to transport loose fly-ash / clinker.
- B) There are number of L.P. schools, Anganwadi schools, Primary Health centre within 300 mtrs.
- C) An order for imposing penalty upon the Private Respondents and also upon any Government official who have been encouraging such illegal activities of unsanctioned loading and unloading process at Lanka Railway Station; and
- D) **“NOC” from Urban Body not taken**

19. **Grounds :**

- (i) That the instant complaint is in regard to the violation of The Air (Prevention and Control of Pollution) Act, 1981.
- (ii) That the respondents without understanding the plight of the residents nearby and ignoring the plight of the

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Applicant the private respondent in connivance with the respondent authorities especially Assam Pollution Control Board have been loading and unloading clinker, fly-ash, cement, coal severe air pollution as well as sound pollution occurs. Daily 3 to 4 racks of loose clinker, fly-ash being dumped, loaded and unloaded. Due to unpleasant whistle sound of engine, engine sound and dust the Applicant along with other residents have lost their mental peace. Air as well as sound pollution caused by the Respondent No. 7 have made the life of the Applicant and other residents hell.

(iii) That by defying the orders of the Hon'ble Guwahati High Court the respondent authorities have violated the basic principles and rules of the Air (Prevention and Control of Pollution) Act, 1981.

**20. Limitation:**

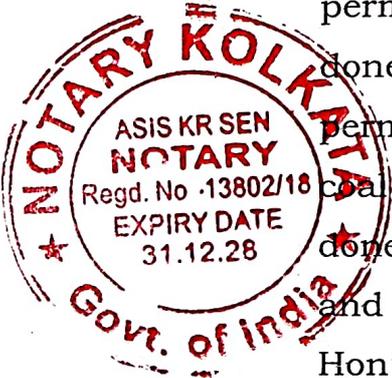
- (i) That the cause of action is the continuing one and arose in January, 2023 when the respondent no-7 started loading and unloading fly ash, coal, cement and other materials near the residence of the Applicant and other residents nearby.
- (ii) That the instant application is within the limitation.

Asimesh Sey

**20** Prayer :

In the light of aforesaid circumstances it is prayed that the Hon'ble Tribunal be pleased to:

- (a) Admit this Application and issue notice upon the Respondents.
- (b) Direct the Respondent authorities to immediately cause an inspection of the "Said Property" appointing experts for ascertaining the actual level of pollution caused by the Respondent No. 7 at the said property .
- (c) Direct the respondent authorities to issue direction to the private respondent to immediately stop loading and unloading of the fly ash, cement, coal and other materials until proper inspection of the property is made and the report pertaining to the same has been submitted before the Hon'ble Tribunal.
- (d) Direct the respondent authorities to cancel its permissions and clearances issued as the same has been done illegally and malafidely, the said clearance and permission for loading and unloading of cement , fly ash, coal and other materials at the said property has been done without complying the rules of The Air (Prevention and Control of Pollution) Act, 1981 and orders of the Hon'ble Guwahati High Court.



*Aditya Sen*  
Advocate

*Arjunesh Chakraborty*

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(e) Direct the respondent authorities for imposing environmental compensation upon the Respondent no. 7 for polluting the environment and further direct the Respondent authorities for restitution of the environment for such area being the said property as defined and described above.

(f) And pass any such further order or orders as this Hon'ble Tribunal may deem fit and proper and necessary upon considering the facts and circumstance of the case.

*Arimesh Dey*  
Advocate  
18/05/2014

*Arimesh Dey*

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VERIFICATION

I, Animesh Dey, son of Late Samarendra Kumar Dey, residing at Subhash Nagar, Ward No. 5, Lanka Town, P.O-LANKA, DIST-NAGAON, ASSAM, PIN-782446, state that I am the applicant of this application . I do hereby verify the contents of paragraphs no.1 to 13, and the rest are true to the best of my humble prayers before your lordship and I have not suppressed any material facts herein.

*Animesh Dey*

DEPONENT

*I identified by me*

*- Aditya Sen  
Advocate*

*WB/1058/2014*



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AFFIDAVIT

I, Animesh Dey, son of Late Samarendra Kumar Dey, residing at Subhash Nagar, Ward No. 5, Lanka Town, P.O-LANKA, DIST-NAGAON, ASSAM, PIN-782446, State that I am the Applicant of this Application and I am well conversant with the facts and circumstances of the instant Original Application and I confident to swear and affirm this Affidavit, I do hereby verify the contents of paragraph no.1 to 13, and are my humble prayers before to the best of my knowledge, and are my humble prayers before your Lordship and I have not suppressed any material facts herein.

*Animesh Dey*

Deponent

Identified by me

*Aditya Sen*

Advocate

*WB/1058/2014*

**Solemnly affirmed and declared  
Before me on Identification**

*Asis Kumar Sen*

**ASIS KUMAR SEN**

**City Civil Court  
Kolkata**

**Reg. No. 13802/18 West Bengal**



**29 APR 2025**

GAHC010089592023



**THE GAUHATI HIGH COURT**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

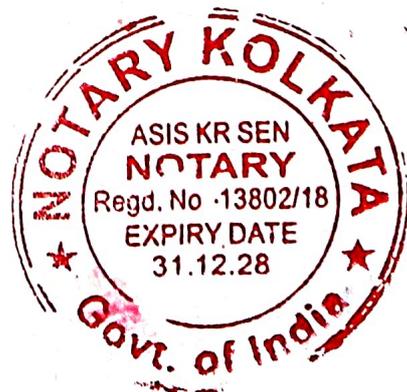
Case No. : PIL/40/2023

ANIMESH DEY AND 9 ORS  
S/O LATE SAMARENDRA KR DEY, R/O SUBASH NAGAR, WARD NO. 5,  
LANKA TOWN, P.O.-LANKA, DIST-NAGAON, ASSAM, PIN-782446

2: KANCHAN SIL DAS  
S/O BIMAL SIL  
R/O SUBASH NAGAR  
WARD NO. 5  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

3: PARAMITA ROY SAHA  
W/O BIPUL SAHA  
R/O SUBASH NAGAR  
WARD NO. 5  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

4: RAM PRASAD ROY  
S/O LATE MONORONJAN ROY  
R/O SUBASH NAGAR  
WARD NO. 8  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446



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5: PARTHA SARATHI PAUL  
S/O LATE GOPAL PAUL  
R/O SUBASH NAGAR  
WARD NO. 2  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

6: MITRA CHANDRA  
S/O LATE PREMANU PAUL  
R/O WARD NO. 9  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

7: AVIJIT ROY

S/O LATE KANU ROY  
R/O WARD NO. 6  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446.

8: GOBINDA MAZUMDER

S/O LATE GAURANGA MAZUMDAR  
R/O WARD NO. 6  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

9: KANKAN DHAR

S/O LATE RABINDRA KR DHAR  
R/O WARD NO. 6  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM



PIN-782446

10: HARJIT SINGH

S/O KARMIT SINGH  
R/O WARD NO. 1  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-78244

VERSUS

THE UNION OF INDIA AND 9 ORS  
REPRESENTED BY THE SECRETARY TO THE MINISTRY OF RAILWAY, NEW  
DELHI-11001

2:THE OFFICE OF THE GENERAL MANAGER  
N.F. RAILWAY  
P.O.-MALIGAON  
ASSAM  
GUWAHATI-781001

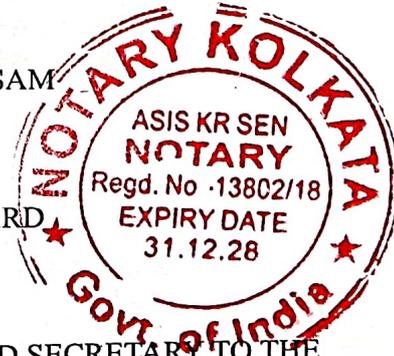
3:THE DIVISIONAL RAILWAY MANAGER  
N.F. RAILWAY LUMDING DIVISION  
LUMDING  
P.O.-LUMDING  
PIN-782447

4:THE REGIONAL OFFICE  
POLLUTION CONTROL BOARD OF ASSAM  
NAGAON  
ASSAM  
PIN-782001

5:THE POLLUTION CONTROL BAORD OF ASSAM  
BAMUNIMAIDAM  
PIN-781021

6:THE CENTRAL POLLUTION CONTROL BOARD  
NEW DELHI-110032

7:THE STATE OF ASSAM  
REPRESENTED BY THE COMMISSIONER AND SECRETARY TO THE



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Page No.# 4/6

DEPARTMENT OF ENVIRONMENT AND FOREST  
DISPUR  
GUWAHATI-6

8:THE SUB DIVISIONAL OFFICER (CIVIL)  
HOJAI SUB DIVISION  
SHANKARDEV NAGAR  
HOJAI  
NAGAON  
ASSAM  
PIN-782442

9:THE MANAGING AUTHORITY DALMIA CEMENT (BHARAT) LTD  
PIPAL PHUKURI  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

10:DALMIA CEMENT (NORTH EAST) LTD.  
THE MANAGING AUTHORITY DALMIA CEMENT (BHARAT) LTD. PIPAL  
PHUKURI  
P.O- LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

**Advocate for the Petitioner** : MR. A R SIKDAR, MR. S I TALUKDAR, D HUSSAIN, J A SIKDAR

**Advocate for the Respondent** : DY.S.G.I., MR. S R GOGOI (R-9,10), MR. JYOTIRMOY ROY (R-9,10), J SAIKIA (R-9), C. SARMAH (R-9), MR. S R GOGOI (R-9), MRS S BARUAH (R-1), MR. S BARUAH (R-6), SC, PCB, SC, FOREST

**BEFORE**  
**HONOURABLE MR. JUSTICE LANUSUNGKUM JAMIR**  
**HONOURABLE MR. JUSTICE N. UNNI KRISHNAN NAIR**

**ORDER**

**Date : 18.09.2024**  
(Lanusungkum Jamir, J)

Heard Mr. A. R. Sikdar, learned counsel for the petitioners.

Ms. S. Baruah, learned standing counsel, NF Railway's submits that after the



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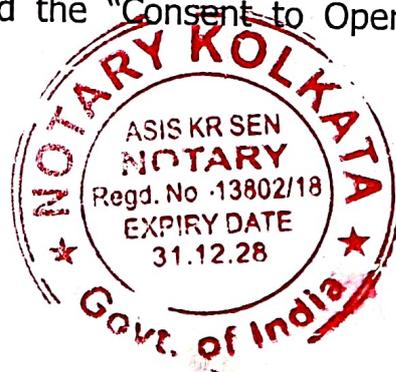
show cause notice dated 30.07.2024 was served on the Railway Authorities, they had submitted a response to the said show cause notice. Thereafter a communication dated 22.08.2024 was served to the General Manager, N.F Railways, Maligaon Railway Authorities for revoking of the direction under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and section 5 of the Environment (Protection) Act, 1986. The said communication is placed before us and the relevant portion reads as under:

*“NOW, THEREFORE, in view of satisfactory compliance of the NF Railway with respect to the directions regarding carrying of fly ash in packed conditions and in exercise of power vested upon the Board under Section 33(A) of the water (Prevention and Control of Pollution) Act, 1974 and section -31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and Section 5 of the Environment (Protection) Act, 1986, the NF Railway is hereby allowed to transport fly ash to Lanka Railway siding yard in full compliance of the following directions:*

1. *The Unit shall transport fly ash in BCN/BOXN wagons in 50 kg / 100 kg bags only.*
2. *The Unit shall obtain Consent to Establish / Consent to Operate for Lanka Station from the Pollution Control Board, Assam within 15 days of issue of this direction. The NFR shall apply for Consent to Establish/Consent to Operate to Pollution Control Board, Assam through its online Consent management Portal-[www.asocmms.nic](http://www.asocmms.nic)*
3. *The NFR shall stop operation of the Lanka Railway Siding Yard on its own in case of failure to obtain CTO from the Board within 15 days from the date of issue of this letter.*

*In case of default in compliance with the above conditions, PCBA will be constrained to initiate further action against the Unit including withdrawal of the revocation direction, in accordance with the provisions of the Section 33(A) of the water (Prevention and Control of Pollution) Act, 1974 and section -31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and Section 5 of the Environment (Protection) Act, 1986, without any further notice.”*

Ms. S. Baruah, learned standing counsel, Railways submits that thereafter the Pollution Control Board, Assam has issued the “Consent to Operate” on 10.09.2024.



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Page No.# 6/6

Mr. A. R. Sikdar, learned counsel for the petitioner prays for 1(one) week time to enable him to receive instructions.

List on 25.09.2024.

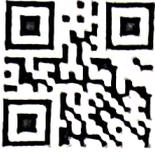
JUDGE

JUDGE

Comparing Assistant



GAHC010089592023

~~ANNEXURE - B~~

**THE GAUHATI HIGH COURT**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

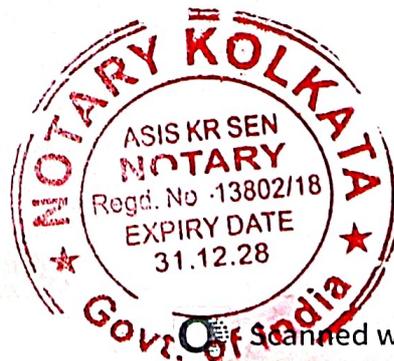
Case No. : PIL/40/2023

ANIMESH DEY AND 9 ORS  
S/O LATE SAMARENDRA KR DEY, R/O SUBASH NAGAR, WARD NO. 5,  
LANKA TOWN, P.O.-LANKA, DIST-NAGAON, ASSAM, PIN-782446

2: KANCHAN SIL DAS  
S/O BIMAL SIL  
R/O SUBASH NAGAR  
WARD NO. 5  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

3: PARAMITA ROY SAHA  
W/O BIPUL SAHA  
R/O SUBASH NAGAR  
WARD NO. 5  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

4: RAM PRASAD ROY  
S/O LATE MONORONJAN ROY  
R/O SUBASH NAGAR  
WARD NO. 8  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446



5: PARTHA SARATHI PAUL  
S/O LATE GOPAL PAUL  
R/O SUBASHI NAGAR  
WARD NO. 2  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

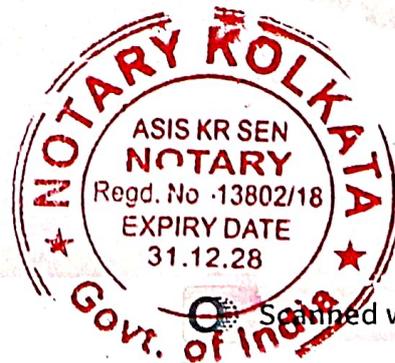
6: MITRA CHANDRA  
S/O LATE PREMANU PAUL  
R/O WARD NO. 9  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

7: AVIJIT ROY  
S/O LATE KANU ROY  
R/O WARD NO. 6  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

8: GOBINDA MAZUMDER  
S/O LATE GAURANGA MAZUMDAR  
R/O WARD NO. 6  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

9: KANKAN DHAR  
S/O LATE RABINDRA KR DHAR  
R/O WARD NO. 6  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

10: HARJIT SINGH  
S/O KARMIT SINGH



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P-17

Page No.# 3/6

R/O WARD NO. 1  
LANKA TOWN  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-78244

VERSUS

THE UNION OF INDIA AND 9 ORS  
REPRESENTED BY THE SECRETARY TO THE MINISTRY OF RAILWAY, NEW  
DELHI-11001

2:THE OFFICE OF THE GENERAL MANAGER  
N.F. RAILWAY  
P.O.-MALIGAON  
ASSAM GUWAHATI-781001

3:THE DIVISIONAL RAILWAY MANAGER  
N.F. RAILWAY LUMDING DIVISION  
LUMDING  
P.O.-LUMDING PIN-782447

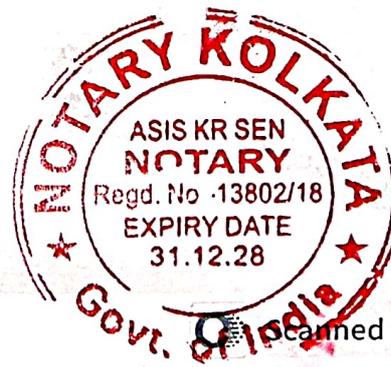
4:THE REGIONAL OFFICE  
POLLUTION CONTROL BOARD OF ASSAM  
NAGAON ASSAM  
PIN-782001

5:THE POLLUTION CONTROL BAORD OF ASSAM  
BAMUNIM Aidam  
PIN-781021

6:THE CENTRAL POLLUTION CONTROL BOARD  
NEW DELHI-110032

7:THE STATE OF ASSAM  
REPRESENTED BY THE COMMISSIONER AND SECRETARY TO THE  
DEPARTMENT OF ENVIRONMENT AND FOREST  
DISPUR GUWAHATI-6

8:THE SUB DIVISIONAL OFFICER (CIVIL)  
HOJAI SUB DIVISION  
SHANKARDEV NAGAR  
HOJAI  
NAGAON ASSAM  
PIN-782442



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~~P-18~~  
Page No.// 4/6

9: THE MANAGING AUTHORITY DALMIA CEMENT (BHARAT) LTD  
PIPAL PIHUKURI  
P.O.-LANKA  
DIST-NAGAON  
ASSAM  
PIN-782446

10: DALMIA CEMENT (NORTH EAST) LTD,  
THE MANAGING AUTHORITY DALMIA CEMENT  
(BHARAT) LTD. PIPAL PIHUKURI P.O- LANKA  
DIST-NAGAON  
ASSAM PIN-782446

For the petitioner : Mr. A.R. Sikdar, Advocate  
For the respondents : Ms. S. Baruah, Advocate for  
For respondent Nos.1, 2 & 3  
Mr. S. Baruah, S.C., PCB,  
For respondent Nos.4, 5 & 6  
Mr. J. Roy, Sr. Advocate  
Assisted by Mr. S.R. Gogoi,  
Advocate for respondent Nos.9 & 10

- B E F O R E -

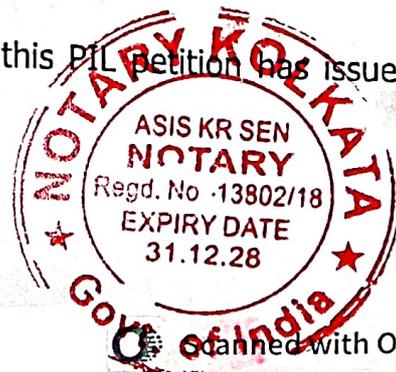
HON'BLE THE CHIEF JUSTICE MR. VIJAY BISHNOI  
HON'BLE MR. JUSTICE N. UNNI KRISHNAN NAIR

25-09-2024

(Vijay Bishnoi, C.J.)

By this PIL petition, the petitioner has raised a grievance regarding the pollution caused at the Lanka Railway Station while loading and unloading of the harmful dust materials like fly-ash, clinker, pet coke, coal and cement and other raw material from one destination to another destination.

This Court taking note of the issue raised in this PIL petition has issued

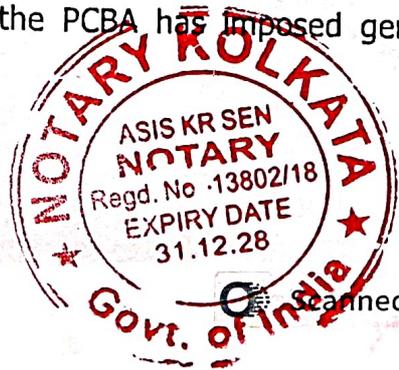


notices to the respondents. Response was filed on behalf of the Pollution Control Board, Assam (hereinafter to be referred as 'PCBA') wherein it is mentioned that after receipt of the complaint about the pollution caused at the Lanka Railway Station on account of loading and unloading of raw material, the PCBA issued notices to the Railway authorities in the month of May, 2024 and directed the Railway authorities to take strict measures to contain the pollution at the Lanka Railway Station.

On subsequent dates, responses were filed on behalf of the Railway as well as the PCBA and ultimately, the PCBA has issued a "Consent to Operate" dated 10.09.2024 to the Lanka Goods Shed, Northeast Frontier Railway with certain general and specific conditions. The general condition provides that the Railway authorities shall take steps to contain the pollution at Lanka Railway Station during loading and unloading operation of raw material. The specific conditions are imposed in respect of air aspect, water aspect, plastic waste aspect, E waste aspect and hazardous waste aspect. It is also mentioned in the "Consent to Operate" order that the unit shall submit compliance report of the mandated conditions by April 15, every year to the Member Secretary, PCBA as well as to Regional Office, Nagaon, PCBA. It is further mentioned in the "Consent to Operate" order that the PCBA will have the liberty to withdraw the "Consent to Operate" order if adequate pollution control and safety measures are not taken and the mandated conditions are not complied.

Learned counsel for the petitioner submits that in the "Consent to Operate" order, the PCBA has not specified the manner in which the loading and unloading operations are to be conducted.

After hearing the learned counsel for the petitioner, we are of the view that in the "Consent to Operate" order, the PCBA has imposed general and



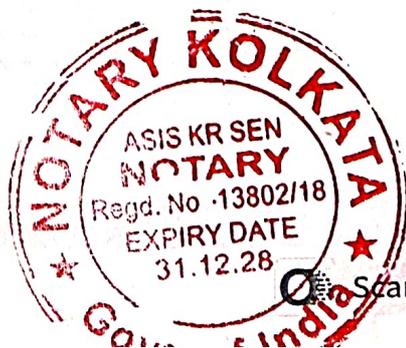
specific conditions upon the industry with the direction to maintain the pollution level under control on all the aspects. Needless to say that if the industry fails to maintain the pollution level under control and if also fails to maintain adequate pollution control and safety measures, the PCBA is always free to take action against the said industry in accordance with law.

In view of the above, we are of the view that no further order is required to be passed in this PIL petition and the same is, therefore, disposed of.

JUDGE

CHIEF JUSTICE

Comparing Assistant





**Pollution Control Board**  
(Department of Environment & Forests,

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পন্থিগদ  
(অসম চৰকাৰৰ নত্ম জ্ঞানত্ম গন্থিতেশ নিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384

~~ANNEXURE~~ C



Lifestyle for  
Environment

No. WB/G-295/21-22/407  
To

Dated Guwahati, the 03<sup>rd</sup> May 2024

The General Manager  
North East Frontier Railway  
Maligaon, Guwahati  
Email id: gm@nfr.railnet.gov.in



**CLOSURE NOTICE UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974, SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 AND SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986.**

WHEREAS, under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the State Pollution Control Board (SPCB) is to plan a comprehensive programme for prevention, control or abatement of air pollution and to secure the execution thereof and under Section 17 of the Water (Prevention & Control of Pollution) Act 1974, one of the functions of the State Pollution Control Board (SPCB) is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells in the state and to secure the execution thereof;

WHEREAS, you are operating a railway station and a material handling yard in the name and style of Lanka Railway Station (LKA) located at Lanka, Hojai;

WHEREAS, the Lanka Railway Station and the Yard was monitored by Pollution Control Board, Assam on 07.04.2024;

WHEREAS, it was observed that unloading, storage, dumping and transportation activities of fly ash were causing severe environmental pollution in the railway station and the surrounding areas. These activities are creating serious environmental damage by causing Air and Water pollution (photographs of the site, as observed, are enclosed);

WHEREAS, as per the order of the Hon'ble NGT in OA No. 141 of 2014, a railway station and material handling yard is covered under the purview of Consent management. The railway authority has failed to obtain mandated CTE/CTO from the Board;

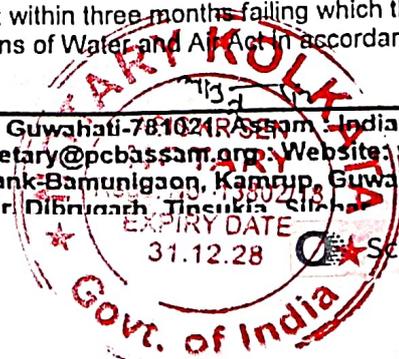
WHEREAS, vide letter No. WB/G-295/21-22/347 dtd. 25.01.2024 (copy enclosed for your ready reference), you were requested to arrange for transportation of fly ash in packed conditions only to avoid air pollution. Whereas, the Board has noted inaction from your end on the suggestions of PCBA;

WHEREAS, the observations of the Hon'ble Tribunal in the matter of OA No. 141 of 2014 order dated 12.12.2019 as stated below: -

"19. It is, thus, clear that wherever there is significant generation of solid and liquid waste and gaseous emissions, the Water Act and the Air Act are attracted so that regulatory functions can be exercised. There is every reason to presume that major railway stations (classified as such by the Railway Administration itself) are generating solid waste and discharging liquid waste water as well as releasing gaseous emissions unless shown to the contrary. Applying such test, it must be held that such stations are governed by the regulatory regime of the Water Act and the Air Act, unless shown to the contrary. There cannot be any blanket exclusion of or exemption from the regulatory regime for such major railway stations. Thus, all major railway stations must secure Consent to Establish/Expansion and Consent to Operate under the Water Act and the Air Act within three months failing which the State Board will take necessary action under the provisions of Water and Air Act in accordance with law";

Contd...p/2

Head Office : Bamunimaidam, Guwahati-781024, Assam, India  
Phone : 2652774 & 2550258 : E-mail: membersecretary@pcbassam.org : Website: www.pcbassam.org  
Regional Offices at : Bongaigaon, South Bank, Bamunigaon, Kamrup, Guwahati, Nagaon, Tezour, Golaahat, Sivasagar, Dibrugarh, Tinsukia, Jorhat



EXPIRY DATE  
31.12.28

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31

2022



WHEREAS, PCBA, in exercising of powers conferred upon it under Section 33(A) of the Air (Prevention & Control of Pollution) Act, 1981 and Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, issued Show Cause Notice vide No. WB/G-295/21-22/390 dtd. 12.04.2024 to the General Manager, North East Frontier Railway asking for justification to be submitted within fifteen (15) days, if any, for not issuing "CLOSURE NOTICE" to stop material (Fly Ash) handling operation in the Lanka Railway Station Yard. Whereas, PCBA intended to levy Environmental Compensation Fine against the Railways as per the formula specified by the Hon'ble NGT for levying Environmental Compensation Fine to the defaulting units;

WHEREAS, in reply to the Show Cause Notice of PCBA vide No. WB/G-295/21-22/390 dtd. 12.04.2024, a reply has been received from the Divisional Railway Manager, Lumding vide letter No LD/ADM/DRM/24 dtd 28.04.2024. The reply, though mentioned about the reason behind the lapses for not having CTE/CTO by Railway from the Board, is unsatisfactory as major issues of air pollution caused by mishandling of fly ash in the Railway Yard remain unattended. Installation of proper drainage system, as mentioned in the reply, is not helping to minimize the air pollution in the area. Though dust screens have been installed at one side of the yard at the boundary towards the nearby residences, such a screen is unable to stop the air pollution from fly ash dusts being generated during unloading of fly ash in the yard and subsequent transportation in open dumpers/trucks to the consumers;

WHEREAS, it is observed that severe air pollution is occurring due to open unloading of fly ash from the railway wagons and subsequent storage and transfer into dumpers/trucks besides spillage of fly ash in the yard and the haul roads. High wind is taking the fly ash away thereby causing severe air pollution and health hazard in the surrounding areas;

WHEREAS, PCBA, in an earlier occasion, monitored the Ambient Air Quality at Lanka Railway Yard and its surrounding areas during March 16-17, 2024 and observed PM<sub>10</sub> concentration at midpoint of railway yard (326 µg/m<sup>3</sup>), end of railway yard (270 µg/m<sup>3</sup>) and platform No. 1 (212 µg/m<sup>3</sup>), which were found very very high as compared to the National Standard of Daily Average Concentration (100 µg/m<sup>3</sup>) and Yearly Average Concentration (60 µg/m<sup>3</sup>);

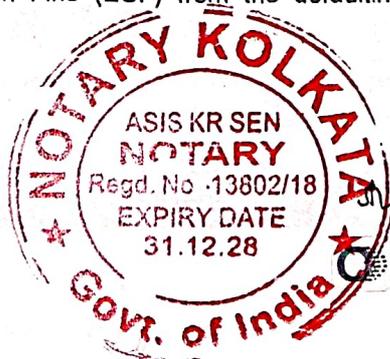
WHEREAS, vide letter No. WB/G-295/21-22/347 dtd. 25.01.2024, Indian Railway was asked for taking action to transport fly ash in sealed bags only (contained condition). Whereas, no action has been taken by Railways in that regard, thus ignoring the earlier direction of this Board. Further, you have not also taken any other significant measures to curb the air pollution generated by you during unloading of Fly Ash;

WHEREAS, there are ways to be practiced by the Board to transport fly ash, packed in large woven PP bags (500 Kg / 1000 Kg bags). Otherwise, fly ash should be transported in closed wagons and to be evacuated by vacuum loading into bulkers, thereby avoiding spillage of fly ash over the railway yards;

WHEREAS, high level of air pollution has been caused by the activities of railways are of major concern than not having CTE/CTO from the Board;

WHEREAS, Hon'ble NGT vide its order dtd. 19.02.2019 in O.A. No. 593/2017 (Paryavaran Suraksha Samiti & Anr. Vs Union of India & Ors.) directs and empowers SPCBs to collect Environmental Compensation Fine (ECF) from the defaulting units as per the formula mentioned herein under:

Amanesh Roy



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**Environmental Compensation (EC) Fine:**

$EC = PI \times N \times R \times S \times LF$

PI = Pollution Index of Industrial sector (80 for Red category)

N = Number of days of violation took place from 07.04.2024 (date of inspection) to 02.05.2024 (28 days)

R = A factor in Rupees (₹) for EC (250)

S = Factor of scale of operation (1.5 for large units)

LF = Location factor (1.00)

Accordingly, EC to be paid by North East Frontier Railways is assessed as -

$EC = 80 \times 26 \times 250 \times 1.5 \times 1.00 = \text{Rs. } 7,80,000/-$

NOW, THEREFORE, under the above facts & circumstances, Pollution Control Board, Assam is constrained to inform you that since, you have nonchalantly violated the provisions of law in force causing pollution to the environment and in exercising of powers conferred upon it under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended till date, you are directed to **Suspend the Transport and Unloading of Fly Ash at Lanka Railway Yard** with immediate effect. General Manager, North East Frontier Railway is directed to comply with the following corrective measures:

- i) Fly ash shall be transported to Lanka Siding Yard in wagons after containing fly ash in sealed bags (500 Kg/1000 Kg volume PP bags) and mechanized unloading arrangements shall be arranged.
- ii) Transportation of fly ash in closed wagons and unloading of fly ash into bulkers through vacuum unloading system should be adopted.
- iii) An environmental compensation fine for the violation period from 07.04.2024 to 02.05.2024 amounting to Rs. 7,80,000/- (Rupees seven lakhs eighty thousand) only shall be paid to PCBA. In addition to the above, environmental compensation fine of Rs. 30,000/- per day shall be payable with effect from 03.05.2024 until compliance is made to the above directions. The amount shall be transferred to PCBA account (Account Name- Pollution Control Board, Assam, A/c No. 50100159537391; IFSC Code - HDFC0004678).

Failing to comply with the above directions shall invite legal action against the Indian Railways.

(Arup Kr. Misra)  
Chairman

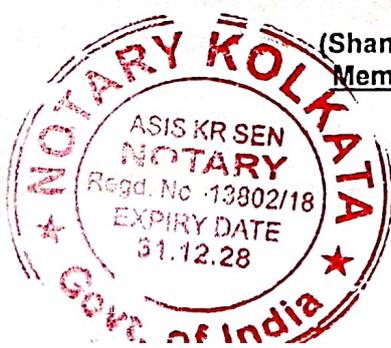
Memo No. WB/G-295/21-22/407-A,

Dated Guwahati, the 03<sup>rd</sup> May, 2024

Copy to: 254

1. The District Commissioner, Hojai district for kind information.
2. The Divisional Railway Manager (DRM), North East Frontier Railway, Lumding Division, Assam, Email: [drm@img.railnet.gov.in](mailto:drm@img.railnet.gov.in) for kind information.

(Shantanu Kr. Dutta)  
Member Secretary



Arupesh Roy



# Pollution Control Board, Assam

(Department of Environment & Forests, )

অসম প্রদূষণ নিয়ন্ত্রণ

(অসম চৰকাৰৰ বন আৰু গৰিচা)

NABL Accredited Testing Laboratory : Certificate No. TC-11384

~~ANNEXURE D~~

No. PCBA/RONG/T-1009/24-25/09

Dated Guwahati, the 10<sup>th</sup> Sept, 2024

## "CONSENT TO OPERATE"

"CONSENT TO OPERATE" under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended to-

- i) Name of Industry : Lanka Goods Shed, Northeast Frontier Railway.
- ii) Name of the Occupier / Applicant and Designation : Mr. Ramesh Kumar Mahato, Senior Divisional Commercial Manager.
- iii) Address of the unit: : Lanka Railway Station, Lanka, Hojai, Assam-782446.
- iv) Cost of the Project: : Rs. 307.00 Lakhs.
- v) Type of the Project: : Railway Goods Shed.
- vii) Details of Project:

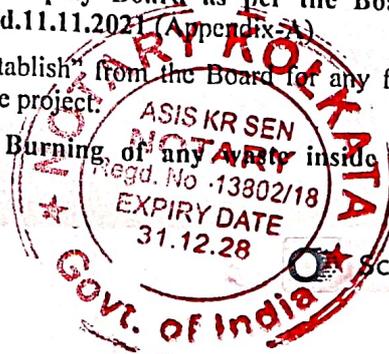


Sl No.	Service		
1	Material Handling Yard for loading and unloading of various materials	Inward Goods	Fly Ash, Clinker, Coal, Gypsum, Iron Slag, Wheat, Potato, Betel Nuts
2		Outward Goods	Cement, Sand, Stone Chips, Boulders, Coal, Gravel

### General Conditions:

- This CTO has been accorded based on the particulars furnished by the applicant vide Application ID 3011126 and subject to addition of further more conditions if so warranted by subsequent developments. The CTO will automatically become invalid if there are any changes, modification, alteration, expansion or deviation is made in actual practice.
- The CTO shall be valid for a period up to 31.03.2025
- The CTO may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following:-
  - Violation of any Terms and Conditions of this Consent;
  - Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
  - If any genuine complaint received;
- The project authority should install a Display Board as per the Boards notification no.PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021 (Appendix A)
- The unit shall obtain prior "Consent to Establish" from the Board for any further expansion, alteration, modification, modernization of the project.
- Proper housekeeping shall be maintained. Burning of any waste inside the premises is prohibited.

A. Ramesh Ray



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7. The project proponent shall develop a green cover with native trees only covering the boundary of the yard.

8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Air Prevention and Control of Pollution) Act, 1981, as amended, any Officer, empowered by the Board on its behalf shall have without interruption, the right at any time to enter the unit premises for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the CTO.

9. The unit shall apply for renewal of CTO at least ninety (90) days before expiry. The Board renews the CTO for five (5) years subject to payment of fee for the entire period.

**Specific Conditions:**

**A) Air Aspect:-**

1. The industry shall comply to the National Ambient Air Quality Standards, notified by the MoEF & CC, GOI, vide GSR 826(E) dtd.16.11.2009, especially with respect to PM<sub>2.5</sub> and PM<sub>10</sub>, as mentioned herein under-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m <sup>3</sup>
1.	PM10 (µg/m <sup>3</sup> )	Annual 24 hours	60 100
2.	PM2.5 (µg/m <sup>3</sup> )	Annual 24 hours	40 60

2. All haul roads used for transportation of fly ash inward and outward of the Lanka yard shall be made metallic/paved and water sprinklers shall be installed all along the haul roads.
3. Fly ash shall be transported after containing in sealed bags (50 kg/100 kg volume PP bags).
4. Mist Cannon shall be installed in Goods Yard and it shall be used during the entire period of any kind of material unloading and transportation from the yard.
5. The unit shall comply with the standards and guidelines for control of noise pollution from stationary Diesel Generator (DG) set, notified by the MoEF & CC, Govt. of India vide GSR 7, dated Dec.22, 1998 (Appendix-B)

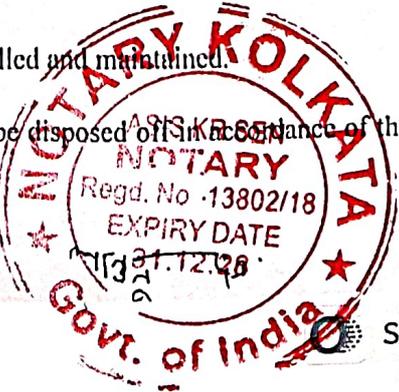
**B) Water Aspect:**

1. Proper waste water/ drainage system shall be provided.
2. The Project Proponent must obtain NOC from the Central Ground Water Authority within one month from the date of issue of the CTO, unless falling in exempted category as per MoJS Guidelines dtd.24.09.2020 and amendments dtd.29.03.2023 thereto.
3. i) Storm water shall not be allowed to mix with effluent and/or floor washing.  
ii) Storm water within the battery limits shall be channelized through separate drain/pipe passing through an Oil and Grease Trap cum Sedimentation tank.  
iii) For discharge of storm water, the unit shall comply with the general discharge standard notified by the MoEF & CC, Govt. of India vide GSR.422 (E) dated.19.05.1993 (Appendix-C)
4. Rain water harvesting facility shall be installed and maintained.

**C) Plastic Waste Aspect:**

1. Plastic waste generated in the unit shall be disposed off in accordance of the provisions of the Plastic Waste Management Rules, 2016.

*Arunesh Ray*



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-3-

- 2. The unit shall not use prohibited Single Use Plastic Items, as mentioned in the Plastic Waste Management (Amendment) Rules, 2021
- 3. The unit shall submit a report on generation and disposal of Plastic Waste within 30 days of every year.

**E) E Waste Aspect:**

- 1. The unit shall comply with the provisions of the E- Waste Management Rules, 2022

**F) Hazardous Waste Aspect:**

- 1. Authorization under the Hazardous & Other Waste (Management and Trans Boundary Movement) Rules, 2016 shall be obtained from the Pollution Control Board, Assam.
- 2. The project authorities shall comply with the provisions of the said Rules.
- 3. Adequate facilities shall be provided for collection and storage of used/spent oil, paint residue, empty containers of chemicals etc. which shall be sent to registered recyclers for recycling.
- 4. The unit shall dispose off any other Hazardous Waste generated by the unit as per the provisions of the Rules.
- 5. The unit shall identify and quantify all streams of Hazardous Waste generation as per Schedule-I and maintain proper record in Form-3 of the said Rules.
- 6. The unit should submit annual return in Form-4 under the said rules on or before 30th June every year.



The unit shall submit compliance report of the mandated conditions by April, 15, every year to Member Secretary, PCBA as well as to Regional Office, Nagaon, PCBA. The Board will have the liberty to withdraw the CTO if adequate pollution control and safety measures are not taken and the mandated conditions are not complied with.

(Shantanu Kr. Dutta)  
Member Secretary

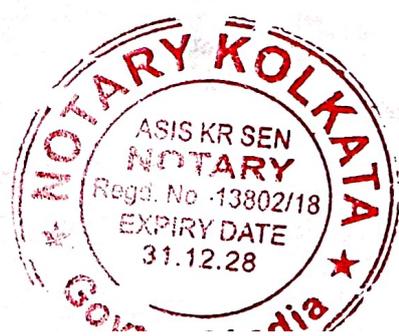
Memo No. PCBA/RONG/T-1009/24-25/09-A  
Copy to: -

Dated Guwahati, the 10<sup>th</sup> Sept, 2024

Lanka Goods Shed, Northeast Frontier Railway, Lanka Railway Station, Lanka, Hojai, Assam-782446 for information & compliance of conditions.

(Shantanu Kr. Dutta)  
Member Secretary

Ajinkya Ray



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Appendix-A



PCBA

Pollution Control Board, Assam  
Bamunimaldam, Guwahati-21



**NOTIFICATION**

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

Member Secretary

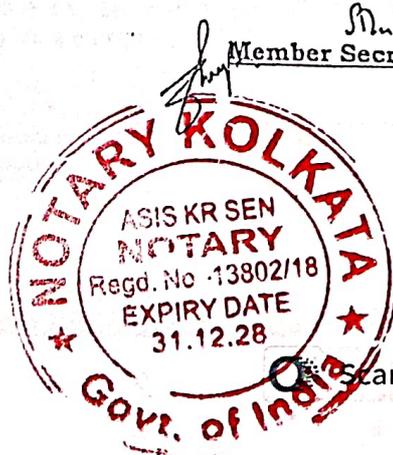
Memo No. PCBA/LGL-95/2021/Notification/01-A  
Copy to:

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

1. The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandini Barta" on 12.11.2021.
5. Notice Board, Head Office / Website ([www.pcbassam.org](http://www.pcbassam.org)), PCBA.

Member Secretary

Ajaneesh Day



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Page

(1)



1.00.0 STANDARDS AND GUIDELINES FOR CONTROL OF NOISE POLLUTION FROM STATIONARY DIESEL (DG) SETS.

(A) Noise standards for DG sets (15-500KVA)

The total sound power level LW of DG set should less than  $04 + 10 \log 10KVA$ , dB (A), at the manufacturing stage, whether, KVA is the nominal power rating of a DG set. This level should fall by 5dB (A) every five years, till 2007, i.e. in 2002 and then in 2007.

(B) Mandatory Acoustic enclosure/Acoustic treatment of room for stationary DG sets (5KVA and above):

Noise from the DG set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion Loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion Loss may be done at different points at 0.5 from the acoustic enclosure/room, and then averaged. (See the Schematic Diagram).

The DG set should also be provided with proper exhaust muffler with Insertion Loss of minimum 25 dB (A).

Guidelines for the manufacturers Users of DG sets 5KVA and above:

- The manufacture should offer to the user a standard acoustic enclosure of 25dB (A). Insertion Loss and also a suitable exhaust muffler with Insertion Loss of 25dB (A).
- The user should make efforts to bring down the noise levels due to the DG set, outside his premises, within the ambient noise requirements by proper siting and control measures.
- The manufacturer should furnish noise power levels of the unsalaried DG sets as per standards prescribed under (A).
- The total sound power level of a DG set, at the user's end, shall be within 2dB(A) of the total sound power level of the DG set, at the manufacturing stage, as prescribed under (A).
- Installation of DG set must be strictly in compliance with the recommendation of the DG set manufacture.
- A proper routines and preventive maintenance procedure for the DG set manufacturer which would help prevent noise levels of the DG set from deteriorating with use.

2.44.0 NOISE (AMBIENT STANDARDS)

Area Code	Category of Area	Limit in dB (A) Leq.	
		Day time	Night time
A.	Industrial area	75	70
B.	Commercial area	65	55
C.	Residential area	55	45
D.	Silence Zone	50	40

- Note - 1 : Day time is reckoned in between 6.00 A.M. and 9.00 P.M.
- Note - 2 : Night time is reckoned in between 9.00P.M. and 6.00 A.M.
- Note - 3 : Silence zone is defined as areas up to 100 meters around such premises as hospitals, educational institutions and courts. The silence zones are to be declared by the competent Authority.
- Note - 4 : Mixed categories of areas should be declared as one of the four above mentioned categories by the competent Authority and the corresponding standard shall apply.

*Arinmesh Jay*



Source: EPA, 1986  
[GSR], dated Dec.22, 1998]



Source: EPA, Notification [GSR 1063 (E), dated Dec., 28, 1998]

**DIESEL GENERATOR SETS : STACK HEIGHT**

The minimum stack height to be provided with each generator set shall be worked out as per the following formula -  $H = h + 0.2 \sqrt{KVA}$ , where H = Total height of stack in meter.

h = Height of the building in meters where generator set is installed.

KVA = Total generator capacity.

Adequate fire fighting measures have to be provided by the occupier of the premises. Based on the above formula the minimum stack height to be provided with different range of generator sets may be categories as follows:

Range of Generator sets	Minimum Stack Height
50 KVA	Ht. of the building + 1.5 metre.
50 - 100 KVA	Ht. of the building + 2.0 metre
100 - 150 KVA	Ht. of the building + 2.5 metre
150 - 200 KVA	Ht. of the building + 3.0 metre.
200 - 250 KVA	Ht. of the building + 3.5 metre.
250 - 300 KVA	Ht. of the building + 3.5 metre.

Similarly for higher KVA rating a stack height can be worked out using the above formula.

Source : Evolved by CPCB [Emission Regulations Part-IV: COINDS/26 1986-87]

4. A .32.0 Part - C

Sl. No. 1 Stack Gas : PM - 150 µg/Nm<sup>3</sup>

B. Ambient Air Standards:

Residential Area	Industrial Area	Sensitive Area
SO <sub>2</sub> : 80* µg/m <sup>3</sup>	120* : µg/m <sup>3</sup>	30* : µg/m <sup>3</sup>
NO <sub>2</sub> : 80* µg/m <sup>3</sup>	120* : µg/m <sup>3</sup>	30* : µg/m <sup>3</sup>
CO : 2.0** µg/m <sup>3</sup>	5.0** : µg/m <sup>3</sup>	1.0** : µg/m <sup>3</sup>

\*24 hourly; \*\* 8 hourly

5. SCHEMATIC DIAGRAM OF D.G. SET IN AN ACOUSTIC ENCLOSURE No. Process/71/1998-99.

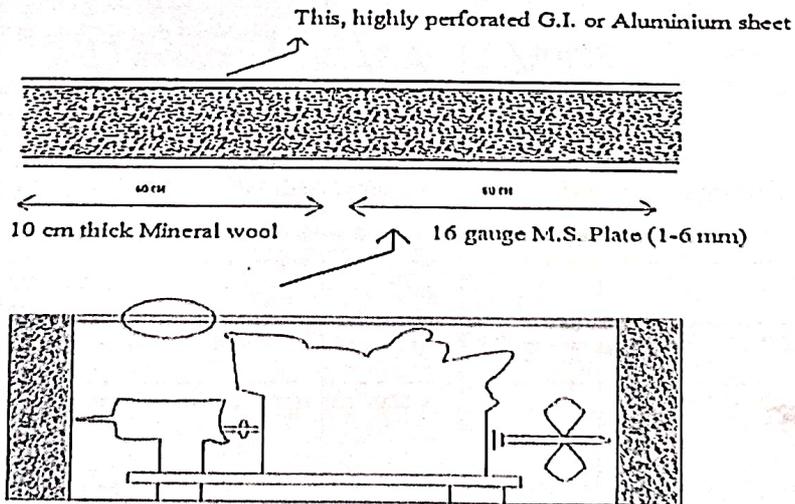
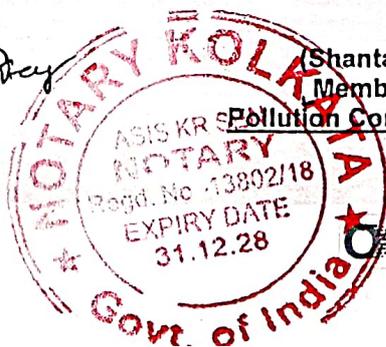


Fig. 4 Schematic Diagram of the DG set in an Acoustic Enclosure

Air required for the ventilation and breathing of the engine will have to be provided by means of intake louvers and exhaust louvers (called parallel baffle mufflers) projecting out of the enclosure.

Ajamesh Day



(Shantanu Kr. Dutta)  
Member Secretary  
Pollution Control Board, Assam



General Standards for discharge of environment Pollutants Part-A: Effluents

S. No.	Parameter	Standards			
		Inland surface water	public Sewers	Land Irrigation	for Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Color and Odor	5 to 25 Agreeable	-	5 to 25 Agreeable	5 to 25 Agreeable
2	Suspended Solids mg/l, Max.	100	600	200	(a) For process waste water-100 (b) For Cooling water effluent 10 percent above total suspended matter of Influent
3	Particular size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatable solids, max. 3 mm (b) Settleable solids, max 850 microns
4*	---	-	-	---	-
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature	-	-	Shall not exceed 5°C above the receiving water temperature
7	Oil and grease mg/L Max	10	20	10	20
8	Total residual chlorine mg/1, Max	1.0	-	-	1.0
9	Ammonical nitrogen (as N), mg/1 max.	50	50	-	50
1. Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Ammdment Rules,1993 notified vide G.S.R.422 (E) dated 19.05.1993, published in the Gazettee No.174 dated 19.05.1993.					
10	Total Kjeldhal nitrogen (as NH <sub>3</sub> ) mg/l, Max	100	-	-	100
11	Free Ammonia (as NH <sub>3</sub> ) mg/1, Max	5.0	-	-	5.0
12	Biochemical oxygen demand (5 days at 20°C), mg/1 Max)	30	350	100	100
13	Chemical Oxygen demand, mg/1 Max	250	-	-	250
14	Arsenic (as As) mg/1 Max	0.2	0.2	0.2	0.2
15	Mercury (As Hg), mg/1 max)	0.01	0.01	-	0.01
16	Lead (as Pb) mg/L, Max	0.1	1.0	-	2.0
17	Cadmium (as Cd) mg/1, Max	2.0	1.0	-	2.0

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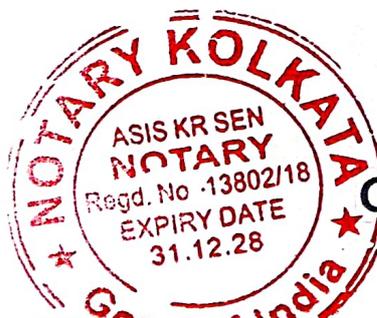


-2-					
18	Hexavalent chromium, (as Cr) mg/l, Max	0.1	2.0	-	1.0
19	Total chromium (as Cr) mg/l, Max	2.0	2.0	-	2.0
20	Copper (as Cu)g/l, Max	3.0	3.0	-	3.0
21	Zinc (as Zn) mg/l,Max	5.0	15	-	15
22	Selenium (as Se) mg/l, Max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l,Max	3.0	3.0	-	5.0
24*	-	-	-	-	-
25*	-	-	-	-	-
26	-	-	-	-	-
27	Cyanide (as CN), mg/l Max	0.2	2.0	0.2	0.2
28*	-	-	-	-	-
29	Fluoride (as F) mg/l Max	2.0	15	-	15
30	Dissolved Phosphates (as p), mg/l Max	5.0	-	-	-
31*	-	-	-	-	-
32	Sulphide (as S) mg/l Max	2.0	-	-	5.0
33	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l Max	1.0	5.0	-	5.0
34	Radioactive materials:				
	(a) Alpha emitter micro curie/ml	10 <sup>-7</sup>	10 <sup>-7</sup>	10 <sup>-8</sup>	10 <sup>-7</sup>
	(b) Beta emitter micro curie/ml	10 <sup>-6</sup>	10 <sup>-6</sup>	10 <sup>-7</sup>	10 <sup>-6</sup>
35	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (asV)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	-	-	-	-	-

\* Omitted by Rule 2 (d) (i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R 801 (E) dated 31.12.1993

Ainmesh Jey

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Annexure 'A5'

#32

~~ANNEXURE - E~~

Information Under R.T.I Act-2005.

To,  
The Chairman,  
Pollution Control Board, Assam,  
Bamunimaidam, Guwahati-21.

12-07-2024

Sub :- Information Under R.T.I act-2005.

Sir,

With due respect and humbleness I, the undersigned request you kindly to provide information under R.T.I Act-2005.

As per your letter No. WB/G\_295/21-22/407 dated Guwahati, the 3<sup>rd</sup> May 2024, You have fined of Rs 7,80000/- to N.F Railway Authority for not following pollution guidelines/rules at Lanka Railway Station.

1. Kindly provide details of the penalty amount paid by N.F railway to Pollution Control Board, Assam.( Date of payment made and amount paid) .
2. You have directed N.F Railway to Carry Fly-ash in 500kg/1000kg PP bags. Are they following your direction . Any "Consent for Operation" at Lanka Railway Station issued by Pollution Control Board, Assam. If yes , Kindly provide copy of "Consent for operation" issued to N.F Railway .
3. Kindly provide information if Any Greenbelt and boundary wall around the periphery of the loading and unloading point(Lanka Railway Station).
4. Kindly provide information whether Fully Automated sprinkler system installed all over the loading and unloading point of Lanka Railway Station.
5. Kindly provide distance of Human habitation/residents from the loading and unloading point.

Hope you will provide the information at your earliest. Thanking You.

Yours Truly

*Animesh Dey*

Animesh Dey

Subhas Nagar, Ward No-5.

P.o/P.s- Lanka, Hojai , Assam.

Pin - 782446.

*Animesh Dey*



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~~Animesh Dey (PCB)~~  
PCB

**Pollution Control Board, Assam**  
(Department of Environment & Forests, Government of Assam)  
অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ  
(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)  
NABL Accredited Testing Laboratory : Certificate No. TC-11384

No. PCBA/G-174/24-25/27  
1159Dated Guwahati, the 25<sup>th</sup> July, 2024

To.

✓ Shri Animesh Dey,  
Subhas Nagar, Ward No.-5  
P.O./P.S.- Lanka, Hojai, Assam-782446

Sub: Reply to your RTI application.

Ref: Your RTI application dtd. 12.06.2024 (PCBA Receipt No.-1847 dtd. 19.06.2024).

Sir.

In inviting reference to the subject and your letter cited at reference above, I have the honour to furnish the reply of the queries that have been sought for to your RTI application under RTI Act. 2005.

Reply to Question No. 1:

The penalty (Environmental Compensation Fine) imposed on NF Railway by this Board was waived off vide the Board letter No.- WB/G-295/21-22/421 dtd. 27.05.2024. Hence no amount has been paid by NF Railway to Pollution Control Board, Assam (PCBA) as penalty.

Reply to Question No. 2:

With respect to the direction of PCBA to NF Railway to carry Fly-ash in 500kg/1000kg PP bags, the following steps has been taken by the NF Railway.

- The delivery of the Fly-ash at Lanka Goods Yard had been suspended temporarily. It is also agreed by NFR to transport Fly-ash to Lanka Goods Yard either in wagons after containing in sealed bags or in closed wagons and to adopt mechanized unloading arrangements, as directed by the Board.
- Installation of a proper drainage system.
- Establishment of a Green Belt Cover to mitigate pollution.
- Construction of dust screen barrier along the periphery of the premises to contain air pollution.

Reply to Question No. 3:

Greenbelt exists but the growth of plants is not satisfactory, probably plantation was done few month ago. Permanent concrete boundary wall of 8 feet height is present and green net of height 10 feet is provided on the top of the concrete wall in the loading and unloading area of Lanka Railway Station (Total 18 feet height approx. from the ground level).

Animesh Dey



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Reply to Question No. 4:

No automated sprinkler system is installed by the Lanka Railway Station. Water sprinkler vehicle with fogger system is arranged by Caleom Cement India Ltd., Pipal Pukhuri, Lanka during loading and unloading period of Fly-ash for M/s Caleom Cement India Ltd.

Reply to Question No. 5:

Human habitation exists beyond 70 meter (North) and 85 meter (South) from the loading and unloading area of Lanka Railway Station.

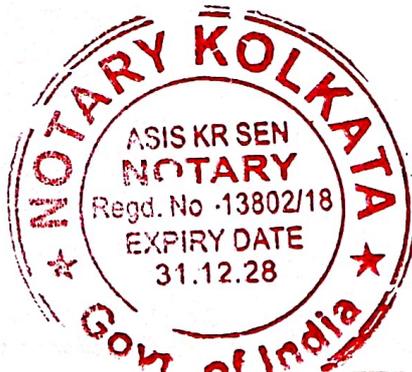
Yours faithfully,



Gokul Bhuyan  
ACEE cum SPIO (Zone-II)  
Pollution Control Board, Assam

AK

Asimesh Ray



~~45~~ 44 ~~P-85~~

**REGIONAL OFFICE: NAGAON**  
**POLLUTION CONTROL BOARD, ASSAM**  
L.B. ROAD, JHAIRONGAON, NAGAON

NO.PCBA/RO/NGN/G-25/2011-12/147 256

Dated Nagaon the, 28<sup>th</sup> July 2016

To,

✓ Sri. Animesh Dey,  
Subhash Ngr, Ward No-5,  
P.O: Lanka  
Dist: Nagaon,  
Pin: 782446.

**Sub: Information under RTI Act.**

**Ref: (i) Your application dtd. 16/05/2016.**

**(ii) Our H.O. Letter No. WB/RTI/T-2/2012-13/69;**

**Dated. 27/06/2016.**

Sir,

In inviting a reference to the subject cited above, please, find herewith the information required by you.

1. The Divisional Railway Manager (DRM), Lumding, have neither obtained nor applied for "Consent" from Pollution Control Board, Assam for loading & unloading of Cement, Clinker, Fly-Ash, Pet Coal etc at Lanka Railway Station as per record of R.O. Nagaon
2. Does not arise.

Yours faithfully,

  
(P.K. Dutta)

Regional Executive Engineer,  
R.O. Nagaon.

Memo NO.PCBA/RO/NGN/G-25/2011-12/147(A)

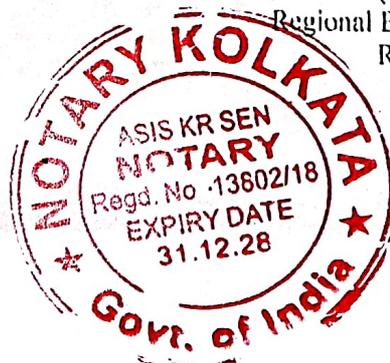
Dated Nagaon the, 28<sup>th</sup> July 2016.

Copy to:

1. P.K. Gupta, Addl. Director, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 – for favour of kind information please.
2. The APIO & Sr. Env. Engineer(Z-III) .H.O., Pollution Control Board, Assam, Guwahati-21 – for favour of kind information please.

Animesh Dey

sdf  
(P.K. Dutta)  
Regional Executive Engineer,  
R.O. Nagaon.



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P-88

OFFICE OF THE  
LANKA MUNICIPAL BOARD  
LANKA : NAGAON : ASSAM



No. LMB- 479/2019/359

Date- 13/05/2023

To,  
Sri Animesh Dey,  
Subhash Nagar, Lanka Town Ward No. 05  
Dist. Nagaon (Assam).

Subject: - Information under RTI Act 2005-Reg.

Sir,

With reference to your letter and the subject cited above, the information sought by is furnished below :-

Information (i) Neither Lanka Railway authority nor DRM Lunding applied for NOC <sup>or</sup> Lanka Municipal Board for loading and unloading at clinker, fly ash, pet-coke at Lanka Railway Station platform premises.

Information (ii) No

  
Executive Officer,  
Lanka Municipal Board  
Lanka Nagaon (Assam).  
Executive Officer  
Lanka Municipal Board  
Lanka : Nagaon : Assam

Animesh Dey



No. Q-16016/53/2016-CPA  
GOVERNMENT OF INDIA  
Ministry of Environment, Forest and Climate Change  
(CP Division)

Indira Paryavaran Bhavan  
Aliganj, Jor Bagh Road  
New Delhi-110003  
Dated the 03<sup>rd</sup> May, 2016

To,  
Shri Animesh Dey  
Subhas Nagar, Ward No-5,  
Lanka,  
Pin:782446  
Assam

Sub: Your Applications under the RTI Act, 2005 - reg.

Sir,  
This refers to your afore-said applications under the RTI Act, 2005 received vide Registration No. MOENF/R/2016/50402 dated 05/04/2016. In this connection, you may be aware that there is no scope for comments, clarification, compilation of information on what, why, how and if type of question in RTI Act, 2005 (22 of 2005). Information as available can be provided to an applicant.

2. With regard to your para 1 of your application, it is to inform that Central Pollution Control Board (CPCB) has developed guidelines in association with Railway Infrastructure Technical and Economic Services Limited for the Environmentally Sound Management of Railway Sidings. You may download the guidelines from the website of CPCB i.e. at [http://www.cpcb.nic.in/upload/NewItems/NewItem\\_216\\_Report\\_Invent\\_RailwaySidings.pdf](http://www.cpcb.nic.in/upload/NewItems/NewItem_216_Report_Invent_RailwaySidings.pdf). For details of information you may like to contact Central Pollution Control Board.

3. The details of the First Appellate Authority under the RTI Act, 2005 are Shri S. K. Pallerla, Scientist 'F', CPA Division, Ministry of Environment, Forests and Climate Change, 2<sup>nd</sup> Floor, Jal Block, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.

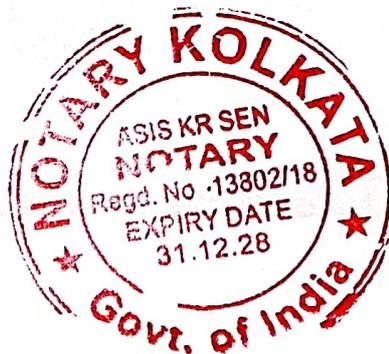
Yours faithfully,

*Rupankaj*  
(R.N. Pankaj)  
Scientist 'C' & CPIO

Copy to:

1. RTI Cell - w.r.t. his Registration No. MOENF/R/2016/50402 dated 05/04/2016

*Animesh Dey*



Online RTI Request Form Details **RTI APPLICATION**

## RTI Request Details :-

RTI Request Registration number	NRIN/R/I/20/00814
Public Authority	Northeast Frontier (N.F.) Railway

## Personal Details of RTI Applicant :-

Name	ANIMESH DEY
Gender	Male
Address	SUBHAS NAGAR, WARD NO-5, LAIKA
Pincode	782416
Country	India
State	Assam
Status	Urban
Educational Status	Literate
Phone Number	+91-03674255262
Mobile Number	+91-9954362830
Email-ID	ani_dey2000[at]yahoo[dot]co[dot]in

## Request Details :-

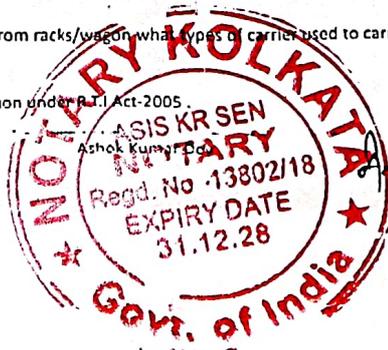
Citizenship	Indian
Is the Requester Below Poverty Line ?	No

## (Description of Information sought (upto 500 characters))

<p>Description of Information Sought</p> <p>INFORMATION UNDER RTI ACT -2005</p> <p>To ,</p> <p>The Divisional Railway Manager .</p> <p>Lumding Railway Division , Lumding .</p> <p>Sub : Prayer for information under R.T.I act 2005 .</p> <p>Dear Sir ,</p> <p>With due respect and humbleness I shall be highly grateful to you If you kindly provide me the information under R.T.I Act-2005 for the below mentioned ,</p> <ol style="list-style-type: none"> <li>Kindly provide copy of blueprint( Map ) of Railway land from 160 km to 162 km (from lanka towards lumding)</li> <li>How many houses were evicted by railway authority for the for the development /construction of Lanka Railway station in the year2015-2016.</li> <li>Kindly provide year wise details of loading and unloading of rakes of clinker , fly-ash , pet coke , coal and cement at Lanka Railway station . ( total nos of rakes of each product per year ) . from January 2010 to 15 October 2020 .</li> <li>kindly provide information of Loading and Unloading timings schedule set by Railway at Lanka Railway station .</li> <li>kindly provide copy of circular /memo issued to Lanka Railway station for loading and unloading of clinker , fly-ash , pet coke , coal and cement .</li> <li>kindly provide copy of circular/memo if any , issued by Railway authority earller for loading and unloading of clinker, fly-ash, pet coke , coal etc for Lamsakhang railway station .</li> <li>After unloading of clinker , fly-ash , pet coke , coal from racks/wagon what types of carrier used to carry (e.g open truck /closed container )from Lanka Railway station campus to destination . Thanking You .</li> </ol> <p>Hope you will be kind enough to provide the information under R.T.I Act-2005 .</p>
--

Concerned CPID :

Supporting document (only pdf upto 1 MB)



48

N.F. Railway

Office of the  
Divl. Railway Manager (Comml.)  
Lumding  
Dated 05.07.2022

No.COM/RTI-ACT-05/22/162

To

Rakesh Kuamr Rao,  
Dy Registrar  
Central Information commission  
Baba Gang Nath Marg  
Munirka, New Delhi, PIN-110067

Sub: - Information under RTI Act'05 to be provided to Sri Animesh Dey  
Ref: - (i) Applicant's 1<sup>st</sup> application Online Registration No.NFRLY/R/E/20/00244  
dated 14.10.2020  
(ii) CIC/NDLS/Letter No.CIC/NFRLG/A/2021/610897 dated 23.06.2022

In reference to above cited subject matter, Reply of RTI Queries is forwarded as received from concerned Department as under for kind disposal please.

SN	RTI Queries	Reply
1	Kindly provide copy of blueprint (Map) of Railway land from 160KM to 162KM (from Lanka towards Lumding)	Map of Railway land from 160KM to 162KM from Lanka towards Lumding as obtained from Divl. Railway Manager / Works/Lumding vide letter No.W/214//LM/RTI ACT/W-4 dated 27.05.21 is attached as Annexure - A
2	How many houses were evicted by Railway Authority for the development/ construction of Lanka Railway station in the year 2015-2016	There were total 312 Nos unauthorized structures were evicted with the help of State Govt. under PPE Act' 1971 in the month of September/2015 as received from Divl. Railway Manager / Works/Lumding vide letter No.W/214//LM/RTI ACT/W-4 dated 27.05.21, copy attached as Annexure- A
3	Kindly provide year wise details of loading and unloading of rakes of clinker, fly-ash, per coke, coal, and cement at Lanka Railway station (Total No. of Rakes of each product per year) from January/2010 to 15 <sup>th</sup> Oct./2020	details of loading and unloading of rakes of clinker, fly-ash, per coke/ coal, and cement at Lanka Railway station (Total No. of Rakes of each product per year) from January/2010 to 15 <sup>th</sup> Oct./2020 as received from CGS/ Lanka vide letter dated 04.07.2022 and AOM/Lumding's letter No.LD/Optg//261//RTI Genl. Dated 04.07.2022 is attached herewith as Annexure- B & D



50 49

~~P-45~~

	Kindly provide information of loading and unloading timing schedule set by Railway at Lanka Railway station	As per Rates Goods Circular and HQ.Malligaon message No.C/191/RG/O-1/PLV dated 24.12.2020 Lanka Goods Terminal has been opened for Goods working for 24 hours (Round the clock) also matter intimated by AOM/Lumding vide Letter No.LD/Opdg/261/ RTI Genl. Dated 04.07.2022 Copy attached herewith as Annexure- C & D
5	Kindly provide copy of circular / memo issued to Lanka Railway station for loading and unloading of clinker, fly-ash, per coke, coal, and cement	HQ/Malligaon's message No.C/407/RD-109/XIX/LMG dated 22.11.2021 attached herewith as Annexure- B
6	Kindly provide copy of circular / memo if any, issued by Railway Authority earlier for loading and unloading of clinker, fly-ash, per coke, coal etc for Lamsakhang Railway station.	Only TMS related works of Lamsakhang Railway station is being maintained by Lanka Railway station due to nodal point for preparation of RR (Railway Receipt)
7	After unloading of clinker, fly-ash, per coke, coal from Rakes/ Wagon, what types of carrier used to carry (e.g. open truck/ closed container) from Lanka Railway station campus to destination.	After unloading of consignment, it is carried/ removed by concerned party by pressing into service of road vehicle which are either truck or Dumper.

DA: - (09 sheets)

This is for kind information please.

*K.K.Sharma*  
(K.K.Sharma)

Divisional Commercial Manager /IC  
N.F.Railway/Lumding

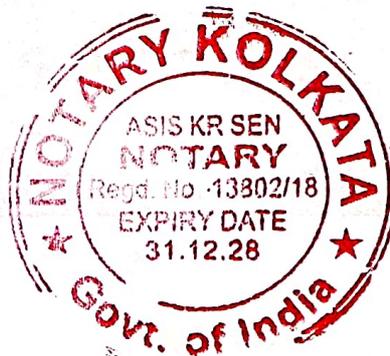
Copy to:-

- 1) ADRM/LMG
- 2) DGM/(G)/Maligaon
- 3) Sri Animesh Dey, Subhash Nagar, Ward No.5, Lanka, Nagaon, Assam- 782446 for information please.
- 4)

*K.K.Sharma*  
K.K.Sharma

Divisional Commercial Manager /IC  
N.F.Railway/Lumding

*Animesh Dey*



50

9-85

REGIONAL OFFICE: NAGAON  
POLLUTION CONTROL BOARD, ASSAM  
L.B.ROAD, HAMBORGAON, NAGAON

NO.PCBA/RO/NGN/G-25/2011-12/147  
356

Dated Nagaon the 28<sup>th</sup> July 2016

To,

✓ Sri. Animesh Dey,  
Subhash Ngr, Ward No-5,  
P.O: Lanka  
Dist: Nagaon,  
Pin: 782446.

Sub: Information under RTI Act.

Ref: (i) Your application dtd. 16/05/2016.  
(ii) Our H.O. Letter No. WB/RTI/T-2/2012-13/69: Dated. 27/06/2016.

Sir,

In inviting a reference to the subject cited above, please, find herewith the information required by you.

1. The Divisional Railway Manager (DRM), Lumding, have neither obtained nor applied for "Consent" from Pollution Control Board, Assam for loading & unloading of Cement, Clinker, Fly-Ash, Pet Coal etc at Lanka Railway Station as per record of R.O. Nagaon
2. Does not arise.

Yours faithfully,



(P.K. Dutta)  
Regional Executive Engineer,  
R.O. Nagaon.

Memo NO.PCBA/RO/NGN/G-25/2011-12/147(A)

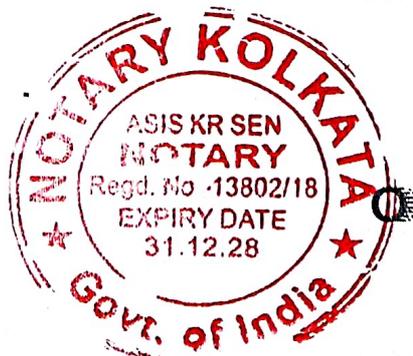
Dated Nagaon the, 28<sup>th</sup> July '2016.

Copy to:

1. P.K. Gupta, Addl. Director, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 – for favour of kind information please.
2. The APIO & Sr. Env. Engineer(Z-III) .H.O., Pollution Control Board, Assam, Gauhati - 21 – for favour of kind information please.

Animesh Dey

sd/ (P.K. Dutta)  
Regional Executive Engineer,  
R.O. Nagaon.

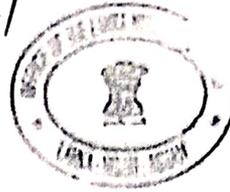


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SI

P. 126

OFFICE OF THE  
LANKA MUNICIPAL BOARD  
LANKA, NAGAON, ASSAM



No. LMB-479/2019/357

Date- 19/05/2023

To,  
Sri Animesh Dey,  
Subhash Nagar, Lanka Town Ward No. 05  
Dist. Nagaon (Assam).

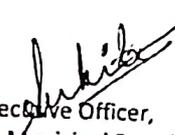
Subject: - Information under RTI Act 2005-Reg.

Sir,

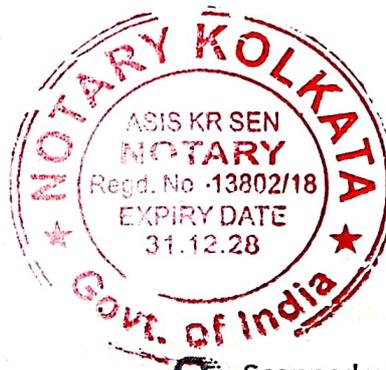
With reference to your letter and the subject cited above, the information sought by is furnished below :-

Information (i) Neither Lanka Railway authority nor DRM Lunding applied for NOC Lanka Municipal Board for loading and unloading at clinker, fly ash, pet-coke at Lanka Railway Station platform premises.

Information (ii) No

  
Executive Officer,  
Lanka Municipal Board  
Lanka Nagaon (Assam).  
Executive Officer  
Lanka Municipal Board  
Lanka : Nagaon : Assam

Animesh Dey





52  
Pollution Control Board, Assam  
(Department of Environment & Forests, Government of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ  
(অসম চৰকাৰৰ বন আৰু পৰিষ্কাৰ বিভাগ)  
NABL Accredited Testing Laboratory : Certificate No. TC-11384



LIFE  
Lifestyle for  
Environment

No. PCBA/G-174/24-25/27  
115/1

Dated Guwahati, the 25<sup>th</sup> July, 2024

To,

Shri Animesh Dey,  
Subhas Nagar, Ward No.-5  
P.O. P.S.- Lanka, Hojai, Assam-782446

Sub: Reply to your RTI application.

Ref: Your RTI application dtd. 12.06.2024 (PCBA Receipt No.-1847 dtd. 19.06.2024).

Sir,

In inviting reference to the subject and your letter cited at reference above, I have the honour to furnish the reply of the queries that have been sought for to your RTI application under RTI Act, 2005.

Reply to Question No. 1:

The penalty (Environmental Compensation Fine) imposed on NF Railway by this Board was waived off vide the Board letter No.- WB/G-295/21-22/421 dtd. 27.05.2024. Hence no amount has been paid by NF Railway to Pollution Control Board, Assam (PCBA) as penalty.

Reply to Question No. 2:

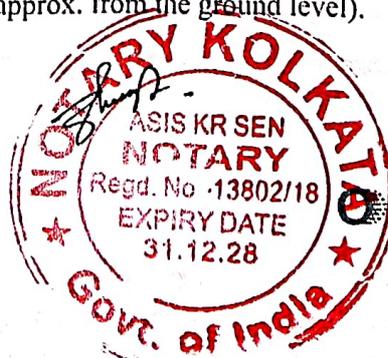
With respect to the direction of PCBA to NF Railway to carry Fly-ash in 500kg/1000kg PP bags, the following steps has been taken by the NF Railway.

- The delivery of the Fly-ash at Lanka Goods Yard had been suspended temporarily. It is also agreed by NFR to transport Fly-ash to Lanka Goods Yard either in wagons after containing in sealed bags or in closed wagons and to adopt mechanized unloading arrangements, as directed by the Board.
- Installation of a proper drainage system.
- Establishment of a Green Belt Cover to mitigate pollution.
- Construction of dust screen barrier along the periphery of the premises to contain air pollution.

Reply to Question No. 3:

Greenbelt exists but the growth of plants is not satisfactory, probably plantation was done few month ago. Permanent concrete boundary wall of 8 feet height is present and green net of height 10 feet is provided on the top of the concrete wall in the loading and unloading area of Lanka Railway Station (Total 18 feet height approx. from the ground level).

Animesh Dey



Contd...p/2

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~~P-201~~

53

Reply to Question No. 4

No automated sprinkler system is installed by the Lanka Railway Station. Water sprinkler vehicle with fogger system is arranged by Calcom Cement India Ltd., Pipal Pukhuri, Lanka during loading and unloading period of Fly-ash for M/s Calcom Cement India Ltd.

Reply to Question No. 5:

Human habitation exists beyond 70 meter (North) and 85 meter (South) from the loading and unloading area of Lanka Railway Station.

Yours faithfully,



Gokul Bhuyan  
ACEE cum SPIO (Zone-II)  
Pollution Control Board, Assam  
AK

Arinashu Ray



SY

Annexure p: 36

F-37

Fw: intimation

~~ANNEXURE - F~~

From: animesh dey (ani\_dey2000@yahoo.co.in)

To: manowarhussainsaikia@gmail.com

Date: Monday, 27 January 2025 at 06:46 pm IST

----- Forwarded message -----

From: animesh dey <ani\_dey2000@yahoo.co.in>

To: chairman@pcbassam.org <chairman@pcbassam.org>

Cc: membersecretary@pcbassam.org <membersecretary@pcbassam.org>

Sent: Thursday 18 July, 2024 at 11:26:06 am IST

Subject: Intimation

Sir,

With due respect and humbleness I would like to intimate you that on 3rd May 2024 you have directed N.F Railway Authority via letter No-WB/G-295/21-22/407, not to transport loose fly-ash in open wagon as well as unloading the same until and unless mechanized/vacuum loading into bulkers is installed, This is for your kind information that although you have directed still they are dumping loose fly-ash directly to the ground and loading the same using heavy machinery which causes havoc sound pollution. Sending you few pictures for your kind information and necessary action.

Regards  
Animesh Dey

N:B- Sir You have not replied to my R.T.I

-  WhatsApp Image 2024-06-26 at 8.23.57 PM.jpeg  
145.6kB
-  WhatsApp Image 2024-06-26 at 8.23.58 PM(1).jpeg  
70.8kB
-  WhatsApp Image 2024-06-26 at 8.23.58 PM.jpeg  
91.2kB
-  WhatsApp Image 2024-06-26 at 8.23.59 PM(1).jpeg  
88.9kB
-  WhatsApp Image 2024-06-26 at 8.23.59 PM.jpeg  
72.9kB
-  WhatsApp Image 2024-06-26 at 8.24.00 PM(1).jpeg  
113.8kB
-  WhatsApp Image 2024-06-26 at 8.24.00 PM.jpeg  
146.3kB
-  WhatsApp Image 2024-06-26 at 8.24.01 PM.jpeg  
117.3kB
-  WhatsApp Image 2024-07-10 at 9.30.40 PM(1).jpeg  
36.3kB
-  WhatsApp Image 2024-07-10 at 9.30.40 PM.jpeg  
36.3kB

Animesh Dey



Violation of Honorable High court court judgement against pollution caused by Lanka Railway Station for loading and unloading of loose fly-ash ,clinker etc(case no-PIL/40/2023

From: animesh dey (ani\_dey2000@yahoo.co.in)  
To: chairman@pcbassam.org; membersecretary@pcbassam.org  
Cc: admn.ngt@nic.in  
Bcc: ccb.cpcb@nic.in; mscb.cpcb@nic.in  
Date: Sunday, 3 November 2024 at 08:34 pm IST

Sir,

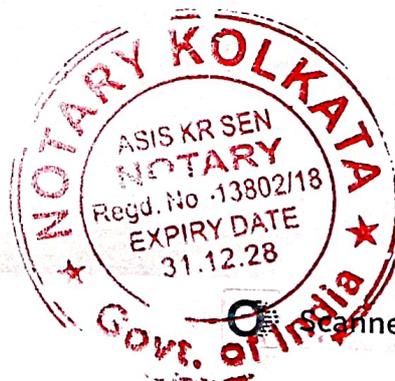
With due respect and humbleness I would like to Intimate you that Honorable High court, Gauhati on 25/09/2024((Case no PIL/40/2023) directed N.F.RAILWAY , to follow the guidelines framed and submitted in the Honorable Court by Assam Pollution Control board,Guwahati . Pollution Control Board , Assam Issued a " CONSENT TO OPERATE" on 10/09/2024 in the name of " Lanka Good Shed , Northeast Frontier Railway " , where it is clearly mentioned in " serial no-3 of Specific conditions A) Air Aspect" that Fly-ash shall be transported after containing in sealed bags 50kg/100 kg. Unfortunately N.F Railway violated the guide lines of Pollution Control Board , Assam as well as Violated the direction of Honorable High Court , by carrying loose fly ash in open wagon as well as unloading it directly to ground, Its nothing but contempt of Honorable High Court . Moreover neither water sprinkler is installed , nor the periphery is bounded by boundary wall, No green belt is there in the loading and unloading area of Lanka station Yard and most important is, the loading and unloading area is in the mid of dense human habitation . Sir this is for your kind information and necessary action .

Regards  
Animesh Dey

Kindly see attach file

-  WhatsApp Video 2024-11-03 at 2.24.46 PM.mp4  
6.7MB
-  WhatsApp Video 2024-11-03 at 2.24.21 PM.mp4  
2.8MB
-  WhatsApp Image 2024-11-03 at 2.05.38 PM(1).jpeg  
125.4kB
-  WhatsApp Image 2024-11-03 at 2.05.38 PM.jpeg  
127.5kB
-  WhatsApp Image 2024-11-03 at 2.05.37 PM.jpeg  
173.9kB
-  high court.pdf  
212.4kB
-  Lanka Goods Shed CTO.pdf  
3.5MB
-  file (12).pdf  
200.4kB
-  RTI.pdf  
212kB

Animesh Dey



Re: Violation of Honorable High court court judgement against pollution caused by Lanka Railway Station for loading and unloading of loose fly-ash ,clinker etc(case no-PIL/ 40/2023

From: animesh dey (ani\_dey2000@yahoo.co.in)  
To: chairman@pcbassam.org; membersecretary@pcbassam.org  
Cc: admn.ngt@nic.in  
Date: Friday, 13 December 2024 at 11:59 am IST

On Sunday, 3 November, 2024 at 08:34:26 pm IST, animesh dey <ani\_dey2000@yahoo.co.in> wrote:

Respected Sir ,

It is to inform you that violating all the norms of SPCB/ CPCB/ Honourable NGT(Consent for operation) Railway and Dalmia Cement loading and unloading Loose Clinker and Fly-Ash causing Air pollution, noise pollution due to use of heavy machinery. Also violated Court Judgement. This for your kind information.

Regards  
Animesh Dey

Kindly see attach file

-  WhatsApp Image 2024-12-13 at 11.46.43 AM(1).jpeg  
235.5kB
-  WhatsApp Image 2024-12-13 at 11.48.07 AM.jpeg  
132kB
-  WhatsApp Image 2024-12-13 at 11.48.09 AM.jpeg  
97.1kB
-  WhatsApp Image 2024-12-13 at 11.48.12 AM.jpeg  
148kB
-  WhatsApp Image 2024-12-13 at 11.48.14 AM.jpeg  
132.8kB
-  WhatsApp Image 2024-12-13 at 11.48.30 AM(1).jpeg  
82.4kB
-  WhatsApp Image 2024-12-13 at 11.48.30 AM.jpeg  
79.8kB
-  WhatsApp Image 2024-12-13 at 11.48.31 AM.jpeg  
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-  WhatsApp Image 2024-12-13 at 11.48.32 AM.jpeg  
106kB

Animesh Dey



~~ANNEXURE G~~

To  
The Divisional Railway Manager,  
N.F Rly Lumding Division,  
Lumding.

DA Lumding 01-12-10

Subject - To stop unloading of clinker

With great regret we the inhabitant of Subhas Nagar W/No-5, located near Lanka Railway Station like to invite your kind attention to the following for your kind favor due to the pollution and unhygienic atmosphere created by the loading /unloading of clinker / fly ash in Lanka Railway Station

We would like to mention you that two Schools one is Bankim Ch. Adarsha Pathshala, 100mts and another one Sankar Dev vidya Niketan, 250mts apart- from the loading area. One Hospital near about 70mts apart-from loading place, No of ponds are there near the Station area, the water of these ponds are used for household purposes. In spite of that dense human habitation at a distance of 30mts from the Station , The locality of this area use a road which is in the mid of the loading area. Neither the loading area is converted by boundary wall nor air pollution / water pollution measures were taken by Railway authority There is no green belt around 500mts of loading area .Due to loading and unloading of clinker the surrounding area near about half a kilometer becomes dark like fog with Clinker dust which contains CO2,SO2,NOx etc, which is dangerously harmful to human, atmosphere, covering area distance more than 300 meters, hereby immediately increasing air, water pollution to a great extent causing severe problem in breathing ,eye irritation, skin problem ,specially to school going children and aged persons of this locality including waiting passengers as well as passenger in train.

Loading & unloading of clinker in Lanka Station has violated the Air pollution Act, India. Several complaints have been lodged in the complaint book of Lanka station but no action taken so far except silence It is for your kind information that against pollution the Govt. of India is in serious view as there is a mandate from Honorable Supreme Court to stop pollution.

Under the above circumstances we request you kindly to stop loading and unloading of clinker immediately, by shifting it to a safe place where there is less human habitant, and thus relief us from unhygienic unhealthy atmosphere.

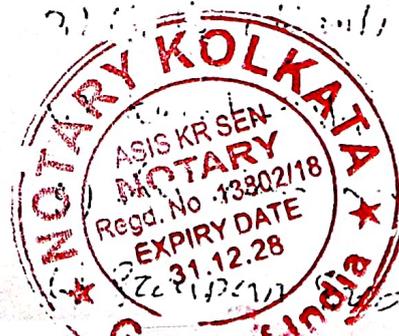
Hope you will think in favor of public and pollution free atmosphere taking necessary action for the interest and welfare of common good to all and thus oblige. Thanking You.

Yours Truly,

Ajamesh Ray

1) Subhas Nagar Member No. 5  
2) Ajamesh Ray

R  
S. Biswas  
01/12/10



পানীয়,

হোজাই মহকুমাৰ মহকুমাধিপতি মহোদয়ৰ সন্মুখত।

বিষয় :- লংকা ষ্টেচন আৰু ইয়াৰ চৌপাশত চিমেন্ট কাৰখানাৰ সামগ্ৰী সৰবৰাহে কৰা প্ৰদূষণৰ সন্দৰ্ভত।

তাং: ২২/১১/২০২১.

আবেদনকাৰী :- লংকা বেল ষ্টেচনৰ চৌপাশৰ প্ৰদূষণ ক্ষতিগ্ৰস্ত বাইজ।

মহোদয়,

অন্যান্যপূৰ্বক বিনীত নিবেদন এইয়ে, আজি ভালেদিন ধৰি লংকাৰ নিকটৱৰ্তী বেলকম চিমেন্ট ইণ্ডিয়া লিমিটেড নামৰ উদ্যোগটোৱে বেল যোগে সৰবৰাহ কৰা বেটা সামগ্ৰী ফ্লিংকাৰ, জিপচাম, ব্লাই এছ উৎপাদিত সামগ্ৰীৰ চিমেন্ট আদি ভীষণ প্ৰদূষিত আৰু জনজীৱন ক্ষতি সাধন কৰিব পৰা সামগ্ৰীৰ বোজাই আৰু ঔদ্যোগিক স্থানলৈ সৰবৰাহৰ ক্ষেত্ৰত লংকা ষ্টেচনৰ চৌহদৰ সংলগ্ন ঘন বসতিপূৰ্ণ লংকা পৌৰ এলেকাৰ ৪নং, ৫নং আৰু ৬নং ৱাৰ্ড বসিন্দা সকলক বায়ু আৰু পানী প্ৰদূষণে ভীষণ ভাৱে ক্ষতিগ্ৰস্ত কৰি আহিছে। মহোদয় এই এলেকাৰটো প্ৰায় ২০০ৰ পৰা ৫০০ মিটাৰ ভিতৰত ঘনবসতিপূৰ্ণ এলেকাৰ বাবেও লংকা শংকৰদেৱ বিদ্যালয়কেতন, বংকিমচন্দ্ৰ প্ৰাথমিক বিদ্যালয়, পাব্লিক উচ্চতৰ মাধ্যমিক বিদ্যালয়ৰ দৰে শিশু আৰু ছাত্ৰ-ছাত্ৰীৰ শিক্ষানুষ্ঠান, লংকা প্ৰাথমিক স্বাস্থ্য কেন্দ্ৰ, লংকা সংহত শিশু উন্নয়ন প্ৰকল্প আদি ভালেকেইটা অনুষ্ঠান-প্ৰতিষ্ঠান আছে। এনে এক জনসমাগম আৰু শিশু-চেমনীয়াৰ শিক্ষানুষ্ঠান থকা ক্ষেত্ৰেও লংকা ষ্টেচনৰ গাটে লগাই এই সামগ্ৰী সমূহ কোনো ঢাকনী বা সুবন্দৰ ব্যৱস্থা নকৰাকৈ দিনে নিশাই অহৰহ সৰবৰাহ কৰি থকাৰ ফলত গোটেই এলেকাৰটো বিৰাস্ত বাসায়নিক দ্ৰব্যৰ ধূলিৰে ধুঁৱলি-কুঁৱলি হৈ জন-জীৱন অতিষ্ঠ কৰাৰ লগতে বায়ু প্ৰদূষণৰ সৃষ্টি কৰি এই অঞ্চলৰ আবাসী সকলৰ মাজত স্বাস্থ্যজনিত ৰোগ ব্যাপক হাৰত বৃদ্ধি পোৱাটো পৰিলক্ষিত হৈছে। আনহাতে এই সামগ্ৰী সমূহ চিমেন্ট সমূহ কাৰখানালৈ নিবৰ বাবে জেচিবিৰ জৰিয়তে পোৱাটো পৰিলক্ষিত হৈছে। আনহাতে এই সামগ্ৰী সমূহ চিমেন্ট সমূহ কাৰখানালৈ নিবৰ বাবে জেচিবিৰ জৰিয়তে জাম্পাৰ সমূহত তোলাৰ ফলত গোটেই লংকা ষ্টেচন চৌহদত ইমানেই ধূলিময় কৰি দিয়ে, যাৰ ফলত বেল যাত্ৰীৰ ৰেলত উঠা-নমা কৰাতো ভীষণ সমস্যাৰ সৃষ্টি কৰিছে। এই সম্পৰ্কে আমি ভালেমান দিনৰ পৰা বেল কৰ্তৃপক্ষ, প্ৰদূষণ নিয়ন্ত্ৰণ বোৰ্ড আদিক বাৰম্বাৰ অৱগত কৰাৰ পাচত প্ৰদূষণ বিভাগে স্বনীয়ভাৱে তদন্ত কৰিও কোনো ব্যৱস্থা হাতত লোৱা দেখা নগল। উল্লেখযোগ্য যে বেল বিভাগৰ আইন অনুসৰি নিশাৰ ভাগত ৰেলৱে যাৰ্ভত কোনো সামগ্ৰী উঠোৱা-নমোৱা কৰাটো নিষিদ্ধ। এই আইনি ব্যৱস্থাকো ভেঙালী কৰি গোটেই নিশা লংকা ষ্টেচনত কেলকম চিমেন্টৰ সামগ্ৰী সমূহ অহৰহ বোজাই কৰি গোটেই এলেকাৰটো ধূলিময় কৰি নি থকা হৈ আহিছে। ফলত ওচৰৰ আবাসী সকল নিশাৰ ভাগতো অশান্তি কটাৰ লগা হয়।

আনহাতে আমাৰ এই বৃহত্তৰ জনবসতিপূৰ্ণ এলেকাৰটোৰ আনকি মানুহে ব্যৱহাৰ কৰা পুখুৰীৰ পানীও এই বাসায়নিক ধূলি পৰি প্ৰদূষিত হৈ পানীত থকা মাছ আদি জীৱৰ উপৰিও মানুহৰো ভীষণভাৱে ক্ষতি কৰি আহিছে। এই ক্ষেত্ৰত মহোদয়ৰ তৎকালীন হস্তক্ষেপৰ জৰিয়তে চিমেন্ট কাৰখানাৰ সামগ্ৰী সমূহ বোজাই আৰু সৰবৰাহ বন্ধ কৰি অঞ্চলটোৰ জনসাধাৰণক সুস্থ ভাবে জীয়াই থকাৰ ব্যৱস্থা কৰে যেন। এয়ে প্ৰাৰ্থনা।

ইয়াৰ প্ৰতিলিপি প্ৰেৰণ কৰা হল :-

- (১) নগাঁও জিলাৰ উপায়ুক্ত মহোদয়, নগাঁও।
- (২) লংকা ৰাজহ চক্ৰ, চক্ৰ বিষয়া মহোদয়, লংকা।
- (৩) পৌৰপতি মহোদয়, লংকা পৌৰসভা, লংকা।

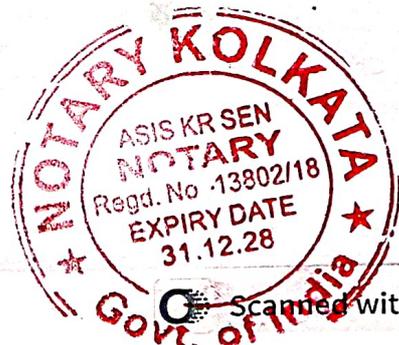
Animesh Ray

R/104  
22/11/21  
Animesh Ray

মহোদয়ৰ বিশ্বাসী-

Bhulan Moha Dey

So.



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To,  
The Hon'ble Sub-Divisional Officer,  
Hojai Sub-Division.

Subject: Regarding the pollution caused by the transportation of materials for cement factories in and around Lanka Station.

s. Date: ~~22/22/2002~~, 22/11/2011

Applicant: Pollution-affected residents around Lanka Railway Station.

Respected Sir,

With due respect, it is humbly submitted that for many days now, the nearby Kelkom Cement India Limited and other highly polluting and health-hazardous materials are being transported to the industrial front via railway wagons. Raw materials like clinker, gypsum, fly ash, and other cement products are being supplied continuously through the railway, severely affecting the residents of Ward Nos. 4, 5, and 6 of the densely populated Lanka municipal area adjacent to the Lanka Station premises. These residents are suffering immensely due to air and water pollution. Hon'ble Sir, this area, within approximately 200 to 500 meters, is densely populated and also houses educational institutions like Lanka Shankardev Vidyaniketan, Bankim Chandra Primary School, and Public Higher Secondary School, as well as the Lanka Primary Health Center and Lanka Integrated Child Development Center. Despite this, the aforementioned materials are being transported day and night without any covering or safety measures, causing the entire area to be engulfed in chemical-laden dust and fumes. This has made life unbearable for the residents and led to a sharp rise in respiratory diseases. Moreover, the loading of these materials onto dumpers using JCBs has made the entire Lanka Station premises extremely dusty, creating severe difficulties for train passengers boarding and alighting. Despite repeatedly bringing this issue to the attention of the railway authorities and the Pollution Control Board, the Pollution Department's local investigations have yielded no corrective action. It is noteworthy that railway laws prohibit the loading and unloading of goods in railway yards during the night. However, flouting this legal provision, Kelkom Cement's materials are being loaded throughout the night, turning the entire area dusty and disturbing the peace of nearby residents. Additionally, even the pond water used by people in this densely populated area has become polluted due to the settling of chemical dust, harming aquatic life and severely affecting human health.

In light of this, we earnestly request your immediate intervention to stop the transportation and loading of cement factory materials, ensuring the residents of this area can live a healthy life. This is our humble prayer.

Copies of this application are being sent to:

1. The Hon'ble Deputy Commissioner, Nagaon District, Nagaon.
2. The Hon'ble Circle Officer, Lanka Revenue Circle, Lanka.
3. The Hon'ble Chairperson, Lanka Municipal Board, Lanka.

Yours faithfully,  
Sd/-

Sd/- Animesh Dey  
R/04  
22.11.11

Animesh Dey

GOVT OF ASSAM  
OFFICE OF THE SUB-DIVISIONAL OFFICER(C), HOJAI, SANKARDEVNAGAR.  
(Development Branch)

NO. HD 31/2010/Rev-M/290

Dated 12/08/2014.

Agenda of the Meeting - Minutes of the Meeting on Pollution Problem of Lanka Railway Station Area

Date & Time - 12/08/2014 at 11.00 A.M.

Venue - Conference Hall of SDO(C), Hojai, Sankardevnagar

The minutes of the meeting on Pollution Problem of Lanka Railway Station Area was held in the Conference Hall of the office of the SDO(C), Hojai, under the chairmanship of Sri Ronuj Kr. Borkaloky, ACS, SDO(C), Hojai regarding mitigation of the pollution problem in and around area of Lanka Railway station which is created mainly by carrying of fly ash, clinkers, gypsum & cement etc. by various cement industries. The Chair welcome all the representatives present in the meeting.

The following members were present in the meeting -

Sl. No.	Name of Members	Designation.
1	Sri Ronuj Kr. Borkaloky, ACS	Sub-Divisional Officer(C), Hojai.
2	Big A K Piet	Dalmia Cement
3	Sri Susanta Kr. Jena	Manager
4	Sri Bishal Gurung	Chairperson, Citizens
7	Sri D. Mitjuna	Patron, Human Rights Commission.
8	Smti. Rama Mazumdar	Chief, A.I.H.R.C Lanka Unit
9	Sri Manis Kr. Biswas	A.I.H.R.C(G. Sec.)
10	Sri B. Newar	Secy. Pub. Panjabi Basti Kali Mandir
11	Sri Nani Gopal Sharma	L.A.S.S Sakha Lanka.
12	Sri Narayan Mazumdar	
13	Sri Mukul Goswami	
14	D. Bhattarcharjee	
15	Smti. Tara Newar	Advocate, Hojai, S/Nagar.
16	Smti. Banti Shikha Sharma	
17	Smti. Mamoni Das	
18	Smti. Pooja Deka	
19	Smti. Atati Bora	
20	Smti. Monju Borah	
21	Smti. Deepa Moni Bhuyan	
22	Smti. Junti Deka	President, Mohila Samiti, W/No.5 Lanka
23	Smti. Rina Choudhury	
24	Smti. Usha Sarkar	
25	Sri Biswajit Singha	
26	Sri Bapi Chakraborty	
27	Sri Ramkrishna	
28	Sri Munna Saha	
29	Sri Bharat Karmakar	
30	Sri Ranjit Dhar	Handling Agent, R.J Cement & others
31	Sri Ram Prasad Mondal	Dalmia Cement
32	Sri Prasanjit Mondal	Dalmia Cement
33	Sri Ranjit Deka	
34	Smti Lily Mech	

After threadbare discussion the following decisions were taken for sorting out of the pollution problems in and around the area of Lanka Railway Station:



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- The Dalmia Cement & others Cement Industries are instructed to do the loading and unloading works as per existing rules of the Indian Railways and specially not to do such works during school hours as well as after 10.00 P.M. so as to maintain hygienic condition in the surrounding areas of Lanka Railway Station.
- No entry of vehicles on the roads should be maintained during school hours so as to maintain educational environment in this locality
- Screen should be used to protect area while making loading & unloading of clinkers by the Dalmia & other Cement Industries and watering should also be done immediately after completion of any loading or unloading so that dust may be removed and make it pollution free.
- The Chair instructed the Dalmia Cement Authority to jointly sit with Chairperson, Lanka MB & Mr. Mukul Goswami L.A.S.S Sabha / B.M Newar, Human Rights Commission / Debojit Ghosal, Naba Prajanna Lanka/ Smti Rina Choudhury, Mohila Samiti, Lanka to finalise the placement of Deep Tube Well for water boring.
- Mr. Ram Prasad Mondal, Handling Agent of M/S R.J Cement Ltd. Nagaon & others also instructed to cooperate with Railway Authority & Dalmia Cement to sort out the pollution problem in Lanka Railway Station area and also directed to involve the companies in the process.
- The Chair also said that land dispute between railway authority and the local public will be solved after receiving the report from the Director, Land Records, Assam, Guwahati.
- The Dalmia Cement Industry also instructed to keep ready atleast 4 Nos. Tankers regularly for watering to remove dust after loading & unloading works.
- The Dalmia Cement Authority should do the development works in and around Lanka area in consultation with the leading citizens of Lanka area.
- The Dalmia Cement & other Cement Authorities also requested to instruct the concerned contractors to control the labourers and to abstain from use of slang languages while working in the Lanka Railway Station area.
- The meeting also unanimously decided to submit a copy of the minutes of the said meeting to the Officer-In-Charge, Lanka Police Station to take necessary action as per instructions given in the minutes.

The meeting ended with a vote of thanks from the chair

Sub-Divisional Officer(C),  
Hojai, SankardevNagar  
Dated.12/6/2014.

Memo No.HJD.31/2010/Rev.-M/291 A]

Copy forwarded for favour of kind information to:-

1.The Deputy Commissioner, Nagaon for favour of kind information:

2.All concerned for information and necessary action.

3. Office copy.

*Avinash Dey*

Sub-Divisional Officer(C),  
Hojai, SankardevNagar



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(703674-255881)

OFFICE OF THE PRINCIPAL  
PUBLIC HIGHER SECONDARY SCHOOL  
PROVINCIALISED (SCIENCE STREAM)  
LANKA :: HOJAI :: ASSAM

Ref. No. / D/S/SS/Sl:11/70/2021

Date 17/04/2021

To,  
The DRM  
NF Railway, Lumding Div.  
Assam, India.

Sub: Prayer for shifting the clinker, fly ash, coal, cement etc loading and unloading from Lanka Rly station to other remote area

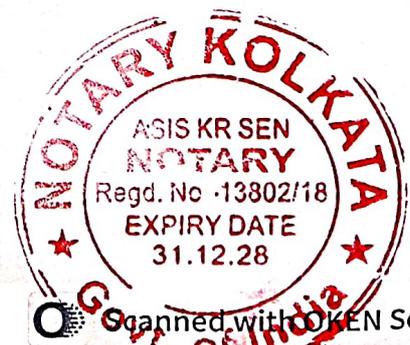
Sir,  
With due respect and humble submission I beg to state that the rack of clinker, fly ash, coal cement etc. are loaded/unloaded from the railway station, Lanka. The loaded Trucks run through the adjacent road of our school and play ground. The Trucks flow huge dust to the environment. If this situation continues the students may suffer from respiratory diseases. Keeping in view the students as well as community health kindly shift the racks to a remote place.

We are looking for your positive action in this regard.

Thanking you

  
12/04/2021  
Principal  
Public H. S. School  
Lanka : Hojai : Assam

Arinash Dey



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বিদ্যাভানতীন অস্তর্ভুক্ত  
শিশু শিক্ষা সমিতি অগময় দ্বাৰা পৰিচালিত

# শঙ্কৰদেৱ বিদ্যালয়িকতন লংকা

মহায়া গাফনী পথ, বাৰ্ড নং- ৫

লংকা : হোজাই : অগম

স্থাপিত : ১৯৯৬ ইং

দিহাৰ ২৬/০৪/২০২১ ইং

অগম :

শ্ৰুতি মাননীয়ে, ষ্টেণ্ডাৰ্ডীয়া স্কুলে অৱস্থান, লোহাতি; বিহাৰ।  
বিষয়: লংকা স্কুলে স্কলৰ চিহ্নিতক কৈচা স্কাল,  
কিলংকাৰ লোহাতি; -আৰু -আন লোহাতি; বন্ধ কৰাও  
-আটোৱা।

অৱস্থান, -অস্থান পূৰ্বক আটোনাৰ জোগাৰ্ম জনাও স্কুলে,  
লংকা স্কুলে স্কলৰ ইয়াৰে বিহাৰ বহুবন্ধ  
এই চিহ্নিতক কৈচা-স্কাল, কিলংকাৰ লোহাতি; -আৰু  
-আন লোহাতি; -আৰু -আন লোহাতি; -আৰু  
উলমিয়া চিহ্নিতক -আৰু-আন লোহাতি; -আৰু  
সেই স্কলৰ -আৰু-আন লোহাতি; -আৰু-আন লোহাতি;  
-আৰু -আন লোহাতি; -আৰু-আন লোহাতি;  
চিহ্নিতক কৈচা-স্কাল অস্থান -আৰু-আন লোহাতি;  
অস্থান -আৰু-আন লোহাতি; -আৰু-আন লোহাতি;  
অস্থান -আৰু-আন লোহাতি; -আৰু-আন লোহাতি;  
অস্থান -আৰু-আন লোহাতি; -আৰু-আন লোহাতি;

শ্ৰুতি মাননীয়ে, ষ্টেণ্ডাৰ্ডীয়া স্কুলে অৱস্থান, লোহাতি; বিহাৰ।  
বিষয়: লংকা স্কুলে স্কলৰ চিহ্নিতক কৈচা স্কাল,  
কিলংকাৰ লোহাতি; -আৰু -আন লোহাতি; বন্ধ কৰাও  
-আটোৱা।

Amended by

ইতি -আটোনাৰ বিম্বাজ







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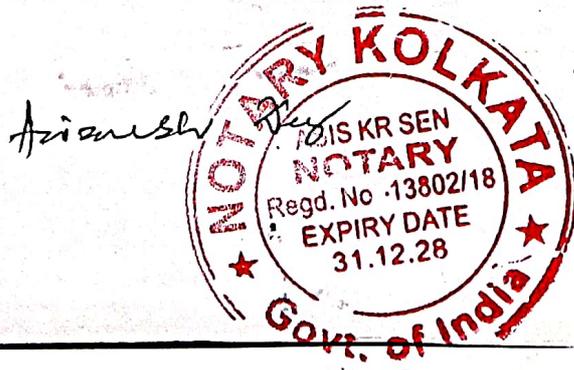
অতিমূল্য দ্রব্যাদি বাজারদ্রব্য দ্রব্য কতি কতি প্রবেশকারী বিজ্ঞপ্তি  
ব্যবস্থা গ্রহণ করা তাহা আনি আনুষ্ঠান করা হইল।

অতিমূল্য দ্রব্যাদি প্রবেশ করা হইল

আজ্ঞাকার বিজ্ঞপ্তি প্রকাশিত  
করা হইল

১. আনন্দের অধীক্ষক বাজারদ্রব্য, কলকাতা  
দুই নম্বর হাজারি।
২. ডাঃ বিষ্ণু বাজারদ্রব্য, কলকাতা

১. Gobinda Mazumder.
2. Phanindra Das.
3. Arijit Roy
4. Bhuvan Mohan Nandi
5. Krishna Kantar Roy.
6. Chandra Sekhar Paul
7. Binoy Roy
8. Bipankar Mazumder
9. Bapam Das
10. শ্রী কুমার দাস।
11. ~~সত্যেন্দ্র সেন~~
12. Biswajit Mazumder
13. Hiralal Jyoti Kakoti
14. Talok Saha
15. Utpal Mazumder.
16. অমিত্য কলিতা.
17. Anoshil
18. Dharmendra Chatterjee Bandyopadhyay
19. Bapam Das
20. Raja Roy.
21. Samir Banik
22. Gendona Roy
23. Bikram Das.
24. Gauram Ghosh.
25. Palash Mookherjee
26. Utpal Roy
27. Sankar Chakrabarti



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Shishu Shiksha Samiti Assam  
(Under Vidya Bharati)  
SHANKARDEV VIDYANIKETAN, LANKA  
Mahatma Gandhi Path, Ward No. 6  
Lanka, Hojai, Assam  
Established: 1996

Ref. No.

Date: 16.04.2021

To,  
The Hon'ble Divisional Railway Manager,  
Lumding Division

Subject: Request to stop the loading and unloading of raw cement materials and clinker at Lanka Railway Station.

Sir,

Respectfully, it is brought to your kind notice that for many years, raw cement materials and clinker have been loaded and unloaded in the yard of Lanka Railway Station and transported day and night by trucks to Dalmia Cement Factory. It is noteworthy that the area around the station is densely populated, and the toxic environment caused by these raw materials has led to the spread of various pollution-related diseases.

Therefore, we humbly request your Hon'ble self to take immediate necessary action considering the severity of the situation.

Yours faithfully,

Sd/-

16.04.2021

*Arimeshu Dey*

CF  
CF  
CF

Date: 11/05/19

To,  
The Hon'ble Deputy Commissioner,  
Hojai District, Shankardev Nagar, Hojai

Subject: Appeal to prevent pollution and improve transportation conditions.

Sir,

Respectfully, it is submitted with great sorrow that for several years, we, the residents of Lamazi Road, have been suffering due to pollution caused by the transportation of raw cement materials in uncovered trucks and the deteriorating condition of the roads. This severe pollution has led to various diseases such as respiratory problems, skin diseases, eye irritation, and other ailments. About eight to ten years ago, we even initiated a protest program. Following this, the Hon'ble Circle Officer and representatives from the cement company held a meeting with us and promised that they would follow all rules and regulations regarding the transportation of raw cement materials in the future. For some time, they adhered to these promises, but as time passed, all commitments were forgotten. It is disheartening to note that despite the presence of five schools in the area, neither the company nor the administration has taken any action. The heavy vehicles transporting raw cement materials have completely ruined the roads, causing difficulties for school-going children, women, and the general public in commuting. This situation may lead to accidents at any time. Despite our repeated appeals, no corrective measures have been taken, and no promises have been honored. Concerned about the future of our next generation, we are compelled to approach your esteemed office.

Arimesh Sey

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22 69 68  
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Therefore, we earnestly request your Hon'ble self to kindly take immediate necessary action at the earliest.

Copy forwarded to :

1. The Hon'ble Sub-Divisional Officer, Hojai Sub-Division.
2. The Hon'ble Circle Officer, Lanka Revenue Circle, Lanka.

Yours faithfully,

1. Sd/- Gobinda Mazumdar
2. Sd/- Phanindra Das
3. Sd/- Abhijit Roy
4. Sd/- Bhuban Mohan Newa
5. Sd/- Krishna Kanta Roy
6. Sd/- Chandra Sekhar Paul
7. Sd/- Binoy Roy
8. Sd/- Dipankar Mazumdar
9. Sd/- Bapan SHaw
10. Sd/- Kamal Das
11. Sd/- Samir Shaw
12. Sd/- Bidyut Mazumder
13. Sd/- Hiral Jyoti Kakoti
14. Sd/- Tilok Saha
15. Sd/- Utpal Mazumder
16. Sd/- Dilip Bhowmick
17. Sd/- Rono Shil
18. Sd/- Dharmick Chakraborty
19. Sd/- Bapan Das
20. Sd/- Raja Roy
21. Sd/- Samir Banik
22. Sd/- Gobinda Roy
23. Sd/- Bikram Das
24. Sd/- Gautam Ghosh
25. Sd/- Balaram Worang
26. Sd/- Utpal Roy
27. Sd/- Bindu

*Animesh Das*



73 70 69 P-55

# GOOD SAMARITAN ENGLISH SCHOOL

LUMDING ROAD, LANKA, Dist. - HOJAI (ASSAM)

PIN : 782446

E- Mail: samaritan1597@gmail.com

Date: - 19 April, 2021

To,  
The Divisional Railway Manager  
Lumding, Assam

Subject: Pollution created by trucks ferrying clinker and fly ash

Dear Sir,

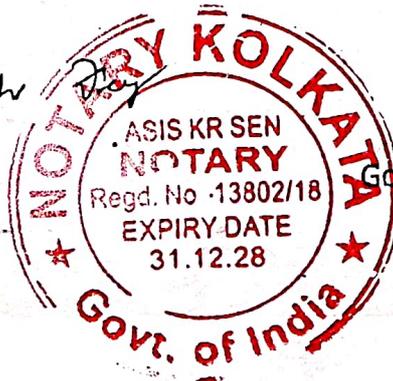
It is to bring to your notice that the trucks carrying clinker and fly ash to and fro Lanka Railway Station — Dalmia are creating pollution all throughout the road. This is due to the fact that the trucks are not covering the clinker and fly ash completely and properly which results in leaving behind harmful substances in the air.

This also further result in inhaling of the harmful substances by the people, especially the school children, which may lead to serious health hazards such as lungs disorder or alike.

Therefore, we request you to kindly look into this matter on priority and urgent basis and take immediate and necessary actions to safeguard the health of the school children and the public as a whole.

Thanking You.

Amanesh Roy



M. Anke 19/04/21

Principal

Good Samaritan English School  
Lanka, Hojai, Assam, India



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P-56

Date: - 19/01/2024

To,  
The DRM  
NF Railway Lunding Div  
Assam India.

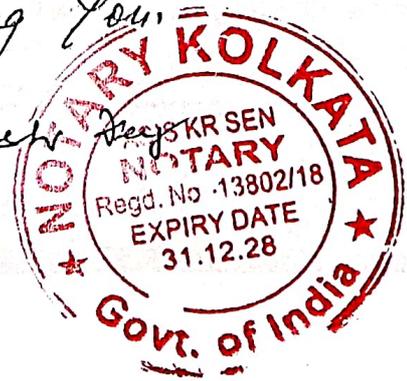
Sub: Prayer for shifting the clinker, flyash, Coal, Cement etc loading and unloading from Lanka Rly Station to other remote area.

Sir,  
With due respect and humble submission, I beg to state that the Rack of Clinker, flyash, Coal, Cement etc are loaded/unloaded from the railway station Lanka. The loaded Trucks run through the adjacent Road of our school and Play ground. The trucks flow huge dust to the environment. If this situation continues the students may suffer from respiratory diseases. Keeping in view the students as well as Community health, kindly shift the rack to a remote place.

We are looking for your positive action in this regard.

Thanking You,

Sincerely,



Yours faithfully,

Suresh Ch. Roy  
Headmaster/Secretary  
110, Lanka Warigan L.P. School  
Lanka  
19/01/2024

71

  
GOVT. OF ASSAM  
OFFICE OF THE DEPUTY COMMISSIONER  
HOJAI: SANKARDEV NAGAR  
(MAGISTRACY BRANCH)

**Sub:** Proceeding of the minutes of the meeting held on 24/02/2016 at 12 noon at the conference hall of Office of the Deputy Commissioner, Hojai, Sankardev Nagar regarding proposed "Rail Rokho" at Lanka railway station on 28/02/2016 from 7 AM to 3 PM.

**Members present:**

- 1) The Deputy Commissioner i/c, Hojai, Sankardev Nagar.
- 2) The Circle Officer, Lanka Rev. Circle.
- 3) The Supdt. of Police, Hojai
- 4) Sri Soumen Kumar Bhattacharjee, Gen Secretary, NF Railway Passengers' Welfare Association
- 5) Sri Narayan Devnath, Secy, Lanka Dev. Committee
- 6) Sri Achinta Sikidar, President, Lanka Dev. Committee
- 7) Sri Ashish Mazumder
- 8) Sri Ramkrishna Paul
- 9) Sri Ashok Esh, NFRPWO Working President
- 10) Sri Himendu Bhattacharjee
- 11) Sri Mukutdev Goswami
- 12) Sri Animesh Dey
- 13) Sri Devojit Goswami
- 14) Sri Dilip Kr. Bajaj
- 15) Sri Shantha Ram, PVS Sr. Divisional Security Commissioner RPF Lumding.
- 16) Sri Harish Kumar
- 17) Sri B.K. Mishra, Sr. DRM, Lumding

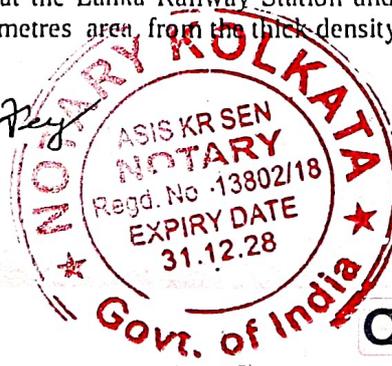
Hon'ble Deputy Commissioner i/c, Hojai, Sankardev Nagar welcomeS all the Railway higher authority/officers/representatives of the "Rail Rokho" movement present in the meeting.

1) Sri Narayan Devnath explained in the meeting that the running water facility/waiting room is not available at the Lanka Railway Station. He also explained in the meeting that inspite of giving assurance by the DRM, Lumding the demand is not fulfilled. The facility of second Railway platform foot over bridge is not available at the station.

2) Sri Soumen Kumar Bhattacharjee explained in the meeting regarding stoppage of Silchar Express/ Aboadh Assam Express and Sampak Kranti Express, Vivek Express and newly proposed Silchar and Agartala trains at the Lanka Railway Station. He also demanded to provide drinking water facility at the Lanka Railway Station and loading and unloading should be made at Lamchakan Railway Station.

3) Sri Animesh Dey shows the videography in the meeting regarding problems faced by the Railway Passengers at the Lanka Railway Station. He also explained in the meeting that as soon as one train arrived at the Railway line and another train is on the another track. It is very difficult to get down from the train specially for the women and aged persons. Accordingly he demanded the installation of second Railway platform for the common benefit for the bona fide Railway passengers. He also informed in the meeting that the time table of Dimapur Nagaland Express is not reflected the Railway time table board at the Lanka Railway Station and loading and unloading should be made from the distance of 100 metres area from the thick density of population.

Animesh Dey



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~~Page 8~~

4) Mr Sanjay Nayyar, the Railway higher authority gave the assurance in the meeting that 3 Nos of Railway train namely 1. Silchar Express 2. Abudh Assam Express and 3. Sampak Kranti Express 4) Vivek Express 5) Dibrugarh Kolkata Express will be stopped at the Lanka Railway Station within a short period of time after talking to the higher authorities He also informed in the meeting regarding approval for construction of foot over bridge and second Railway platform at the Lanka Railway Station, pure drinking water, exit entry separate gates. Passengers can travel with mail/ Express ticket by Janasatabdi Express. Loading and unloading of 'Clinkers, Fly Ash' will be stopped immediately at Lanka Railway Station after due consultation with the higher authorities.

5) The Deputy Commissioner i/c, Hojai, Sankardev Nagar discussed the matters with the Railway higher authority to take all necessary steps for betterment of the Lanka Railway Station. She also requested to the representative of the NF Railway Passengers Welfare Association, Lanka Dev Committee to withdraw the proposed "Rail Rokho" movement scheduled to be held on 28/02/2016 from 7 AM to 3 PM.

Meeting ended with vote of thanks from the chair.

Sdl

Deputy Commissioner i/c  
Hojai :: Sankardev Nagar

Date 24/02/2016

Memo No.HJM 01/2016/50

Copy to :

1. The Divisional Railway Manager, NF Railway, Lumding Division, Lumding for favour of kind information and necessary action.
2. The Supdt. of Police, Hojai for favour of kind information and necessary action.
3. The Circle Officer, Lanka Rev. Circle for information.
- ✓ 4. The General Secretary, NF Railway Passengers' Welfare Organisation, Lanka for information.
5. The Secretary, Lanka Development Committee for information.

Deputy Commissioner i/c  
Hojai :: Sankardev Nagar

Aimesh Day





**Pollution Control Board, Assam**  
(Department of Environment & Forests, Government of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ  
(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



**LIFE**  
Lifestyle for  
Environment

No. WB/G-295/21-22/407  
To

Dated Guwahati, the 03<sup>rd</sup> May 2024

The General Manager  
North East Frontier Railway  
Maligaon, Guwahati  
Email id: gm@nfr.railnet.gov.in



**CLOSURE NOTICE UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974, SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 AND SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986.**

**WHEREAS**, under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the State Pollution Control Board (SPCB) is to plan a comprehensive programme for prevention, control or abatement of air pollution and to secure the execution thereof and under Section 17 of the Water (Prevention & Control of Pollution) Act 1974, one of the functions of the State Pollution Control Board (SPCB) is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells in the state and to secure the execution thereof;

**WHEREAS**, you are operating a railway station and a material handling yard in the name and style of Lanka Railway Station (LKA) located at Lanka, Hojai;

**WHEREAS**, the Lanka Railway Station and the Yard was monitored by Pollution Control Board, Assam on 07.04.2024;

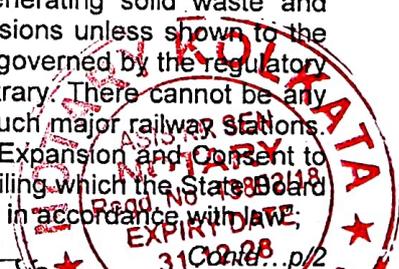
**WHEREAS**, it was observed that unloading, storage, dumping and transportation activities of fly ash were causing severe environmental pollution in the railway station and the surrounding areas. These activities are creating serious environmental damage by causing Air and Water pollution (photographs of the site, as observed, are enclosed);

**WHEREAS**, as per the order of the Hon'ble NGT in OA No. 141 of 2014, a railway station and material handling yard is covered under the purview of Consent management. The railway authority has failed to obtain mandated CTE/CTO from the Board;

**WHEREAS**, vide letter No. WB/G-295/21-22/347 dtd. 25.01.2024 (copy enclosed for your ready reference), you were requested to arrange for transportation of fly ash in packed conditions only to avoid air pollution. Whereas, the Board has noted inaction from your end on the suggestions of PCBA;

**WHEREAS**, the observations of the Hon'ble Tribunal in the matter of OA No. 141 of 2014 order dated 12.12.2019 as stated below: -

"19. It is, thus, clear that wherever there is significant generation of solid and liquid waste and gaseous emissions, the Water Act and the Air Act are attracted so that regulatory functions can be exercised. There is every reason to presume that major railway stations (classified as such by the Railway Administration itself) are generating solid waste and discharging liquid waste water as well as releasing gaseous emissions unless shown to the contrary. Applying such test, it must be held that such stations are governed by the regulatory regime of the Water Act and the Air Act, unless shown to the contrary. There cannot be any blanket exclusion of or exemption from the regulatory regime for such major railway stations. Thus, all major railway stations must secure Consent to Establish/Expansion and Consent to Operate under the Water Act and the Air Act within three months failing which the State Board will take necessary action under the provisions of Water and Air Act in accordance with law;





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**WHEREAS**, PCBA, in exercising of powers conferred upon it under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, issued Show Cause Notice vide No. WB/G-295/21-22/390 dtd. 12.04.2024 to the General Manager, North East Frontier Railway asking for justification to be submitted within fifteen (15) days, if any, for not issuing "CLOSURE NOTICE" to stop material (Fly Ash) handling operation in the Lanka Railway Station Yard. Whereas, PCBA intended to levy **Environmental Compensation Fine against the Railways as per the formula specified by the Hon'ble NGT for levying Environmental Compensation Fine to the defaulting units;**

**WHEREAS**, in reply to the Show Cause Notice of PCBA vide No. WB/G-295/21-22/390 dtd. 12.04.2024, a reply has been received from the Divisional Railway Manager, Lumding vide letter No LD/ADM/DRM/24 dtd 28.04.2024. The reply, though mentioned about the reason behind the lapses for not having CTE/CTO by Railway from the Board, is unsatisfactory as major issues of air pollution caused by mishandling of fly ash in the Railway Yard remain unattended. Installation of proper drainage system, as mentioned in the reply, is not helping to minimize the air pollution in the area. Though dust screens have been installed at one side of the yard at the boundary towards the nearby residences, such a screen is unable to stop the air pollution from fly ash dusts being generated during unloading of fly ash in the yard and subsequent transportation in open dumpers/trucks to the consumers;

**WHEREAS**, it is observed that severe air pollution is occurring due to open unloading of fly ash from the railway wagons and subsequent storage and transfer into dumpers/trucks besides spillage of fly ash in the yard and the haul roads. High wind is taking the fly ash away thereby causing severe air pollution and health hazard in the surrounding areas;

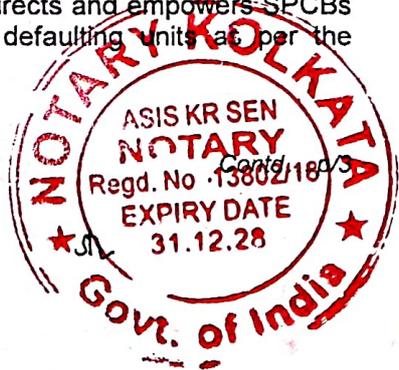
**WHEREAS**, PCBA, in an earlier occasion, monitored the Ambient Air Quality at Lanka Railway Yard and its surrounding areas during March 16-17, 2024 and observed PM<sub>10</sub> concentration at midpoint of railway yard (326 µg/m<sup>3</sup>), end of railway yard (270 µg/m<sup>3</sup>) and platform No. 1 (212 µg/m<sup>3</sup>), which were found very very high as compared to the National Standard of Daily Average Concentration (100 µg/m<sup>3</sup>) and Yearly Average Concentration (60 µg/m<sup>3</sup>);

**WHEREAS**, vide letter No. WB/G-295/21-22/347 dtd. 25.01.2024, Indian Railway was asked for taking action to transport fly ash in sealed bags only (contained condition). Whereas, no action has been taken by Railways in that regard, thus ignoring the earlier direction of this Board. Further, you have not also taken any other significant measures to curb the air pollution generated by you during unloading of Fly Ash;

**WHEREAS**, there are ways to be practiced by the Board to transport fly ash, packed in large woven PP bags (500 Kg / 1000 Kg bags). Otherwise, fly ash should be transported in closed wagons and to be evacuated by vacuum loading into bulkers, thereby avoiding spillage of fly ash over the railway yards;

**WHEREAS**, high level of air pollution has been caused by the activities of railways are of major concern than not having CTE/CTO from the Board;

**WHEREAS**, Hon'ble NGT vide its order dtd. 19.02.2019 in O.A. No. 593/2017 (Paryavaran Suraksha Samiti & Anr. Vs Union of India & Ors.) directs and empowers SPCBs to collect Environmental Compensation Fine (ECF) from the defaulting units as per the formula mentioned herein under:



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**Environmental Compensation (EC) Fine:**

$$EC = PI \times N \times R \times S \times LF$$

PI = Pollution Index of industrial sector (80 for Red category)

N = Number of days of violation took place from 07.04.2024 (date of inspection) to 02.05.2024 (26 days).

R = A factor in Rupees (₹) for EC (250)

S = Factor of scale of operation (1.5 for large units)

LF = Location factor (1.00)

Accordingly, EC to be paid by North East Frontier Railways is assessed as –

$$EC = 80 \times 26 \times 250 \times 1.5 \times 1.00 = \text{Rs. } 7,80,000/-$$

**NOW, THEREFORE**, under the above facts & circumstances, Pollution Control Board, Assam is constrained to inform you that since, you have nonchalantly violated the provisions of law in force causing pollution to the environment and in exercising of powers conferred upon it under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended till date, you are directed to **Suspend the Transport and Unloading of Fly Ash at Lanka Railway Yard** with immediate effect. General Manager, North East Frontier Railway is directed to comply with the following corrective measures:

- i) Fly ash shall be transported to Lanka Siding Yard in wagons after containing fly ash in sealed bags (500 Kg/1000 Kg volume PP bags) and mechanized unloading arrangements shall be arranged.
- ii) Transportation of fly ash in closed wagons and unloading of fly ash into bulkers through vacuum unloading system should be adopted.
- iii) An environmental compensation fine for the violation period from 07.04.2024 to 02.05.2024 amounting to Rs. 7,80,000/- (Rupees seven lakhs eighty thousand) only shall be paid to PCBA. In addition to the above, environmental compensation fine of Rs. 30,000/- per day shall be payable with effect from 03.05.2024 until compliance is made to the above directions. The amount shall be transferred to PCBA account (Account Name- Pollution Control Board, Assam, A/c No. 50100159537391; IFSC Code – HDFC0004678).

Failing to comply with the above directions shall invite legal action against the Indian Railways.

(Arup Kr. Misra)  
Chairman

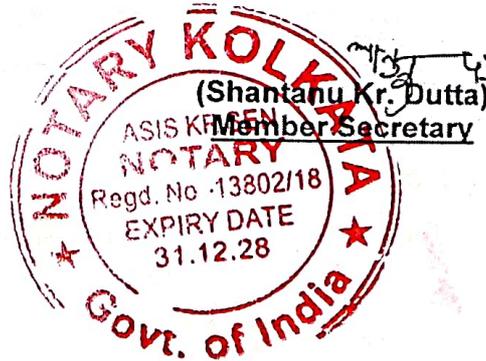
Memo No. WB/G-295/21-22/407-A,

Dated Guwahati, the 03<sup>rd</sup> May, 2024

Copy to:

254

1. The District Commissioner, Hojai district for kind information.
2. The Divisional Railway Manager (DRM), North East Frontier Railway, Lumding Division, Assam, Email: drm@lmg.railnet.gov.in for kind information.



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**Dalmia**  
Bharat Cement

newthink! cement! sugar! refractories! power!

No : CCIL/USO/2016-17/01

Date : 26.11.2016

To  
The Scientist  
Ministry of Environment & Forest  
Government of India  
North East Regional Office  
Law-U-Sib, Lumbatngen  
Shillong, Meghalaya-793021

Subject : Submission of Six Monthly Environmental Compliance Report

Dear Sir

With reference to the stipulations of "Environmental Clearance", a six monthly compliance report for Calcom Cement India Limited, Umrangsho is submitted herewith for your kind perusal.

Thanking you,

For Calcom Cement india Ltd

Authorized Signatory

Copy to

1. Zonal officer  
Central pollution control Board  
North Eastern Region  
Shillong Meghalaya
2. Regional office  
Pollution control Board  
Silchar Assam



Calcom Cement India Limited  
Subsidiary of Dalmia Cement (Bharati) Limited  
16 Kilo, Jamuna Nagar, Umrangsho, Dist Dima Hasao, Assam-788931, India  
Phone : 91 3679 291684 website www.dalmiacement.com

Registered Office:  
3rd & 4th Floor, Anli Plaza-II, ABC, G.S. Road, Gowahati, Assam-781005  
Phone : 91 361 2132 5600 Fax : 91 361 2132 5601  
E-mail : [ND@dalmiacement.com](mailto:ND@dalmiacement.com) [www.dalmiacement.com](http://www.dalmiacement.com)

Enclosed CD

O/C Copy



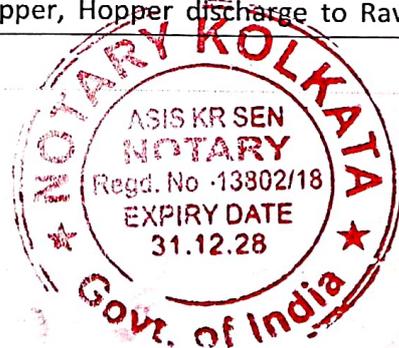
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Calcom Cement India Ltd.

Environmental Clearance - Half Yearly Compliance Report (April 16- September 16)

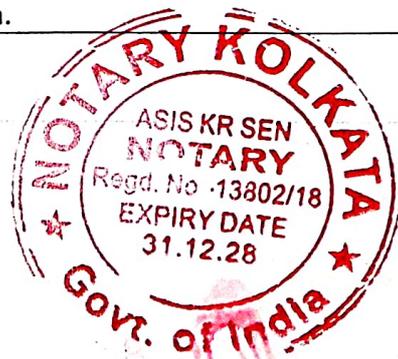
Ref: Environment Clearance No. SEIAA.535/2015/EC/86/369, dated 12<sup>th</sup> January, 2016. EC to Cement (Clinker) Plant 0.98 MTPA at Jamunanagar, Umrangshu, Dist. Dima Hasao, Assam by M/S Calcom Cement India Ltd

	Conditions	Compliance Status
<b>A</b>	<b>Specific Conditions</b>	
(1)	Installed electrostatic precipitators (ESPs) to clinker cooler and reverse air bag house to pre-calculator kiln & raw mill to control emission within the prescribed limit as per the new MoEF & CC standard wide GSR 612(E) dated 25/08/2014. Bag house/Bag filter shall be provided to cement mill and packing plant to control SPM emission. Bag filter shall be provided to crushers, coal drying & grinding unit, hopper blending silo/kiln feed, raw mill hoper, cement silo, cement silo top, packing plant and at all other places including transfer points, venting auxiliaries etc. to reduce particulate matter. Performance study of the pollution control devices shall be conducted yearly to ensure their efficiency.	<b>Complied:</b> All equipment are in place. Dust collected is being recycled back into the process. Covered stockpiles have been provided for limestone, Coal and clinker.
(2)	Continuous monitoring system to monitor gaseous emission shall be provided and limit shall be confirming to the prescribed standards framed by MoEF/CPCB by installing adequate air pollution control system. Data on ambient air quality stack emissions and fugitive emissions shall be displayed in public domain and also regularly submitted on-line to the SEIAA, Assam & regional office MoEF at Shillong, and central pollution board (CPCB) as well as hard copy once in six months.	<b>Complied.</b> We have installed all the pollution control equipment in order to meet the desired emission standards of 30 mg/Nm <sup>3</sup> , as revised by Gazette Notification G.S.R. 612 (E) dtd. 25th Aug.2014. We have already installed continuous Ambient air quality monitoring system & opacity monitor (CEMS) in stacks and online data is uploaded to CPCB as well as SPCB server. Online Data is also displayed at main gate. The data is also submitted to concern department in hard copy.
(3)	The company shall install adequate dust collection and extraction system to control fugitive dust emission at various transfer points, raw mill handling (unloading, conveying, transporting, stacking), vehicular movement, bagging and packing areas etc. Crushers shall be operated with high	<b>Complied</b> Total 28 no. of Dust collectors have been installed in plant at each transfer points & other location such as Lime stone stacker to Hopper, Hopper discharge to Raw mill,

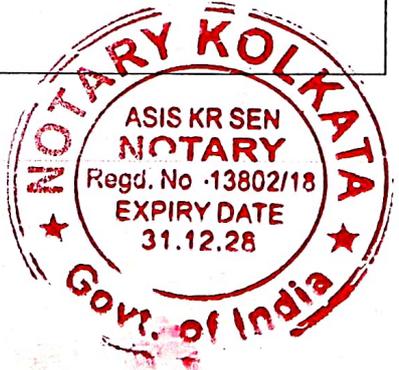


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	efficiency bag filters. All conveyers shall be covered with GI sheets. Covered sheds for storage of raw materials and fully covered conveyers for transporting of materials shall be provided besides coal, cement, fly ash and clinker shall be stored in silos. Pneumatic system shall be used for fly ash handling.	All Elevator feeding and discharge points, Clinker bulk loading system etc. Covered stockpiles are being used for storage of materials. Roads are concerted. Dry Fog System has been installed at crusher to control fugitive Emission. All conveyers are covered with GI sheets.
(4)	Dust suppression by regular water sprinkling shall be carried out in plant areas prone to air pollution and having high level of SPM and RPM such as haul road, loading and unloading points, transfers points and other vulnerable area to control fugitive emission. Fugitive emission shall also be controlled by dust suppression and water sprinkling system. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the central pollution board in this regard.	<b>Complied</b> Regular water sprinkling is being carried out on haul road and plant areas prone to air pollution. Ambient air quality parameters are in permissible limit.
(5)	Effort shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agriculture land. All the raw materials including fly ash shall be transported in the closed containers only and should not be overloaded. Vehicular emission shall be regularly monitored.	<b>Complied.</b> All the raw materials are transported by closed conveyors.
(6)	Secondary fugitive emission from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regular monitored. Guidelines/code of practice issued by the CPCB shall be followed.	<b>Complied and agrees to comply.</b>
(7)	Efforts shall be made to reduce impact of transport of the raw materials and end products on the surrounding environment including agriculture land/ tea garden etc. All the raw materials including fly ash shall be transported in the closed containers only and should not be overloaded. Vehicular emissions shall be regularly monitored. Measure shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals.	<b>Complied.</b> All the raw materials are transported by closed conveyors.
(8)	Asphalting/concreting of road and water spray all around the critical areas prone to air pollution and having high levels of SPM and RPM shall be ensured.	<b>Complied.</b> Regular water sprinkling is being carried out on haul road and plant area prone to air pollution.



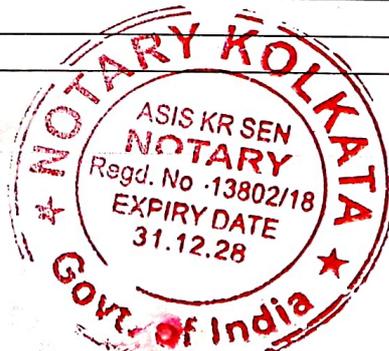
(9)	Total water requirement from surface /ground water source shall not exceed 585.00 m3/day. Water efficient technology shall be provided to conserve water. Treated water shall be used in dust suppression and green development etc. 'Zero' discharge shall be strictly adopted and no effluent shall be discharged.	<b>Water requirement has not exceeded 585 KLD.</b> No waste water is discharged out of the site premises and treated wastewater is being utilized for greenbelt development/dust suppression. Domestic Waste water generated is being disposed off into soak pit via septic tank. 'Zero' discharge is strictly adopted
(10)	Permission for the drawl of 585 KLD water from Longlai river shall be obtained from the concerned department if necessary.	<b>Complied.</b>
(11)	Domestic effluent shall be treated in sewage treatment plant (STP) in proposed colony and in septic pits followed by soak pits in cement plant and mines lease area. All the treated waste water shall be used for gardening/ agriculture purpose and dust suppression. Domestic waste from colony and solid waste (MSW) from industrial area shall be segregated into bio-degradable waste and non-biodegradable. Bio-degradable waste shall be composted and non-biodegradable waste shall be disposed off in environment friendly manner or filled at identified sites only after proper treatment.	<b>Complied and agrees to comply.</b>
(12)	The project proponent shall ensure that no natural water course shall be obstructed due to any operations.	<b>Complied and agrees to comply.</b>
(13)	Suitable conservation measure to augment ground water resources in the area shall be planned and implemented in consultant with concerned authority.	<b>Noted.</b>
(14)	The project proponent shall take appropriate mitigation measure to prevent pollution of nearby river and other surface water body, if any.	<b>Complied and agrees to comply.</b>
(15)	All the bag filter dust, raw mill dust, coal dust, clinker dust and cement dust from pollution control devices shall be recycled and recycled and reused in the process and used for cement manufacturing. Clay & shale generated as solid waste in the mine area shall be used for manufacturing clinker. Refractory bricks shall be sold to authorize agencies. ETP sludge shall be dried, compressed and	<b>Complied and agrees to comply.</b> Dust collected is being recycled back into the process.



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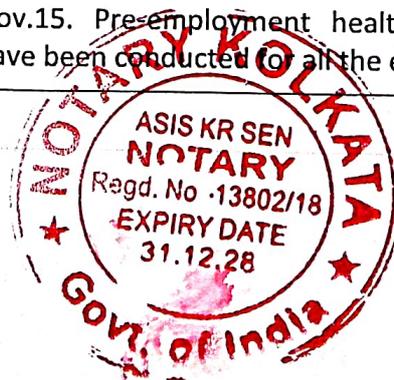
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	used for land filling. Treated sewage shall be used as manure for green belt development. Waste oil, grease and scrapped automobiles batteries shall be provided to the authorized recycled/re-processors.	
(16)	An effort shall be made to use of high calorific hazardous waste in the cement kiln and necessary provision shall be made accordingly.	<b>Noted and agrees to Comply.</b>
(17)	As proposed, green belt shall be developed in (33%) of the total land in the cement plant as per the CPCB guidelines in consultation with local DFO to mitigate the impact of fugitive emissions. A long term plan for the plantation / afforestation / green belt development etc. shall be prepared and submitted to the SEIAA, Assam and Regional office of MoEF at shilling and implemented.	Green belt is being developed in consultation with the local DFO. Accordingly we are developing green belt around plant. <b>The letter of communication with local DFO is attached as an Annexure-I.</b>
(18)	All the safety norms stipulated by the Directors General, Mines & Safety (DGMS) shall be implemented. On site & off site emergency plan shall be prepared in consultant with respective authorities and implement accordingly.	<b>Complied.</b>
(19)	'Consent to Operate' shall be obtained from State Pollution Control Board, Assam.	<b>Obtained Consent to operate.</b>
(20)	Acoustic enclosures shall be provided to control noise wherever necessary. Noise shall be controlled from cooler fans, compressor house, cement mill and raw mill, cement plant using appropriate noise control measures.	<b>Noted and agrees to comply.</b>
(21)	All the recommendations made in the charter on Corporate Responsibility for Environment Protection (CREP) for the cement plant shall be implemented.	<b>Complied</b> Recommendation for CREP is being followed. RABH, ESP, Stack are installed as per guidelines of CPCB.
(22)	The company shall comply with the commitments made during public consultation for the expansion project.	<b>Complied</b>
(23)	The Company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the project.	<b>Noted and agrees to comply.</b>
<b>B</b>	<b>General Conditions</b>	



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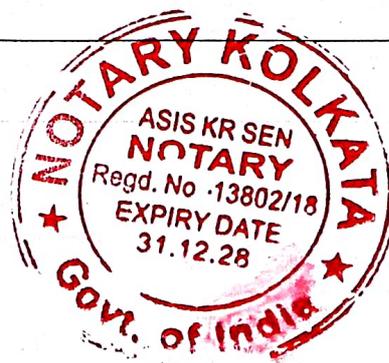
(1)	The project authority must adhere to the stipulation made by State Pollution Control Board, Assam and State Government.	<b>Complying and Undertake to comply</b> We are committed to follow the stipulations made by Assam Pollution Control Board & State Government.
(2)	No further expansion or modification of the plant shall be carried out without prior approval of SEIAA, Assam.	<b>Noted for Compliance</b> No further expansion or modification of the plant beyond the capacity mentioned in EC will be carried out without prior approval of the MOEF.
(3)	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5, SO2 and NOX are anticipated in consultant with the State Pollution Control Board, Assam. Data or ambient air quality and stack emission shall be submitted to the SEIAA, Assam including Regional office MoEF at Shillong and State Pollution Control Board Assam once in six months.	<b>Complied</b> The plant commenced its first production from 3 <sup>rd</sup> April 2015 after obtaining consent to Operate from the PCB, Assam. We have installed Continuous Ambient Air Quality monitoring Station and same is transmitted to PCB Server. Reports attached as an Annexure-III
(4)	Industrial waste water shall be properly collected and treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 <sup>th</sup> May 1993 and 31 <sup>st</sup> December 1993 or as amended from time to time. The treated waste water shall be utilized to plantation purpose.	<b>Noted for Compliance</b> Industrial waste water treated properly so as to meet the parameters of the treated waste water to the standards prescribed under GSR 422 (E) dated 19 <sup>th</sup> May, 1993 and 31 <sup>st</sup> December, 1993 or as amended from time to time. The treated water is being utilized for plantation/dust suppression
(5)	The overall noise levels in the and around the plant area shall be kept well within the standards (85dbA) by providing noise control measure including acoustic hoods silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986, Rules viz. 75 bdA (day time) and 70 dbA (night time).	<b>Complying</b> Noise abatement measures have been provided at appropriate places in order to meet the standards prescribed and same shall be maintained.
(6)	Proper housekeeping and adequate occupational health programs must be taken up. Occupational Health Surveillance program shall be done on a regular basis and maintained records. The program must include function and sputum analysis test once in six month.	<b>Complied</b> Housekeeping is proper. Occupational health surveillance program conducted in Nov.15. Pre-employment health checkup have been conducted for all the employees.



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		Lung function test and sputum analysis carried out once in six month PO copy attached as an Annexure_II
(7)	The company shall harvest the rainwater from the roof tops and storm water drains for utilizing in the lean season besides recharging the ground water table.	<b>Noted and agrees to comply.</b>
(8)	The company shall under take eco-development measure including community welfare measure in the project area.	Complied and agrees to comply. 6 nos. of Ring well-constructed. Two rain water harvesting tank developed. Rubber plantation in deforested area. Promotion of solar lantern & low smoke cooking stoves distributed to the community. Two weaving center constructed for women SHG members.
(9)	The project proponent shall also comply with all the environmental protection measure and safeguards recommended in the EIA/EMP.	<b>Complied and Agree to comply.</b>
(10)	A separate environmental management cell with full fledge laboratory facilities to carry out various management and monitoring functions shall be set up under the control of Senior Executive.	Environment Management cell made and implemented. Laboratory facilities are limited as Environmental Monitoring is carried out by third party laboratories approved with SPCB, Assam. We have a common Laboratory facility with quality control to carry out routine work. However, continuous online monitoring systems have been installed for stack emission monitoring as well as Ambient Air Quality.
(11)	Rs. 11.02 crores spent towards capital cost and as proposed Rs. 3.52 lakhs earmarked towards recurring cost/ annum for the environmental protection measure and Rs. 2.54 crores for CSR activities for five years to implement the conditions stipulated by the SEIAA, Assam as well as the Ministry & State Govt. and submit implementation schedule for all the conditions stipulated herein SEIAA, Assam. The funds so provided shall not be diverted for any other purposes.	<b>Complied.</b> We have already spent 11.02 Cr. towards capital cost in installing various pollution control devices.  Recurring cost spent of Rs. 372598 /- for the maintenance of pollution control devices, as the plant has been commissioned and started production recently in April 2015.
(12)	The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA, Assam. This should be advertised within seven days from the date of the	<b>Complied</b>



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	clearance letter at least in two local newspaper that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to SEIAA, Assam & Regional office, MoEF at Shillong.	
(13)	A copy of clearance letter shall be sent by the Proponent to concerned DC, Urban Local Body and the local NGO if any from whom suggestion / representation if any were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.	Complied. Environmental clearance obtained and uploaded on the websites.
(14)	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including result of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the SEIAA, Assam, Regional office of the MoEF, Shllong & PCB, Assam. The criteria pollutant levels namely: PM (stack), PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameter indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Complied and agrees to comply.
(15)	The project proponent shall also submit six month reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by email) to the SEIAA, Assam/ Regional Office of MoEF, the respective Zonal office of CPCB and the SPCB. The SEIAA, Assam / Regional office of MoEF at shilling shall monitor the stipulated conditions.	Complied and agrees to comply.
(16)	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned SEIAA, Assam and PCB, Assam as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall be sent to the SEIAA, Assam & regional	Complied and agrees to comply.

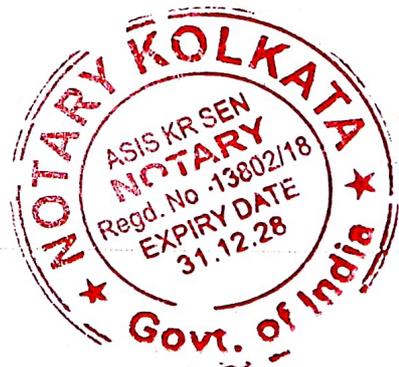


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	office of MoEF, Shillong.	
(17)	The SEIAA, Assam may revoke or suspend the clearance if implementation of any of the above conditions is not found satisfactory.	Noted
(18)	Any other conditions or alternation in the above conditions will have to be implemented by the project proponent in a time bound manner.	Noted
(19)	The above conditions will be enforced, inter-alia under the provision of the water (Prevention and Control of Pollution) Act, 1974 and the public Liability Insurance Act, 1991 along with their amendments and rules.	Noted.

AMBIENT AIR QUALITY PARAMETERS

Month	NO2_AQ_Calcom	SO2_AQ_Calcom	CO_AQ_Calcom	PM10_AQ_Calcom	PM2.5_AQ_Calcom
	ug/m3	ug/m3	mg/m3	ug/m3	ug/m3
April_16	6.01	11.49	0.35	52.92	20.71
May_16	4.01	12.68	0.37	53.06	25.71
June_16	4.12	12.75	0.27	49.27	37.73
July_16	4.84	11.06	0.33	49.69	40.06
Aug_16	4.04	13.28	0.31	54.36	24.15
Sep_16	4.17	2.41	0.37	68.43	29.16



Date: 12.05.2016

To,  
The Divisional Forest Officer,  
North Cachar Hills Division  
Haflong, Assam

**Sub: Requirement of 2000 no's of plant saplings from your good Office**

Sir,

At first I would like to thank you for your supports as you provided us a good collection of saplings in the previous year, and these saplings survival rate is good enough. So we would like to start again plantation programme this year too.

So kindly provide us 2000 no's of valuable saplings from your good office.

Hence you may kindly consider & oblige.

Thanking you,

Yours faithfully  
For Calcom Cement India Limited.

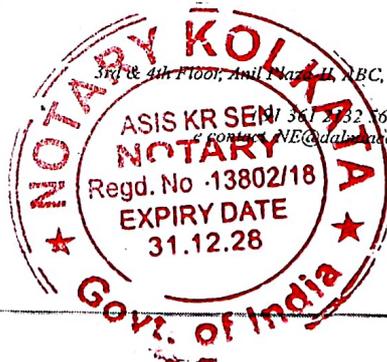
*[Handwritten Signature]*  
12/05/16

(Authorized Signatory)

Copy:

1. The Forest Ranger Umrangshu – for your help

*[Handwritten Signature]*  
Received by  
Chakra Dhar Bodo,  
Divisional Forest Office  
Garempani Range  
Umrangso



86 70 87 86

**WORK ORDER**

**CALCOM CEMENT INDIA LTD**

3rd & 4th Floor, Anil Plaza II, ABC, G.S. Road, Guwahati - 781005

Tel No. 361-7156700 Fax No +91-361-7156707

Email id. Contact.NE@dalmiacement.com Website: www.dalmiacement.com

PO No:8500001835

Date 31.08.2016

**Vendor Address**

GNRC LTD  
GUWAHATI  
DISPUR  
Assam 781006  
IN

**PO Number** : 8500001835  
**Date** : 31.08.2016  
**Vendor Code** : 206866  
**Currency** : INR  
**Buyer** : Rajnish Koushik  
**CST NO** : 18779906754  
**TIN NO** : 18890063627  
**ECC Code No** :  
**Range** :  
**Corp Id No.** : U26942AS2004PLC007538

**Shipping Address / Invoicing Address**

CALCOM CEMENT INDIA LTD  
GUWAHATI  
GUWAHATI  
Assam 781003 IN

Item	Material/Specification	Qty	Unit	Net Price	Net Amount
00010	YEARLY HEALTH CHECK UP EMPLOYEES	1.000	AU	218,380.00	218,380.00
	The Item Covers The Following Services:				
	10 MEDICAL CHECK-UP - NE	358.000	EA	610.00	218,380.00
	Base Amount				218,380.00
	IN: A/P KK Service	0.00 %			0.00
	IN: BED setoff %	0.00 %			0.00
	<b>Total Net Item Value INR</b>				<b>218,380.00</b>
	<b>Tax Items</b>				<b>0.00</b>
	<b>Item Total INR</b>				<b>218,380.00</b>
	<b>Total Tax Amt :</b>				<b>0.00</b>
	<b>GRAND TOTAL INR</b>				<b>218,380.00</b>

**Terms and Conditions:**

**Header Text:**

The PO has been raised for Employee Health Chekup at CCIL Lanka <(>&<)> Umrangshu

**The List of Test**

-----  
P.F.T  
Eye Chekup  
Audiometry  
Spootum for AFB

**Procedure #**

# The check-up will be scheduled based on convenience of the employee concerned.

.Work to be completed within 5 days at each site.

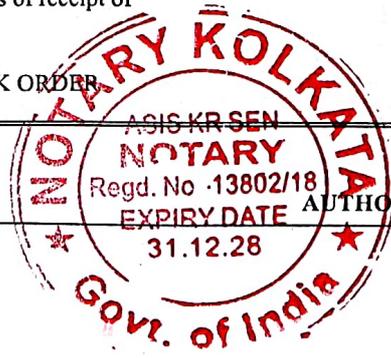
# The employee will not make any payment for the above check-up <(>&<)> the invoices/bills for the same should be forwarded to the HR Dept only.

# The results of the tests shall be handed over to Dalmia HR Dept directly without handing it over to the employee.

# Bills should be raised location/Plant wise.

Payment # 100% payment will be released within 15 days of receipt of bills duly verified by user.

GENERAL TERMS <(>&<)> CONDITIONS OF WORK ORDER



AUTHORISED SIGNATORY

**WORK ORDER**No:8500001835  
Date: 31.08.2016**CALCOM CEMENT INDIA LTD**3rd & 4th Floor, Anil Plaza II, ABC, G.S. Road, Guwahati - 781005  
Tel No. 361-7156700 Fax No +91-361-7156707

Email id. Contact.NE@dalmiacement.com Website: www.dalmiacement.com

Page 2 of 6

1. Definitions: "EMPLOYER" or "OWNER" or "Purchaser" shall mean Calcom Cement India Ltd. , a Company incorporated under companies act 1956 having its registered office at 3rd <(>&<)> 4th Floor, Anil Plaza II, ABC, GS Road, Guwahati, Assam 781005, India and shall include their legal representatives, successors and assigns. "CONTRACTOR shall mean the person, firm or corporation to whom this Work order is issued and shall include Supplier's heirs, executors, administrators, legal representatives, successors and permitted assigns. "ORDER" shall mean this Work Order and all its attachments and exhibits GOODS and /or MATERIALS shall mean the articles, materials, machinery, equipment, supplies, drawings data and other property and all services including design, delivery, installation, inspection, testing and commissioning specified or required to complete the order unless otherwise specified

2. Scope of work: All work including supply of materials/equipment (if any) shall be completed strictly as per the Scope/Bill of Quantities/Design/Drawing/Specification/Samples or any other attachments and conditions stated on the order and as modified. Any queries/ clarifications on same should be referred to us within 10 days of receipt of this order and all deviations must be approved by us in writing. Any delay in referring to us will not be considered as a reason for delay in delivery.

3. Price : Unless otherwise stated in the order or any amendment made thereof in writing, all prices shall remain fixed for the duration of the order and irrespective of any Change in the cost of material and or labor even through it takes longer than the delivery periods indicated in the order.

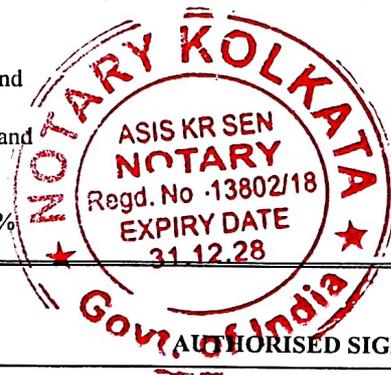
4. Completion: Timely completion of work is essence of this contract, If the work is not completed within the specified period and quality or in case of delays in fulfillment of any other terms <(>&<)> conditions of this order, the Owner has a right to cancel the order in full or part thereof and/or may also make get the work done from an alternate source at the risk and cost of the contractor and/or to recover liquidated damages for late delivery at the rate of 1% of order value for every week#s delay, limited to a Maximum of 10% of the work order value.

5. Deviations: This work order shall be subject to these General terms and conditions and any additional specific conditions referred to in the order and no deviation shall be made from the requirements of the order or from the General Terms and Conditions unless such deviations be approved in writing by the Owner.

6. Acceptance of Order: This order expressly becomes a binding contract of the terms set herein, when it is accepted by the Contractor. The Contractor shall sign and return the acceptance copy of the order within 7 days of receipt of this work order. This order will be considered accepted unconditionally, if not acknowledged within 10 days from the date of order.

7. Invoices: Five set of running invoices (1 Original + 4 Copies) along with joint statement and reconciliation statement shall be submitted to the office of Project Manager or it#s authorized representative at beginning of each month or any other period as agreed. The invoice shall show clearly whether they cover "part work" or "balance work" and shall indicate the quantity itemwise as well as order number. The final payment shall be made within 45 days after Taking Over of all Goods and Services under the Contract and upon submission of acceptable Bank Guarantees/as applicable.

8. Terms of Payment: unless otherwise specified in the work order, 70%



AUTHORISED SIGNATORY

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**WORK ORDER**

**CALCOM CEMENT INDIA LTD**

PO No:8500001835

Date: 31.08.2016

3rd & 4th Floor, Anil Plaza II, ABC, G.S. Road, Guwahati - 781005

Tel No. 361-7156700 Fax No +91-361-7156707

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of invoice amount shall be paid within 15 days and balance 30% shall be paid with next bill (Except Last bill) after certification from Project Manager or officer in charge as authorized for actual work done at site.

9. Transportation <(>&<)> Storage of material: Unless otherwise specified in the work order, contractor shall arrange for the transportation <(>&<)> storage of it#s all the material upto <(>&<)> at our site for timely completion of the work. The material will be stored at specified place at site on contractor#s own cost <(>&<)> risk.

10. Inspection: The Purchaser or his authorized representatives/agent shall have the right of inspection and testing of the work or any part thereof at any stage during the Construction or Execution of this order and the Contractor on demand from the Purchaser shall carry out such tests in an appropriate manner in the presence and free of charge to Purchaser. The inspection by the owner and it#s representative will however not absolve the Contractor of his responsibility of quality and workmanship of the scope of work covered under the order.

11. Acceptance of Work: Work shall be accepted subject to inspection and must conform to Owner#s requirement, BOQ, Quality plans (specifications/design or approved samples). Payments for work prior to inspection shall not constitute the acceptance thereof. Contractor should respond within 7 days from the date of rejection advice, if any. The owner has a right to complete the work on Contractor #s cost <(>&<)> risk, if contractor does not respond within 15 days after repeated reminders.

12. Taxes/Duties: Unless otherwise specified in work order, all kind of taxes/duties and other dues will be borne by the Contractor. The service, WCT and Excise Paid Invoice shall be submitted with proper documents. The Excise invoice in case of supply of material shall accompany the material to enable us to claim Modvat benefit, without which the amount towards these taxes shall not be paid.

13. Addresses: M/S. CALCOM CEMENT INDIA LTD, JAMUNANAGAR UMRANGSHU, ASSAM 788931 INDIA

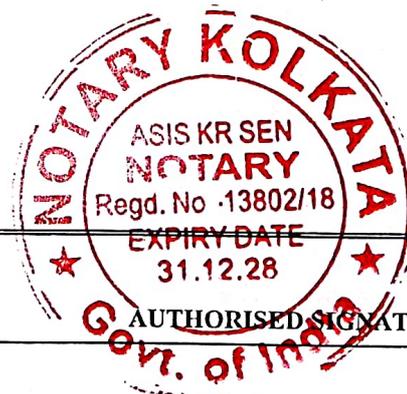
14. Insurance: Unless <(>&<)> otherwise specified, contractor shall take necessary insurance cover for their employees, labors, sub-contractor and material (including transit insurance) engaged for completion of the assignments at our site. Owner and its employees shall not be liable to pay any damage or compensation for death, accident or injury to people employed by you or damage/theft of materials or to third parties agencies engaged by you. The contractor shall produce such policies on demand by us.

15. Correspondence: Registered Office: M/s. Calcom cement india Ltd, Anil Plaza - II, 3rd <(>&<)> 4th floor, G.S. Road, Guwahati - 781005.

16. Test Certificate: Unless <(>&<)> otherwise specified in the work order, the Contractor will submit copies of Test Certificates for materials and equipment as called for in the order, wherever required. Such certificates shall clearly state the Work order no. and item number in test certificate.

17. Packing <(>&<)> Dispatch Unless <(>&<)> otherwise specified, the contractor shall ensure that material in his scope is handled in such a way so as to guarantee safe transportation, loading/unloading and storage to site <(>&<)> within site premises. Owner shall not be liable towards damage or loss of this material.

18. Facilities at site : Unless <(>&<)> otherwise specified, Contractor will make his own arrangement at his own cost for water, electricity, tools, tackles <(>&<)> consumables at site. Contractor will also make arrangement for lodging, boarding and transportation of himself/his employees, labor, sub-contractors and any person engaged directly or



89 93 90

**WORK ORDER**

**CALCOM CEMENT INDIA LTD**

3rd & 4th Floor, Anil Plaza II, ABC, G.S. Road, Guwahati - 781005

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Email id. Contact.NE@dalmiacement.com Website: www.dalmiacement.com

No:8500001835

Date: 31.08.2016

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indirectly by him.

19. Health, Safety & Environment : The contractor shall ensure adequate precautions towards health & safety of its employees and environment at site. Adequate resources towards apparel & equipment shall be deployed by the contractor as required under the law of the land and shall be entirely responsible for the complete safety of their environment, workmen as well as workers at the site. Contractor shall issue identity card to their all employees.

20. Warranty: All work completed against this order shall be guaranteed against any defects in construction and/or faulty workmanship for a period of 12 months from the date of completion.. All materials, components used for the construction of the work will be of best quality for the purpose for which it is used. In case of faulty work, the Contractor shall repair/replace same as the case may be within reasonable time free of cost to Owner and this warranty will be extended to 12 months from the date of the repair and tested to our satisfaction level.

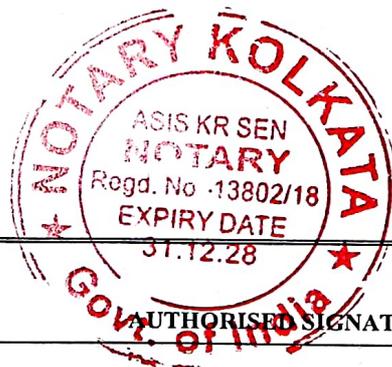
21. Licenses & Permits: Unless otherwise specified separately in the work order, Contractor will take clearances/ permits from Central/ State Authorities/any other Government authorities as required by the law of land which includes but not limited to labor license & interstate migrant labor license, PF Registration certificate & workmen compensation insurance certificate. All official charges towards Government approvals/ permits shall be reimbursed by us as agreed in the order on actual basis against documentary evidence.

22. Confidentiality: Design/Drawing/Specification/Samples supplied with this order shall remain property of Owner and shall be used exclusively for the work to be completed against this order The contractor hereby undertakes that he shall not use the designs, drawings, patterns & any other technical information for any purpose other than the purpose of executing this order. He shall not make copies of work Order/Amendment or any other commercial data / information or publicize the same. The vendor is aware that breach of this clause can not be adequately compensated in terms of money and as such purchaser is entitled for specific performance and injunctive relief in this regard.

23. Copy Rights & Patent: The Contractor shall fully indemnify the Owner, its employees and users against any action, claim or demand costs of expenses arising from or incurred by reason of any infringement or alleged infringement of letters, patent, trade mark or name, copy right or other protected rights in respect of any materials supplied. All royalties shall be paid directly by the Contractor.

24. Assignment: The Owner is entitled to assign the order or any part thereof, or any right, benefit or interest therein or there under, to any of its affiliate, associate or a group company. However the Contractor shall not assign the work or any part thereof, or any right, benefit or interest therein or there under, to any third party, without the express prior written consent of the Owner. Any assignment, subletting, even though done on written approval of owner, shall not relieve the supplier / contractor from any obligation, duty, responsibility and/or guarantee under the contract.

25. Indemnity # You will be liable for and shall indemnify us in respect of any claim on account of theft, damage, injury or any other loss caused to us / any other third party due to any act/negligence by your Engineers/Personnel/Sub-contractor due to any reason whatsoever, while



**WORK ORDER****CALCOM CEMENT INDIA LTD**

3rd &amp; 4th Floor, Anil Plaza II, ABC, G.S. Road, Guwahati - 781005

Tel No. 361-7156700 Fax No +91-361-7156707

Email id. Contact.NE@dalmiacement.com Website: www.dalmiacement.com

Page 5 of 6

W.O No:8500001835

Date: 31.08.2016

performing your obligations under this contract.

26. Statutory Obligation and compliances :

- a) The contractor shall take all steps as may be necessary to comply with the various applicable laws/ rules including the provisions of contract labor (Regulation <(>&<)> Abolition Act) 1970 as amended, Minimum wages Act, 1984, Workman Compensation Act, ESI Act, PF Act, Bonus Act and all other applicable laws and rules framed there under including any statutory approval required from the Central/State Governments, Ministry of Labor. The contractor shall produce proof of such policies on demand by us. Contractor shall submit copy of all the statutory documents <(>&<)> licenses to HR dept. at the site <(>&<)> take clearance before commencement of work.
- b) The contractor must ensure each employee get weekly rest on the seventh day and they will get holidays as per the holiday list of the Company. People working on holidays should get compensatory off.
- c) The contractor should pay salary latest by 7th of the month through bank transfer.
- d) The PF contributions to be deposited by 15th of the month.
- e) Proof of salary deposit, PF deposit to be produced before HR department by 15th of every month.

27. Termination: Unless otherwise specified we reserve the right to terminate, suspend or abandon this work order either in part or in full at our discretion, without specifying the reason whatsoever by giving two day#s notice at anytime during the term of this order. In such an event we shall be entitled to recover all damages and expenses including losses suffered by us due to such termination.

28. Force Majeure: This shall mean and be limited to the: (a) any war or hostilities (b) any riot or civil commotion (c) any earthquake, flood, tempest, lightning or other natural physical disaster impossibility of the use of any Railway Port, Airport, Shipping services or any other means or transport (d) any strike or lockout (only those exceeding 10 continuous days in duration affecting the performance of the Contractor's/Owner's obligation).

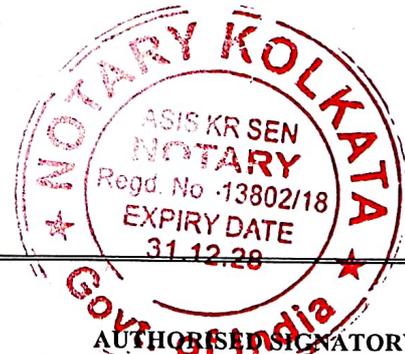
29. Interpretation: In the event of any conflict between these general terms <(>&<)> conditions of work and Contractor#s general conditions of sale, the former will prevail.

30. Arbitration: Both the parties shall settle all the disputes arising out of this order/contract/sale through discussion/arbitration as provided under Arbitration Act.

31. Governing Law <(>&<)> Jurisdiction: All actions at law or suits arising out of or in connection with this order or the subject matter thereof and whether as to be construed or otherwise to be instituted in a court of Guwahati jurisdiction.

32. Notices # Any notice with reference to this order shall be made in English and sent by Registered Post and shall be directed by one party to the other party at its respective registered addresses.

33. Green Execution "The Contractor/Service Provider is responsible for performing work in compliance with all legal and other requirements of Environmental Management System, taking pollution control measures, controlling wastes, recycling and taking care of Occupational Health and Safety of all personnel"



AUTHORISED SIGNATORY

95

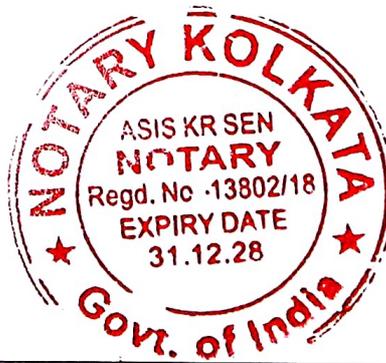
**WORK ORDER**

**CALCOM CEMENT INDIA LTD**

W.O No: 8500001835  
Date: 31.08.2016

3rd & 4th Floor, Anil Plaza II, ABC, G.S. Road, Guwahati - 781005  
Tel No. 361-7156700 Fax No +91-361-7156707  
Email id. Contact.NE@dalmiacement.com Website: www.dalmiacement.com

91



AUTHORISED SIGNATORY

92

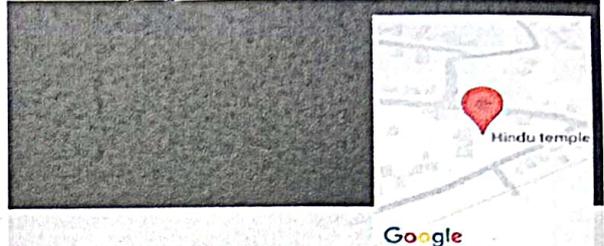


03/01/2025 08:48

WX47+P35, Lanka-Gusai Gaon Rd, Panjabi Basti, Nangal Bhanga, Assam 782446, India

Lat : 25.907246 Long : 92.962715

17°C clear sky



01/04/2025 14:50

22, Lanka, Assam 782446, India

Lat : 25.910234 Long : 92.962418

37°C few clouds



03/02/2025 08:13

WX68+45J, Lanka, Assam 782446, India

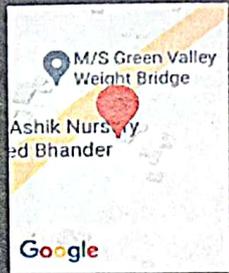
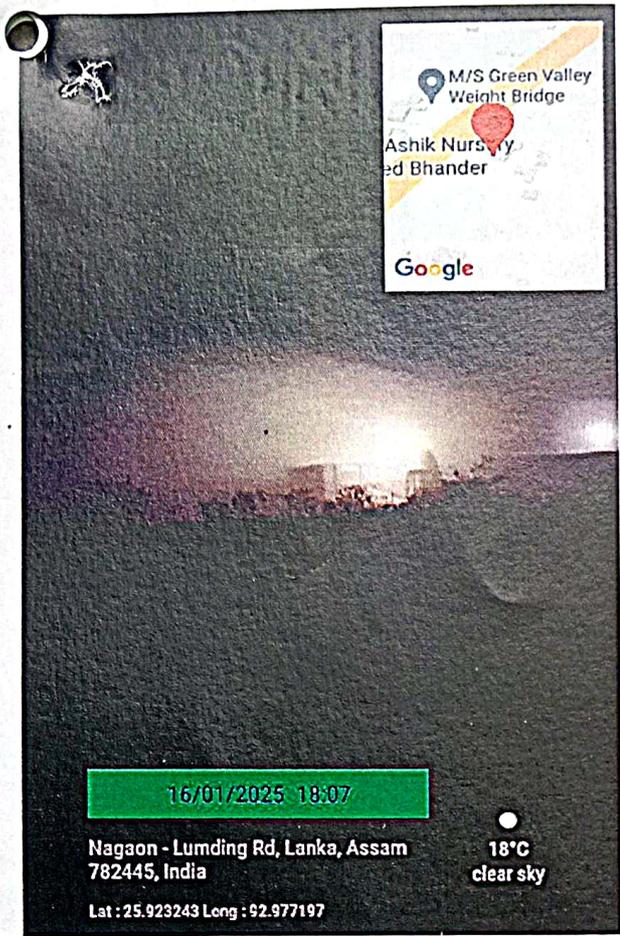
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18°C broken clouds



26/01/2025 08:25

93

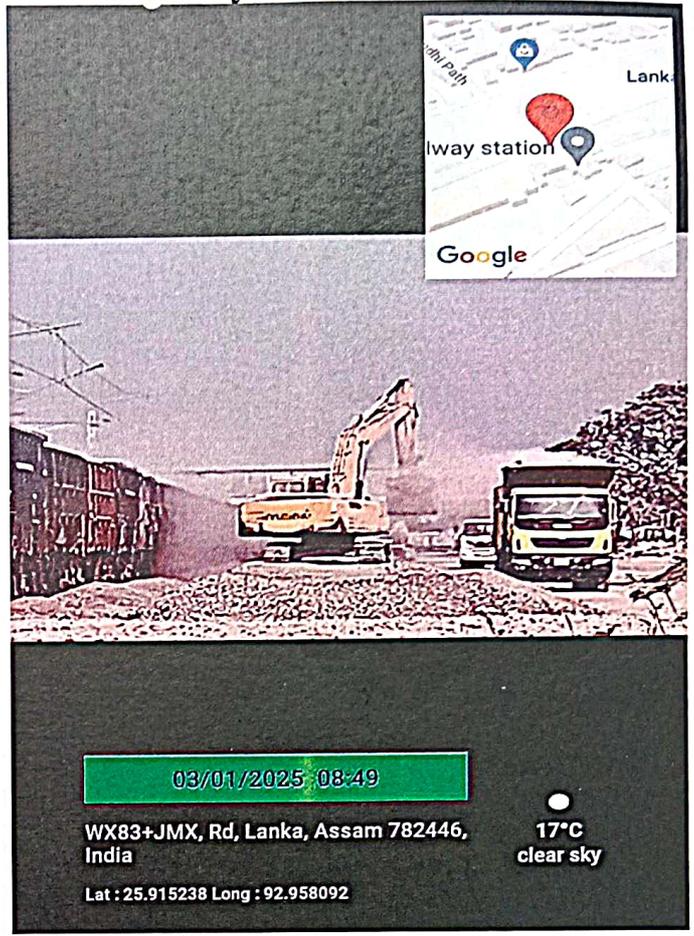


16/01/2025 18:07

Nagaon - Lumding Rd, Lanka, Assam 782445, India

Lat : 25.923243 Long : 92.977197

18°C clear sky

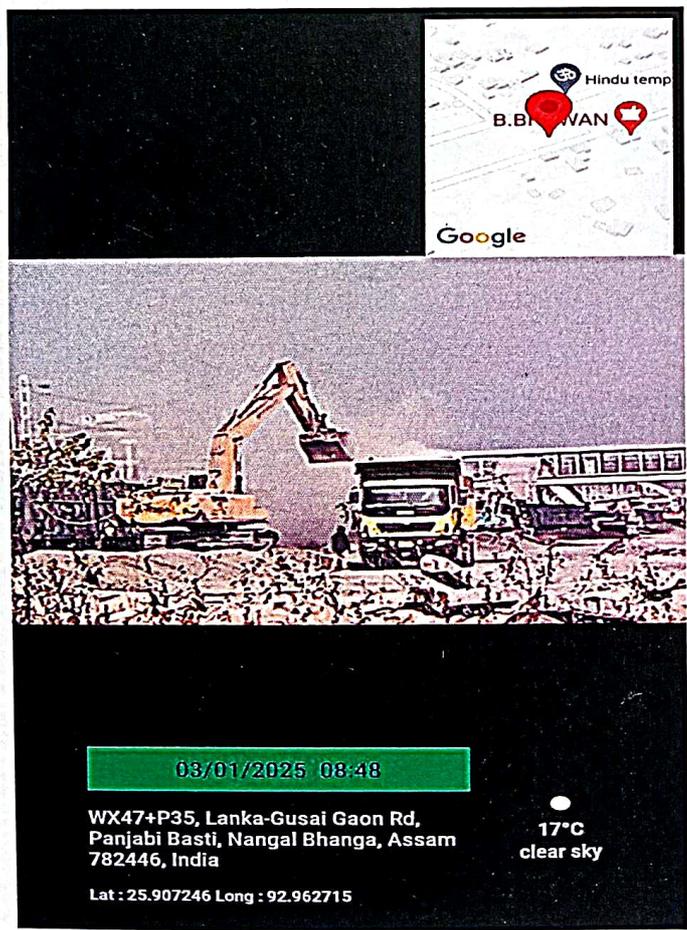


03/01/2025 08:49

WX83+JMX, Rd, Lanka, Assam 782446, India

Lat : 25.915238 Long : 92.958092

17°C clear sky

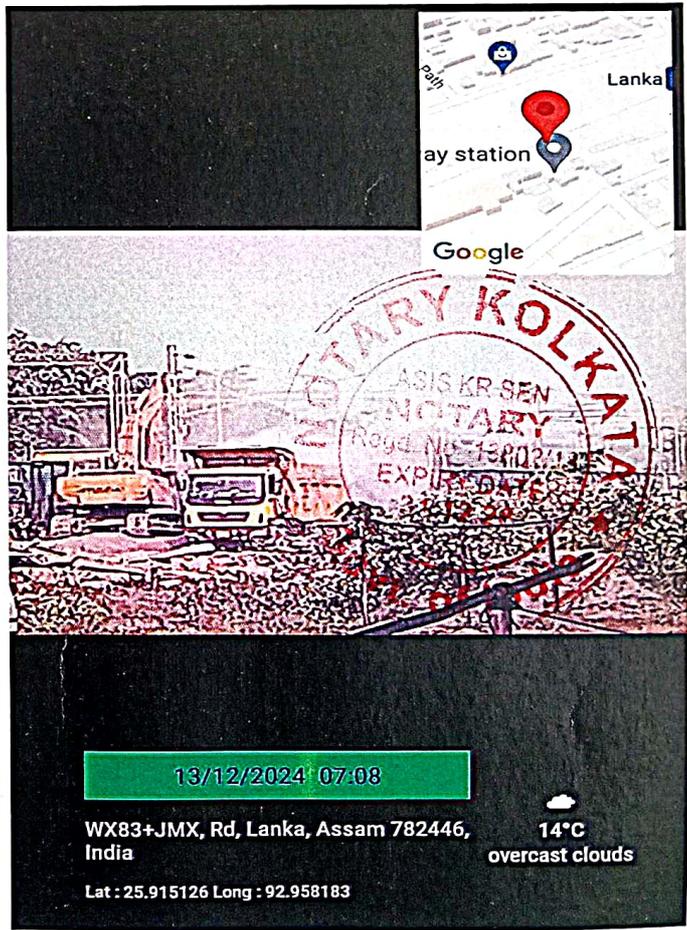


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Lat : 25.907246 Long : 92.962715

17°C clear sky



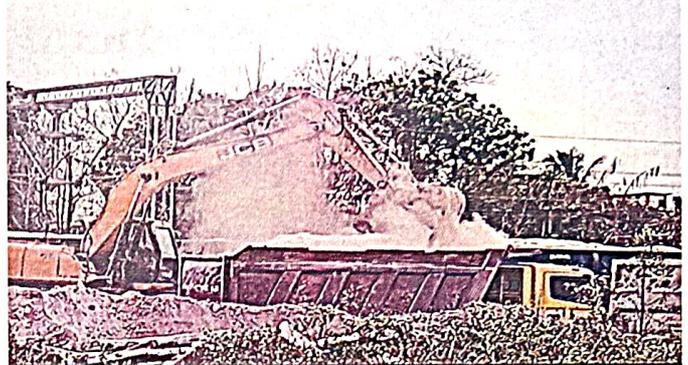
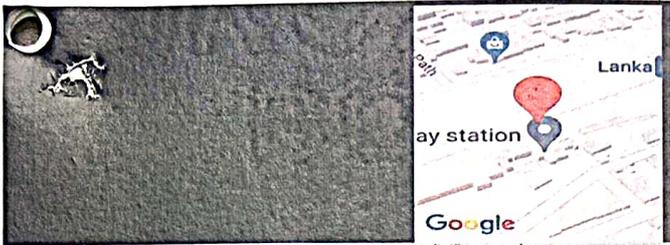
13/12/2024 07:08

WX83+JMX, Rd, Lanka, Assam 782446, India

Lat : 25.915126 Long : 92.958183

14°C overcast clouds

94



13/12/2024 06:44

WX83+JMX, Rd, Lanka, Assam 782446, India

Lat : 25.915121 Long : 92.958194

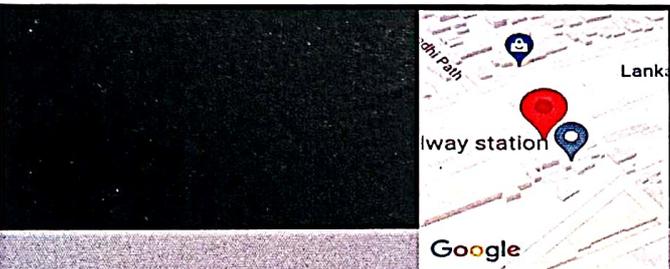
12°C  
broken clouds

17/04/2025 13:59

22, Lanka, Assam 782446, India

Lat : 25.910272 Long : 92.962281

33°C  
few clouds



03/01/2025 08:49

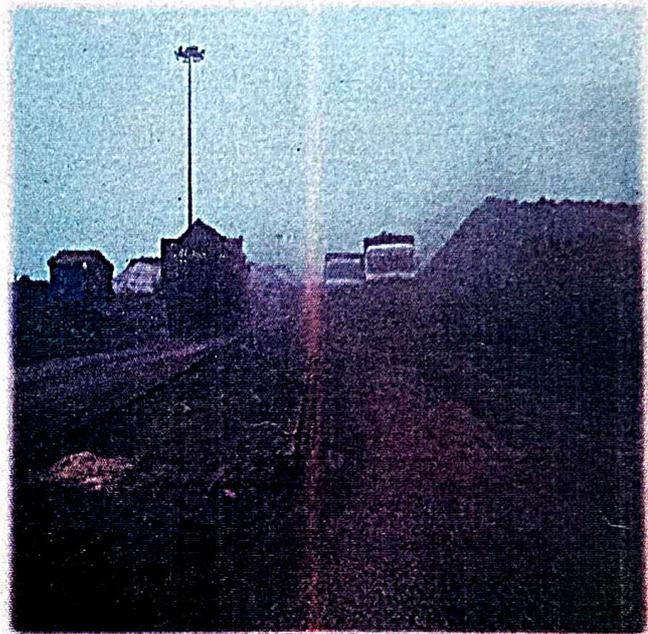
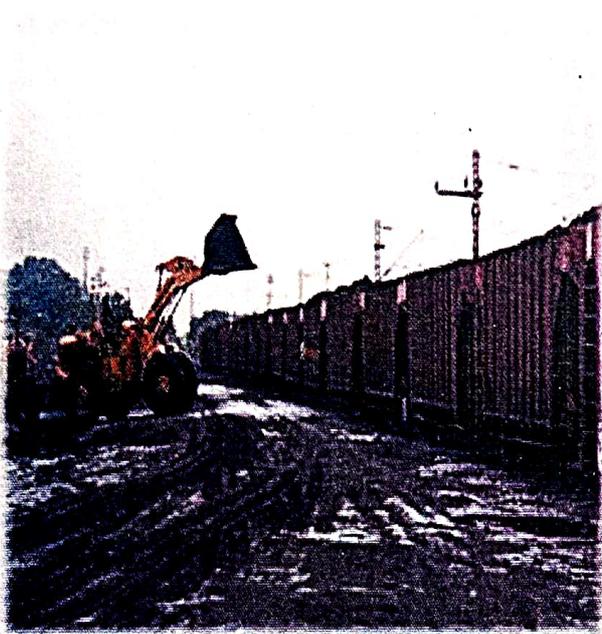
WX83+JMX, Rd, Lanka, Assam 782446, India

Lat : 25.915238 Long : 92.958092

17°C  
clear sky



# Inventorization of Railway Sidings and Guidelines for their Environment Management



March 2015.



**CENTRAL POLLUTION CONTROL BOARD**

**(Ministry of Environment & Forest)**

website : [cpcb.nic.in](http://cpcb.nic.in) ; email : [cpcb@nic.in](mailto:cpcb@nic.in)

*Arimesh Jey*

98 96

FIGURE 4.21  
RAILWAY SIDING WITH GREEN BELT



## 4.2 ENVIRONMENTAL MANAGEMENT PLAN FOR COAL SIDING

An attempt has been made to develop the management plan on the basis of observations, assessments, available data and discussion made during field studies. Some impacts which were not identified during field visit due to unseen and unreported activities were also included for completeness of Environmental Management Plan.

### 4.2.1 Air Pollution Control

Dust control plan for loading and unloading mostly requires at coal, mineral and loose materials handling sidings. The dust control plan for various activities at siding is described below followed by best practice available.

**4.2.1.1 Loading & Unloading:** The intensity of dust pollution largely depends on the loading and unloading process at siding which has significant impact on environment. The adoption of following practice will provide significant control on dust pollution:

- An independent water spraying system should be established at coal handling sidings before loading and unloading of coal.
- Water spraying system should involve surface water tanks, network of spray water pipeline and headers.
- Providing mobile and static water sprinkler system wherever above is not possible,
- Water should be sprayed in the form of fine jet to suppress the dust generated while loading and unloading operations,

- The drop height should remain minimum as possible, in case of Silos operation,
- The coal received at siding from mines should have sufficient surface moisture to improve dust control during loading.

The best practice for loading and unloading coal commodity are described in the following section.

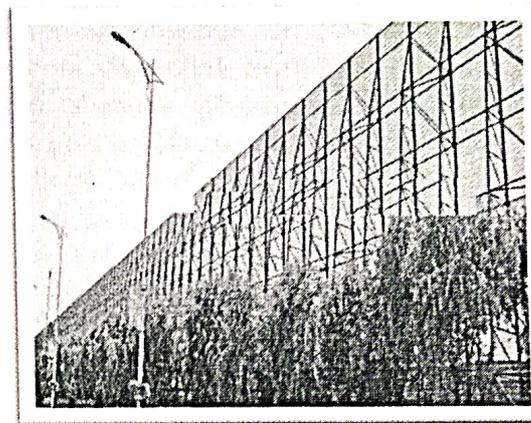
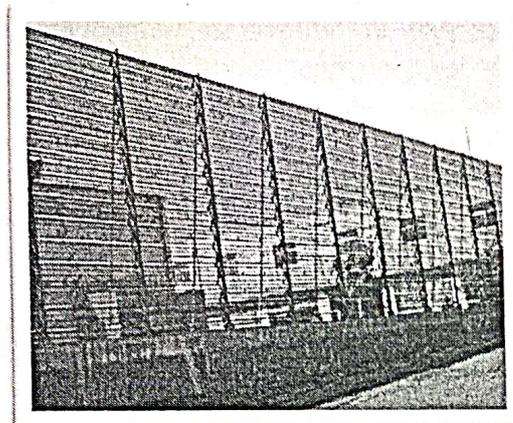
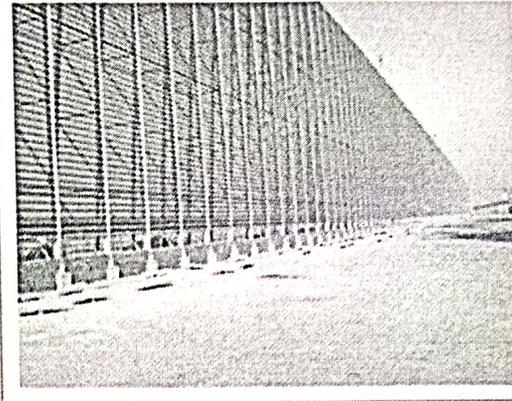
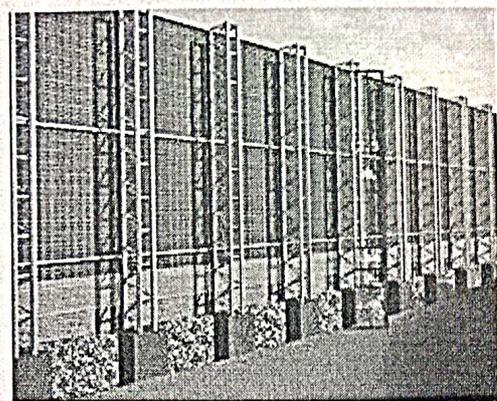
**Coal Loading:** The coal loading in India is carried out manually by volumetric loading system and batch weigh loading. The volumetric and batch weigh methods of loading are useful for large scale operation. In the volumetric loading system, loading is carried through covered enclosure i.e. Silos with conveyer system. "Silo" means a tall structure, usually cylindrical and of reinforced concrete construction, in which bulk material is stored and they are discharged through feeders at the bottom. This is environment friendly, safe and offer a high degree of automation. The dust emissions are eliminated and no water spraying is necessary. The silos are the best practiced method to restrict the dust. Silos are also used for minerals, Gypsum and food-grains. The **figure 4.22** shows typical Silos system. The following features of the silos help followed to control the dust.

- The silos are cylindrical and fed by belt conveyors,
- The loading operation of the coal rake takes place with designated speed,
- For accurate weighing of coal to each wagon,
- Load cells are provided with silos.

The Batch Weighing Loading System is the only type of train loading facility that prepares the material specifically for each wagon of a train so that maximum wagon utilization is achieved. Each wagon is loaded in such a way that it is neither overloaded nor under loaded. This helps in prevent excessive damage to the facilities and equipment and the producer utilizes each wagon's capacity efficiently. The Batch Weighing Loading System works through the use of a two-bin system under the common structure. The surge bin situated in the structure over the top of the weigh bin, is situated over the top of the railroad tracks where wagons are to be loaded. Through computer control, a series of high speed hydraulically actuated weigh bin feed gates transfers the material from the upper surge bin into the weigh bin until the desired net target weight for the wagon to be loaded is achieved. The high accuracy in material loss control and low maintenance will lead to less dust pollution from the batch weighing systems. The **Figure 4.23** shows Batch Weighing Loading System.

**Coal Unloading:** Coal unloading through tipping is the best operating system to control dust. With the rotary tippler, the wagon is gripped by hydraulically operated clamps within a frame mounted to circular end rings supported on rollers with a rack and pinion style drive. This allows the wagon to be rapidly inverted and the coal or raw material discharged to a hopper below. The tipping system and water sprinkling system before unloading will be the best combination for dust control.

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**Storage:** "Stockpile" means accumulation of material to create a reserve for loading or other purposes. The wind erosion of exposed areas causes significant emissions of particulate matter. The surface wind speed produces wind erosion which depends on the nature of the erodible material. Materials that contain minimal amounts of finer particles or that have a large proportion of larger particles will tend to be more resistant to major lift-off as materials that form a surface crust, whereas finer materials are characterized by relatively low surface wind speed thresholds for siltation, minor and major lift-off. The optimum restriction to wind erosion will be gained by adopting the following:

- Provide dust protection network i.e. wind screens all around the coal siding area for dust protection,
- Design of stockpile should be such that for maximum duration of year, air strikes the width of the stockpile and not the length.
- Stockpile design and management shall be such that materials can be safely stored and handled.
- The coal should be wet before stacking.
- Coal shall be stacked in trapezoidal shape and not in conical shape.
- Drains shall be provided around the stockpile with run off pit.
- Water sprinkling system all along the stockpile area should be established to protect the coal particles from erosion due to wind,

- The height of the stockpile should be less than the dust protective wall,
- Stockpiles may become sources of wind-generated dust hence these must be covered with polyethylene/canvas sheets during windy periods

Drains shall be provided around the stockpile with run off pit. The size of the pit should depend on the intensity of rainfall in the area and size of the stockpile. Pit shall be of RCC construction with a baffle wall in the middle. Coal particles in water collected in the pit settles down in the first compartment and relatively clear water flows to the second compartment. The water would be pumped from the second compartment to guard pond for further utilization. This coal is then dump in coal stockpile.

Generally water is applied to stockpiles for suppression of dust due to wind. Chemical suppressants can be applied to coal stockpiles to reduce the effects of wind erosion by binding the surface into a crust. The types and details of suppressants are described in the section below. There is number of local and international companies that sell suppressants into the market.

#### 4.2.1.2 Haulroad

The most of the reviewed literatures and reports reveals that the major source of dust generation on haul roads is due to resuspension of the dust during vehicular movement. Hence, the major emphasis needs to be given for the management plan for improvement of haul roads. The management plan for minimizing haul road dust generation is as follows:

- An unpaved roads should be paved at the existing sidings,
- Higher grading of main haul roads and service roads to clear accumulated loose material,
- Regular sprinkling of water on haul roads for dust suppression,
- The chemical suppressant can be used at the water scarcity places,
- Truck body washing system before entering and outing from siding area
- The trucks carrying coal should be covered with the Tarpaulin. Strict action should be taken if the rules are not followed,
- The trucks carrying coal and other materials should not be filled to the top i.e. it should not be overloaded,
- Dust dislodgement from vehicular movement must be minimized by implementing speed limits,
- Vehicular movement at the siding area, shall be regulated effectively to avoid traffic congestion and to protect the workers from dust due to exposure in dusty environment,
- Emissions from the heavy duty vehicles operating in and out of siding shall follow the standard under Motor Vehicles Rules.
- Coal transport through conveyors within siding shall have to be done under enclosed conditions,
- Afforestation with dust filtering trees around railway siding area.

Dust emission from the various activities at siding is in the form of Particulate Matter PM<sub>10</sub> and PM<sub>2.5</sub>. The permissible limit for these parameters is given in the National Ambient Air Quality Standards, CPCB. All the air pollution parameters at sidings should comply with this standard. The National Ambient Air Quality Standard is given in the **Annexure 4.1**.

The best practice for control of dust generated due to traffic on haul roads are described at following section.

**Sprinkling System for Haul roads:** The sprinkling system is required at haul roads for all commodity handling sidings and at storage point of coal i.e., stockpile. Literature review<sup>4</sup> confirms that the traffic volume is more important than vehicle weight. Hence, fewer trips using larger vehicles will cause lower emissions of particulate matter than a greater number of trips with smaller trucks. Hence, transitioning fleets to larger capacity haul trucks may be a viable strategy to reduce emissions of particulate matter. ↩

The dust is controlled mainly by the use of water trucks. The use of water trucks is considered to be one of the most inefficient ways to control dust. Effective dust control using water on haul roads requires uniform wetting and monitoring of weather conditions, like air, temperature, relative humidity, and wind direction and speed. Installing a sprinkler system with weather monitoring, centralized control, and proper water distribution components can be an effective and operationally efficient solution for control dust.

The amount of water required to sufficiently control the emissions, is dependent on the characteristics of materials (e.g., surface moisture content), ambient conditions (e.g., rainfall, humidity, temperature), activities occurring in the area (e.g., vehicle traffic, vehicle weight, speeds), and other factors.

Watering of haul roads is a standard practice as it is an effective method to control the particulate matter. However, where water supply is limited or costly, watering may not be adequate or desirable solution. In addition, watering of roads can result in a slippery surface and in some cases the addition of water can lead to the production of increased fine particles. Water tankers are the most common technique used for the application of water to haul roads in India. Watering can be applied using a variety of methods and is not limited to a traditional water tanker. The type of spraying system technology selected depends on the source of particulate matter and local conditions. There is a range of spray types and nozzles to optimise the beneficial effects of watering.

Wheel generated particulate matter associated with trucks travelling on unpaved haul roads is a major source of particulate matter emissions and so haul roads

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<sup>4</sup> US Environmental Protection Agency (US EPA), 2006, AP 42, Fifth Edition

- The drop height should remain minimum as possible, in case of Silos operation,
- The coal received at siding from mines should have sufficient surface moisture to improve dust control during loading.

The best practice for loading and unloading coal commodity are described in the following section.

**Coal Loading:** The coal loading in India is carried out manually by volumetric loading system and batch weigh loading. The volumetric and batch weigh methods of loading are useful for large scale operation. In the volumetric loading system, loading is carried through covered enclosure i.e. Silos with conveyer system. "Silo" means a tall structure, usually cylindrical and of reinforced concrete construction, in which bulk material is stored and they are discharged through feeders at the bottom. This is environment friendly, safe and offer a high degree of automation. The dust emissions are eliminated and no water spraying is necessary. The silos are the best practiced method to restrict the dust. Silos are also used for minerals, Gypsum and food-grains. The **figure 4.22** shows typical Silos system. The following features of the silos help followed to control the dust.

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103

FIGURE 4.22  
SILOS

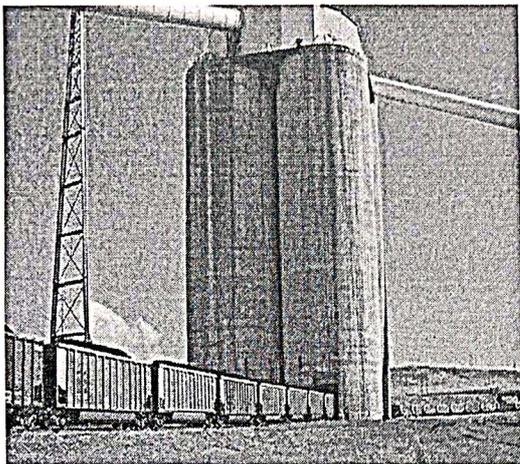
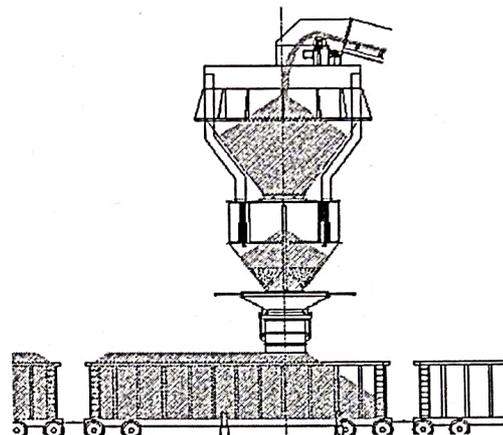


FIGURE 4.23  
BATCH WEIGHING SYSTEM



**Wind Dust Network** is an important application of dust protection. This is a wall structure erected along the boundary specially restricting stockpile for dust erosion due to wind. Wind Dust Network is mainly used to prevent wind dust at coal storage places, coking plants, open-air stockyards, building materials, cement and other enterprises; power plants and other enterprise factories; and other harsh environments; coal yards of coal warehouse. The height of the wind dust wall generally restricted to 3-3.5 meters. It also depends upon the wind speed and wind direction. Single-layer mesh can prevent up to 65-85% of wind/dust, and double-layer mesh can prevent 95% wind dust. The material used for Wind Dust Network is available in steel plate, galvanized plate, colour coated sheet, stainless steel sheet and fibre reinforced plastics (FRP). Wind Dust Network is perforated and processed with high-pressure electrostatic powder for anti-corrosion. The main engineering advantages of wind dust network are (i) it can be readily formed, (ii) easy installation, (iii) it can be painted, polished or anodized, (iv) the thickness of materials is in wide range from 0.3 mm -8 mm, (v) large selection of hole patterns and configurations, (vi) uniform sound abatement, (vii) attractive appearance and (viii) effective efficiency of dust suppression of about 95%. The wind dust wall has been installed at Paradip Port Trust is shown in following photographs.

Animesh Dey

# VAKALATNAMA

In the National Green Tribunal,  
Kolkata Bench

Signature

Suit Case No. of 20

Animesh Dey

Plaintiff  
Applicant  
Appellant

Versus -

The Union of India & Ors.

Defendant  
Opp. Party  
Respondent

KNOW ALL MEN by these Animesh Dey that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri Aditya Sen

true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter noted above to file suit written statement conduct suit appeal from original suit order etc. and for that purpose to do all acts and thinks, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from filling or taking out of appear, document and payment order from Court referring matter in dispute between the parties here to arbitration released from attachment filling execution or miscellaneous cases and other petitions belding at execution sale, obtaining payment from us out of court withdrawing custody and other fees and doing on my/our behalf such other acts in the above matters. as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date. 29/4/25

ADVOCATE Aditya Sen  
ADITYA SEN

ADVOCATE  
BAR ASSOCIATION ROOM NO. 18  
CALCUTTA HIGH COURT  
KOLKATA - 700001  
EN.No - WB/1058/2014  
PH.No - 8067557817

DIPANKAR THAKUR  
Advocate  
E No. - 1808/2023  
Mob. - 9434214288